

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 556 OF 2023**

IN THE MATTER OF:

Arun Tiwari

.... Applicant

-Versus-

State of Uttar Pradesh & Ors

.... Respondents

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NDOH: 21.07.2025

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Through


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PLACE: NEW DELHI
DATE: 18.07.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 556 OF 2023**

IN THE MATTER OF:

Arun Tiwari Applicant
 -Versus-
 State of Uttar Pradesh & Ors Respondents

**AFFIDAVIT OF MR. YOGESH MAHAJAN, CHIEF EXECUTIVE
OFFICER OF RESPONDENT NO. 6, PLACING ON RECORD
SUBSEQUENT FACTS**

I, Yogesh Mahajan, aged about 40 years, son of Mr. Anil Kumar, being the Chief Executive Officer of Gawar Construction Ltd. (*Respondent No.6*), having its office at SF-01, JMD Galleria, Sector 48, Sohna Road, Gurugram-122001, Haryana, do hereby solemnly affirm and state as under-

1. I state that I am the Chief Executive Officer of Respondent No.6 Company, and I am in charge and responsible for the conduct of day-to-day operations and the functioning of Respondent No.6 Company. I am duly authorized to represent Respondent No.6 by a Resolution passed by its Board of Directors on 08.04.2023. A copy of the Board Resolution passed by Respondent No.6 is annexed as **Annexure-1**.

2. I am conversant with the facts of the case in relation to Bundelkhand Expressway Project (in short "*Project*") based on records maintained by the Company; hence competent to file the present Affidavit. I say that I am filing the present Affidavit for the purpose of placing on record, facts which have transpired during the pendency of the above petition, before this Hon'ble Tribunal.



3. Before proceeding, it would be apposite to briefly state certain facts in respect of the said Project:

3.1 Uttar Pradesh Expressways Industrial Development Authority (*in short* "UPEIDA") is the Project Proponent for the said Project i.e. a 296.07 km 04 Lane access-controlled expressway starting in district Chitrakoot and ending near village Kudrail in district Etawah of Uttar Pradesh.

3.2 The responsibility of obtaining approvals including Environmental Clearance (*in short* "EC") for the Project lies with UPEIDA, which in fact was duly discharged by UPEIDA and the same is evident from the EC granted by the State Level Impact Assessment Authority, Uttar Pradesh by its letter dated 23.11.2019 (*at Page Nos. 450 to 455 of the record*). Further, even the submission of semi-annual compliance reports in terms of the EC and submitting a comprehensive Environmental Impact Assessment was the responsibility of UPEIDA and the same, to the best of the knowledge of the Respondent No.6, was done by UPEIDA.

3.3 The Respondent No.6 was merely one of the four contractors awarded the tender to build the said Project in a total of six packages. The allegation of excessive soil mining is in respect of the works carried out in district Jalaun (*falling under Package IV awarded to the present respondent*), the submissions are limited to Package IV.

3.4 As regards Package IV, the Respondent No.6 was issued a Letter of Intent on 28.11.2019 and a detailed agreement was executed between UPEIDA and Respondent No.6 on 20.12.2019. The Respondent No.6 commenced construction work in respect of Package IV on 15.01.2020 and the same was duly completed to the satisfaction of UPEIDA, on 28.07.2022.



3.5 Further, since the construction work would require ordinary earth/soil, the Respondent No.6 obtained mining permissions from the District Mining Officer, Jalaun (at Page Nos. 497 to 887 of the record). The first mining permission was granted on 27.04.2020 and the last permission was granted on 15.03.2022. Accordingly, all the mining activities were carried out with, prior permission, only.

3.6 Importantly, Respondent No.6 was not required to obtain a separate EC for the work undertaken by them, since the EC for the entire Project was obtained by UPEIDA, the Project Proponent.

4. I further say that the above proceedings were instituted based on a letter dated 12.06.2023 submitted by the Applicant to this Hon'ble Tribunal, alleging that during construction of the Project, the Respondent No.6 had *inter alia* engaged in illegal soil mining and consequent damage to the roads, etc.

5. I state that in response to the false and misconceived allegations raised by the Applicant, the Respondent No. 6 has filed its detailed reply dated 29.04.2024 (at Page Nos. 420 to 941 of the record) and Additional reply dated 14.08.2024 (at Page Nos. 1265 to 1343 of the record). I say that the contents of these replies may kindly be treated as part of the present Affidavit and the same are not being repeated for the sake of brevity.

6. I state that this Hon'ble Tribunal by its Order dated 06.05.2024 had *inter alia* directed the CPCB, to conduct an inspection to ascertain the extent of legal/illegal mining done by the Respondent No.6 during construction of the Project.

In the meantime, CPCB by its letter dated 28.10.2024 (at Page No. 1662 of the record) directed the Uttar Pradesh Pollution Control Board (*in short* "UPPCB") to *inter alia* assess the extent of illegal mining, if any, at all mining sites related to the Project and further to initiate appropriate punitive actions for



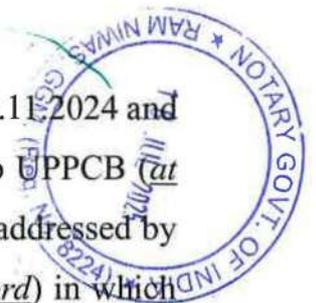
realization of environmental compensation, if so leviable. Further directions for the preparation of a remediation plan were also passed by CPCB.

8. Further, the CPCB addressed a letter dated 28.10.2024 to the Secretary, Department of Environment, Govt. of Uttar Pradesh (at Page No. 1666 of the record) *inter alia* calling upon them, to initiate appropriate punitive actions under the Mines and Minerals (Development and Regulation) Act, 1957.

9. I say that pursuant to the above said letters issued by the CPCB, the Regional Office of UPPCB by its letter dated 26.11.2024 (at Page No. 1668 of the record) *inter alia* informed the CPCB that-

- a. UPPCB by its letters dated 06.11.2024 (at Page No. 1669 of the record) and 14.11.2024 (at Page No. 1670 of the record) had called upon the District Mining Officer, Jalaun (in short "**DMO**") to ascertain whether the Respondent No. 6 has illegally mined from the mining areas and if so, the quantity so mined,
- b. The UPPCB issued a Show Cause Notice dated 21.11.2024 (at Page No. 1675 of the record) to the Respondent No.6 and called upon them to show cause as to why environmental compensation of Rs. 1,33,25,000/- should not be levied on Respondent No.6,
- c. UPPCB by another letter dated 26.11.2024 (at Page No. 1677 of the record) had also called upon Respondent No. 6 to submit a remediation plan of all the illegal mining sites related to the Project.

10. I say that in response to UPPCB's aforesaid letters dated 06.11.2024 and 14.11.2024, the DMO by its letter dated 16.11.2024 addressed to UPPCB (at Page No. 1671 of the record) enclosed a letter dated 08.11.2024 addressed by the DMO to the Respondent No. 6 (at Page No. 1672 of the record) in which reference was made to 32 Notices all dated 10.02.2021 which were allegedly



issued to the Respondent No. 6 by the DMO for mining soil, in excess of the permissible limits in different villages around the Project area, as stated therein.

11. I further state that in UPPCB's said letter dated 08.11.2024, it was alleged by the DMO that the Respondent No. 6 had failed to respond to the 32 Notices as referred to therein and further the DMO called upon the Respondent No. 6 (by way of a last opportunity) to submit its response to the said 32 Notices within a period of 15 days failing which appropriate action under the provisions of the Uttar Pradesh Minor Minerals (Concession) Rules, 2021 would be taken against the Respondent No. 6.

Re: Penalty for alleged mining in excess of the permissible limits

12. I state that in response to the DMO's letter dated 08.11.2024 (at Page No. 1672 of the record), the Respondent No. 6 by its letter dated 29.11.2024 *inter alia* clarified (a) it had not done any illegal mining (b) the mining works had been done by a sub-contractor of the Respondent No.6 and (c) denied receiving the alleged 32 notices dated 10.02.2021. It was also submitted that the Respondent No.6 did not wish to pursue adversarial litigation and thus, without any admission of wrongdoing and without prejudice to its rights, requested the DMO to consider compounding the alleged offence of illegal mining. A copy of Respondent No. 6's letter dated 29.11.2024 is annexed as **Annexure-2**.

13. I state that pursuant to the above-said letter dated 29.11.2024 by Respondent No. 6, the DMO by its Order dated 04.12.2024 computed the penalty payable by Respondent No. 6 as Rs. 1,29,50,000/- and Respondent No. 6 was directed to pay the said amount within a period of 15 days. A copy of the Order dated 04.12.2024 is annexed as **Annexure-3**.

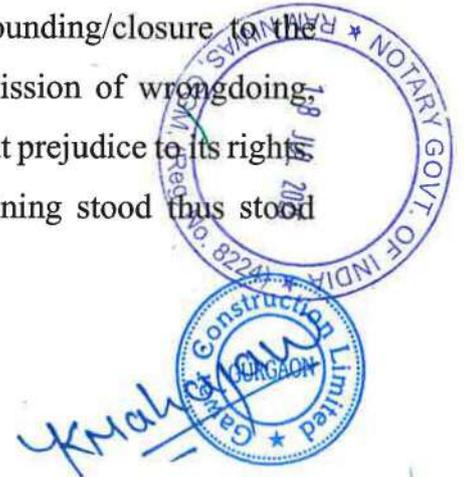
14. I further state that in due compliance with the above Order dated 04.12.2024, and without prejudice to its rights, the sub-contractor of the Respondent No. 6 deposited the amount of Rs. 1,29,50,000/- on 09.12.2024



with the Uttar Pradesh Treasury. The said position was also communicated to the DMO *vide* letter dated 12.12.2024 sent by Respondent No.6. A copy of the Treasury Challan along with the bank account statement of the Respondent No. 6's sub-contractor, evidencing payment and GCL's letter dated 12.12.2024 is annexed as **Annexure-4 (colly)**.

15. I further state that the above compliance on the part of Respondent No. 6 has also been duly recorded by the DMO in its letter dated 13.12.2024 addressed to UPPCB. In this letter dated 13.12.2024 it is also specifically stated that site visits were undertaken on 39 sites by a team of the DMO. The alleged mining is stated to have occurred 3 years ago. The sites are the personal land holdings of farmers and agricultural work has been ongoing on these sites. The letter specifically clarifies that the DMO's team enquired from many farmers about any extra/illegal mining. However, neither did the farmers make any complaint nor give any statement that any illegal mining had occurred. The letter further states that it is impossible to fairly ascertain whether any illegal mining had been carried out since there is no record/proof of the level/height at the time of grant of license which can be used as a benchmark and compare today's level/position. Thus, even as per this letter, it is admitted that there is no specific proof or finding that (a) there has been any illegal mining or that (b) Respondent No.6 has committed any illegal mining. A copy of the said letter dated 13.12.2024 is annexed as **Annexure-5**.

16. I further state that since Respondent No. 6 (through sub-contractor) had paid the amount of Rs. 1,29,50,000/- towards compounding/closure to the DMO, to avoid prolonged litigation, without any admission of wrongdoing denying having committed any illegal mining and without prejudice to its rights. The entire issue with respect to the alleged illegal mining stood thus resolved.



Re: Imposition of Environmental Compensation:

17. I further say that in response to UPPCB's Show Cause Notice dated 21.11.2024 (at Page No. 1675 of the record) imposing penalty on the Respondent No. 6 in the form of Environmental Compensation, the Respondent No.6 by its letter dated 15.12.2024 initially requested a period of two weeks' time to respond to the show cause notice. A copy of Respondent No.6's letter dated 15.12.2024 is annexed as **Annexure-6**.

18. I state that thereafter, Respondent No. 6 by its letter dated 26.12.2024 to the UPPCB categorically stated that the construction of the Project was completed in due compliance with all relevant approvals/permissions/ consent and further that no environmental degradation as alleged was caused by the Respondent No. 6 during construction of the said Project.

19. It was also brought to the notice of UPPCB that an amount of Rs. 1,29,50,000/-, adjudged as penalty by the DMO for alleged illegal mining, was already paid on behalf of the Respondent No. 6 by the sub-contractor; hence the issue stood resolved. A copy of the letter dated 26.12.2024 addressed by Respondent No.6 to UPPCB is annexed as **Annexure-7**.

20. I further say that in response to the Respondent No. 6's letter dated 26.12.2024, UPPCB by its letter dated 10.03.2025 erroneously rejected the submissions made by the Respondent No. 6 and, without any basis, confirmed the imposition of Environmental Compensation of Rs. 1,33,25,000/- on the Respondent No. 6. A copy of the letter dated 10.03.2025 is annexed as **Annexure-8**.

21. I further state that during the hearing held on 21.03.2025, the above-said imposition of the Environmental Compensation on Respondent No. 6 was brought to the knowledge of this Hon'ble Tribunal. However, this Hon'ble Tribunal expressed its reservation about whether the extent of illegal mining



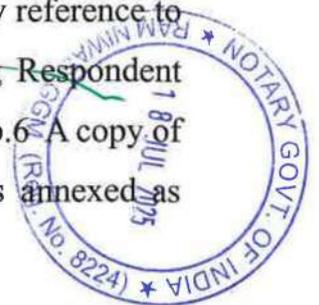
had been taken into consideration while calculating Environmental Compensation. The relevant observations from the Order dated 21.03.2025 are extracted below for ready reference:

“4. It has been pointed out that EC of Rs. 1,34,25,000/- was imposed upon the Project Proponent-Respondent no. 6 by order dated 10.03.2025 by the UP PCB (Page 2047) but it could not be demonstrated that while calculating the EC the extent of illegal mining by the Respondent No. 6 was taken into account. Learned counsel for the UP PCB submits that this issue will be duly considered by the UP PCB and a fresh report will be filed before the Tribunal within two weeks. The UP PCB in the said report will also disclose the restoration measures taken to ensure the area where illegal mining was done is restored to its original position.”

(Emphasis supplied)

22. Pursuant to the above observations of this Hon'ble Tribunal, UPPCB by its Notice dated 12.06.2025 called upon Respondent No. 6 to show cause as to why an amount of Rs.27,33,51,090/- not be imposed on the Respondent No. 6 as Environmental Compensation for the alleged illegal mining. Pertinently, the opinion of a few 'vehicle drivers' was the basis for assuming the rate of ordinary earth as Rs. 100 per cubic meter for calculating the Environmental Compensation payable by Respondent No.6. Furthermore, there were no specifics or particulars of the environmental degradation allegedly caused by the Respondent No. 6 due to the alleged excessive mining nor any reference to any lawful adjudication wherein it has been held, after hearing Respondent No.6, that there has been any illegal mining by the Respondent No.6. A copy of the Show Cause Notice dated 12.06.2025 issued by UPPCB is annexed as **Annexure-9.**

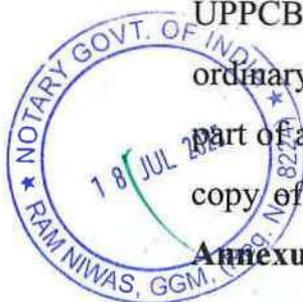
23. I further say that the Respondent No. 6 by its letter dated 30.06.2025, vehemently denied that any environmental degradation was caused by the



Respondent No. 6 which would necessitate imposition of Environmental Compensation- citing the absence of any specifics or lawful adjudication. By this letter, Respondent No.6 also objected to the arbitrary basis of calculation of the Environmental Compensation by taking the value of ordinary earth as Rs. 100 per cubic meter. Further, Respondent No.6 brought to the notice of UPPCB that in terms of Uttar Pradesh Minor Minerals (Concession) (Forty Fifth Amendment) Rules, 2018 the royalty payable on ordinary earth is 'NIL'. Hence, not only were there no specifics or adjudication of GCL having committed any illegal mining which would justify the levy of EC, even the entire basis for arriving at the Environmental Compensation of Rs.27,33,51,090/- was erroneous.

24. The Respondent No. 6, without prejudice to its contentions, also brought to the notice of UPPCB that as per the Schedule of Rates as notified by the Public Works Department, Government of Uttar Pradesh w.e.f. 01.05.2025, the market rate of ordinary earth is Rs. 12 per cubic meter. However, it was clarified that even the said rate of Rs. 12 per cubic meter would not be applicable at the relevant time when the alleged infractions were done by the Respondent No.6 and hence at the highest the rate of ordinary earth could be taken as Rs. 3 per cubic meter. Copies of the letter dated 30.06.2025 addressed by the Respondent No. 6 and the Schedule of Rates notified by the Public Works Department are annexed as **Annexure-10** and **Annexure-11**, respectively.

25. Pursuant to the Respondent No. 6's above-said letter dated 30.06.2025, UPPCB by its Notice/Order dated 09.07.2025 imposed Environmental Compensation of Rs. 2,76,99,195/- on the Respondent No. 6. I say that the UPPCB while arriving at the above amount, erroneously took the rate of ordinary earth as Rs. 7 per cubic meter based on the Analysis of Rate forming part of a recently executed project on the Chandauli-Dharauli two lane road. A copy of the Notice/Order dated 09.07.2025 issued by UPPCB is annexed as **Annexure-12**.



26. I further say that in response to the letter dated 09.07.2025 by the UPPCB, the Respondent No. 6 sent a letter dated 15.07.2025 and brought to the notice of UPPCB that the Order dated 09.07.2025 passed by UPPCB failed to take into consideration the various contentions raised by the Respondent No. 6 in its letter dated 30.06.2025. More importantly, no particulars of alleged environmental degradation were furnished to the Respondent No. 6 coupled with the fact that the Respondent No.6 through the sub-contractor had already paid the penalty of Rs. 1,29,50,000/- imposed by the DMO towards the alleged excessive mining, and the said issue had attained finality. However, without admission of any wrongdoing, to prevent prolonged litigation and to bring a quietus to the entire issue, and without prejudice to its rights, the Respondent No.6 through the sub-contractor (who did the mining works) deposited the amount of Rs. 2,76,99,195/- imposed by the UPPCB as Environmental Compensation. These facts were informed to the UPPCB by the letter dated 15.07.2025 sent by the Respondent No.6. A copy of the Respondent No.6's letter dated 15.07.2025 along with the proof of deposit of the Environmental Compensation is annexed as **Annexure- 13**.

Re: Submission of Remediation Plan by Respondent No. 6

27. As mentioned above, the UPPCB by its letter dated 26.11.2024 (at Page No. 1677 of the record) called upon Respondent No.6 to submit a remediation plan with respect to the sites where allegedly illegal mining was carried out by Respondent No. 6.

28. I say that in due compliance with the above-said letter dated 26.11.2024, (while denying any illegal mining) the Respondent No.6 under cover of its letter dated 30.01.2025 submitted a detailed remediation plan to UPPCB with a copy to the DMO. A copy of the letter dated 30.01.2025 submitted by the Respondent No.6 to UPPCB is annexed as **Annexure-14**.



29. I further state that the UPPCB by its letter dated 10.03.2025, after being duly satisfied by the proposed steps for remediation suggested by Respondent No.6, had approved the remediation plan submitted by the Respondent No.6. A copy of the letter dated 10.03.2025 issued by UPPCB is annexed as **Annexure-15**.

30. I further state that even the DMO by its letter dated 19.02.2025 has conveyed its approval for the remediation plan subject to the Respondent No.6 fulfilling the conditions which may be imposed by UPPCB. A copy of the letter dated 19.02.2025 issued by the DMO is annexed as **Annexure-16**.

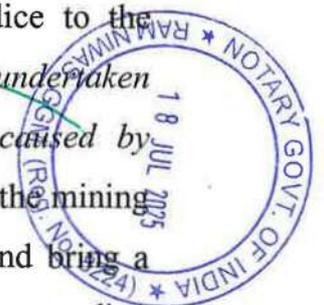
31. I further state that pursuant to the approval of the remediation plan by UPPCB as well as DMO, the Respondent No.6 has taken all necessary steps to ensure proper execution of the plan. I further say that the Respondent No.6 has already started with the execution of the remediation plan in respect of 41 sites, and, as on date, made substantial progress as detailed below:

- a. Work has been successfully completed at 13 locations in line with the approved remediation plan. The said position was communicated to UPPCB by letter dated 18.06.2025 bearing Ref No. 3801- providing specific coordinates, Gata Numbers and photographic documentation. A copy of the letter dated 18.06.2025 bearing ref no. 3801 complete with annexures is annexed as **Annexure 17**.
- b. Work has also been completed at 5 other sites, as per the approved remediation plan. The said position was communicated to UPPCB by letter dated 16.07.2025 bearing ref no. 3822- providing specific coordinates, Gata Numbers and photographic documentation. A copy of the letter dated 16.07.2025 bearing ref no. 3822 complete with annexures is annexed as **Annexure 18**.



- c. At 9 sites, local landowners are obstructing the remedial works and have not permitted access. Despite repeated requests, they have declined to give written confirmation of their objection, due to which the Respondent No.6 is currently unable to proceed at these locations despite undertaking several efforts to do so. The Respondent No. 6 has sent a letter dated 16.07.2025 bearing ref no. 3823 to the UPPCB informing them of this position. A copy of the letter dated 16.07.2025 bearing ref no. 3823 is annexed as **Annexure 19.**
- d. For the remaining 14 sites, the Respondent No.6 has already procured the requisite plant species and vegetation materials and deployed necessary labour at site. However, persistent monsoon spells have led to adverse working conditions, restricting site access and posing operational challenges for field labour teams. The Respondent No.6 shall implement the measures even at these sites, when the monsoon subsides and the weather conditions permit the works to be carried out. It is submitted that as soon as the above measures are implemented at the remaining sites, the Respondent No.6 shall be intimate the UPPCB/DMO.

32. I further most respectfully state and reiterate that the entire construction work undertaken by Respondent No. 6 was in due compliance with the approvals/ permissions and the applicable laws. Without prejudice to the Respondent No.6's contentions (*i.e. that no excessive mining was undertaken by Respondent No.6 and no environmental degradation was caused by Respondent No.6*), the sub-contractor of Respondent No.6 who did the mining works, solely with an intention to prevent prolonged litigation and bring a quietus to the issue has paid (a) an amount of Rs. 1,29,50,000/- as compounding fee determined by the DMO, Jalaun towards excessive mining and (b) an amount of Rs. 2,76,99,195/- towards Environmental Compensation as imposed



by UPPCB. Further, Respondent No.6 has also submitted a remediation plan which has been duly approved by UPPCB and Respondent No.6 is acting to implement this plan and has made good progress, as detailed above. For the remaining remedial measures where landowners are willing to get executed the remedial plan, the Respondent No.6 undertakes to complete the work.

33. In light of the above, it is most humbly and respectfully submitted that Respondent No.6 has duly complied with the requisitions of the UPPCB and the DMO and accordingly pray that the present Original Application be disposed off, after recording the above-said compliances made by Respondent No.6.

K Mahapatra

DEPONENT

VERIFICATION

Verified at Gurugram on this 18th day of July 2025 that the contents of the foregoing Affidavit are true and correct to the best of my knowledge and belief. No part of the Affidavit is false and nothing material has been concealed therefrom.

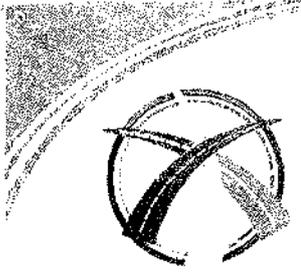
K Mahapatra

DEPONENT



ATTESTED

RAM NIWAS MALIK, ADVOCATE
 NOTARY, GURUGRAM (HR.) INDIA



GAWAR
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An ISO 9001:2015 Certified Company
CIN : U70109HR2008PLC037773

GCL/2023-24/DT-08.04.2023/BR-14

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF GAWAR CONSTRUCTION LIMITED (CIN: U70109HR2008PLC037773) DULY HELD ON SATURDAY, 8TH DAY OF APRIL 2023 AT THE CORPORATE OFFICE OF THE COMPANY AT SF-01, JMD GALLERIA, SEC-48, SOHNA ROAD, GURUGRAM-122001, HARYANA

GENERAL AUTHORIZATION TO MR. YOGESH MAHAJAN, CHIEF EXECUTIVE OFFICER OF THE COMPANY

"RESOLVED THAT Mr. Yogesh Mahajan, Chief Executive Officer of the Company be and is hereby authorized to do the following acts, deeds and things on behalf of the Company:

- To execute, file, authenticate and sign, digitally or manually, various forms, papers, returns and documents under Company Act, 2013 or under any other Acts, with ROC, Regional Director, Ministry of Corporate Affair, Central Government and/or any other prescribed authority, as and when required for the business of the Company and to execute day to day working in this behalf;
- To represent the Company in the General Meetings of other body corporates, if eligible, and to vote, appoint proxy and to sign and file any documents or forms in this behalf;
- To sign, digitally or manually, execute, deliver, submit the documents/papers, agreements, contracts, deeds, certificates, registration, slips or other relevant documents, as and when required, in relation to any work, matter, case or issue, with the Central Government, State Government, National Highway Authorities, Central or State Government Authorities, Municipal Bodies, Corporation, local authorities and any other concern or department as may be beneficial for the interest of the company as and when required.
- To re-present the Company before the Govt./Semi-Govt./Revenue Authorities or any other authorities such as Goods and Service Tax Department, Sales Tax Department, Income Tax Department, MCA, Court or any other authorities/department and to execute, sign, file and submit any document, papers or forms in this behalf;
- To execute, sign, file and submit any document, paper, deed, agreement, extracts for and on behalf of Company and to do all the correspondence with various authorities as and when required for the fulfillment of objects of the Company.
- to make necessary application and to give necessary power of attorney (s), undertakings (s), deeds, papers and all other documents etc. necessary for the purpose of legal/arbitration proceedings of the Company and for all matters incidental thereto as may be considered necessary and expedient on behalf of the company and authorized to sign and execute any of the above mentioned documents, carry out modifications or amendments thereto.
- To delegate the above said authority/authorities to any other person/persons and/or to any official/officials of the company through issue of Power of Attorney or Authority letter as and when required for the fulfillment of objects of the Company.

For Gawar Construction Limited

Director

Resolved Further that all acts, deeds, things, matters, etc. as aforestated shall be deemed to be valid and enforceable only if they are consistent with the instant resolution as may be relevant in this case and that the Board shall not be responsible for any illegal and invalid acts and any acts beyond the scope of the aforestated powers done by the said official/authorized person and such invalid, illegal acts, and acts done beyond the scope of powers granted in this Resolution shall not bind the Company against any third parties or before any authorities in any manner and that the Board shall not be answerable in that behalf.

Further Resolved that all the Directors of the Company be and are hereby, jointly or severally, authorized to execute, sign and file the relevant forms, deeds, any document or papers and to do all the acts and deeds and things which are necessary or expedient for this resolution.

Further Resolved that a certified true copy of this resolution be furnished as may be required under the signature of any of the Director/Chief Executive Officer/Chief Financial Officer/Company Secretary, severally, of the Company."

Certified to be true copy
FOR GAWAR CONSTRUCTION LIMITED

For Gawar Construction Limited

Rakesh Kumar

Director

DIN: 02082036

Add: 19, Park Drive, Sector-47, Malibu Towne,
South City-II, Gurgaon, Haryana-122018



Director

GAWAR CONSTRUCTION LIMITED

SF-01, JMD Galleria,
Sector-48, Sohna Road,
Gurugram - 122001 (Haryana)
Mob.: +91-7303504555
Ph.: (0124) 4854000
Fax : (0124) 4854001/02
Web.: www.gawar.in
E-mail : gcl@gawar.in



An ISO 9001:2015 Certified Company
CIN : U70109HR2008PLC037773

Date: 29th November 2024

To

**The Mining Officer,
District Jalaun- Uttar Pradesh**

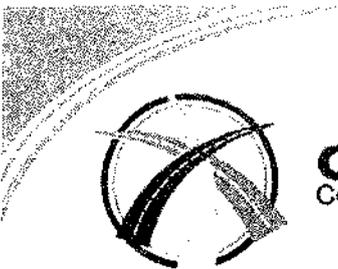
Sub: Reply to notice dated November 8, 2024 (received by us on November 23, 2024)

Dear sir,

We, Gawar Construction Ltd. ("**GCL**" / "**we**" / "**us**" / "**our**" as the context may apply) draw your kind attention to the captioned Subject.

A notice dated November 8, 2024 bearing reference no. 1877 along with 32 notices dated February 10, 2021 (ref nos. 1929 to 1960) (the "**Notice**") were served on our office only on November 23, 2024. Our reply to the Notice ("**Reply**") is set out below for the kind consideration of your good offices:

1. Save and except matters of record, and unless expressly admitted, we specifically deny the contents of the Notice and all the supporting documents/enclosures shared along with it- especially the 32 (Thirty two) notices dated February 10, 2021.
2. First and foremost, we humbly submit that we had no knowledge, belief or impression of any illegal mining being carried out. The mining works in the present project were carried out by our sub-contractor M/s. Adarsh Badli Construction Pvt. Ltd ("**Adarsh**"), having its office at D-403, GH-45, Alakhananda, GHS, Gurugram (HR.) and not by us.
3. We categorically deny any allegation of illegal mining by us and humbly submit that no penalty and/or liability ought to be imposed on us.
4. Furthermore, the Notice under Reply refers to 32 (thirty two) notices dated February 10, 2021 (bearing reference nos. 1929 to 1960) addressed to the 'project manager and calls on the 'project manager' to respond to the said notices with 15 days- as a last opportunity. We humbly submit that we were never served these referred notices dated February 10, 2021 at the contemporaneous time in 2021 or at all. In fact, we came to know of these referred notices dated February 10, 2021



GAWAR
CONSTRUCTION LIMITED

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on November 23, 2024 i.e. when the present Notice under Reply was served on our office. We also enquired from our project manager *vis a vis* service of the said referred 32 notices dated February 10, 2021, who confirmed that the said notices were never served at the contemporaneous time.

5. We are a prudent contractor which prides itself on timely execution of projects and extending all cooperation with authorities. But we never received the said notices dated February 10, 2021. Had we received the said notices any time earlier, we would have certainly replied to the notices.
6. Nonetheless, since our company is business driven, we do not wish to prolong this matter or escalate it to adversarial litigation. While we are firm in our position that we have not committed any wrongdoing we would like to amicably resolve the matter - making it clear that there has been no wrongdoing on our part.
7. We believe that there is a provision of compounding under the mines act and hence, would request that the present matter may be compounded as well- with a view to amicably resolve the matter. We seek amicable resolution of the matter arising out of the Notice (dated November 8, 2024), referred 32 notices dated February 10, 2021 and any other notice/communication which is not in the knowledge of GCL and all environmental/mining issues related to works in Package IV (KM 149 to 200) of the "Bundelkhand Expressway" 04 Lane (extendible to 06 lane) access controlled expressway starting in District Chitrakoot and ending near village Kudrail in district Etawah.
8. Hence, without prejudice to our rights, we would request you to kindly consider the request for compounding and passing final adjudication in the name of our sub-contractor M/s. Adarsh. It is hereby prayed before your good-self to levy minimum amount of penalty while passing the order for compounding keeping the abovementioned facts into consideration.
9. It is a settled position of law that compounding a charge does not amount to admission of guilt or a conviction. The purpose of compounding is to prevent litigation and encourage early settlement of issues. In fact, the consequence of compounding is acquittal. It is in the background that the present Reply is being

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submitted as a request for compounding/amicable settlement. We crave leave and reserve our right to submit a detailed reply to the Notice and also contest any proceedings should our present request for compounding/settlement not be considered favourably for any reason.

10. The present Reply is without prejudice to our rights and remedies under law and equity and does not amount to nor shall be construed as any admission of guilt or wrongdoing. We reiterate and reaffirm our position that we have not committed any wrongful/illegal mining (as referred or otherwise).

We hope you consider our request favourably and will be happy to cooperate with your good offices on this.

Yours sincerely.

For Gawar Construction Limited

MC

Yogesh Mahajan

Authorized signatory

Yogesh Mahajan
CEO

कार्यालय जिलाधिकारी, जालौन

(खनन अनुभाग)

पत्र सं० 1990 / खनिज-एमएमसी-30

दिनांक: 04 दिसम्बर 2024

आदेश

उपजिलाधिकारी उरई आख्या दिनांक 25.01.2021 के कग में तहसील उरई में बुन्देलखण्ड एक्सप्रेस वे परियोजना में मिट्टी के खनन हेतु जारी अनुज्ञा स्थलों में औरात गहराई से अधिक गहराई में साधारण मिट्टी का अवैध खनन किया जाना पाया गया था, जिस पर तत्समय प्रभावी उ०प्र० उपखनिज परिहार नियमावली 1983 के अन्तर्गत नियम-3 व 70 एवं खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-21 के उल्लंघन पर निम्न विवरण के अनुसार कार्यालय द्वारा 32 स्थलों पर अवैध खनन के लिये नोटिस निर्गत करते हुये 30 दिवस के अन्दर स्पष्टीकरण उपलब्ध कराये जाने हेतु प्रोजेक्ट मैनेजर गावर कान्स्ट्रक्शन कम्पनी पैकेज-4 बुन्देलखण्ड एक्सप्रेसवे वावली रोड कुठीन्द जिला जालौन को नोटिस निर्गत किये गये थे, परन्तु कम्पनी की ओर से नोटिसों के सापेक्ष कोई स्पष्टीकरण पत्रावली में उपलब्ध नहीं पाये जाने पर गावर कान्स्ट्रक्शन लि० एसएफ-1 जेएमडी गैलेरिया सेक्टर 48 सोहना रोड गुरुग्राम हरियाणा को पुनः अंतिम नोटिस कार्यालय नोटिस पत्र सं० 1877/खनिज-एम०एम०सी०-30 दिनांक 08.11.2024 निर्गत किया गया। पूर्व में निर्गत नोटिसों का विवरण निम्नवत् है:-

क्रम सं०	नोटिस पत्र संख्या व दिनांक	खनन स्थल के ग्राम का नाम	साधारण मिट्टी के अवैध खनन की मात्रा (घनमीटर में)
1	नोटिस सं० 1929 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कैथरी	18000
2	नोटिस सं० 1930 / खनिज-एमएमसी-30 दिनांक 10.02.2021	वर्ध	80000
3	नोटिस सं० 1931 / खनिज-एमएमसी-30 दिनांक 10.02.2021	खरुसा	3600
4	नोटिस सं० 1932 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	46585
5	नोटिस सं० 1933 / खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	78000
6	नोटिस सं० 1934 / खनिज-एमएमसी-30 दिनांक 10.02.2021	वर्ध	80000
7	नोटिस सं० 1935 / खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	12800
8	नोटिस सं० 1936 / खनिज-एमएमसी-30 दिनांक 10.02.2021	टिमरो	9375
9	नोटिस सं० 1937 / खनिज-एमएमसी-30 दिनांक 10.02.2021	टिमरो	64800
10	नोटिस सं० 1938 / खनिज-एमएमसी-30 दिनांक 10.02.2021	टिमरो	220000
11	नोटिस सं० 1939 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	6250
12	नोटिस सं० 1940 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	58368
13	नोटिस सं० 1941 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	192000
14	नोटिस सं० 1942 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	12000
15	नोटिस सं० 1943 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	7920
16	नोटिस सं० 1944 / खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	54000
17	नोटिस सं० 1945 / खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	54000
18	नोटिस सं० 1946 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	9075
19	नोटिस सं० 1947 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	3000
20	नोटिस सं० 1948 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	72000
21	नोटिस सं० 1949 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	2000
22	नोटिस सं० 1950 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	40000
23	नोटिस सं० 1951 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	5000
24	नोटिस सं० 1952 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	1700
25	नोटिस सं० 1953 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	1200
26	नोटिस सं० 1954 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	1200
27	नोटिस सं० 1955 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	1800
28	नोटिस सं० 1956 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	15000

29	नोटिस सं० 1957 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	2400
30	नोटिस सं० 1958 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	6400
31	नोटिस सं० 1959 / खनिज-एमएमसी-30 दिनांक 10.02.2021	खरुसा	18480
32	नोटिस सं० 1960 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	11530

उक्त संदर्भित अंतिम नोटिस पत्र सं० 1877 दिनांक 8.11.2024 में प्रश्नगत मिट्टी के अवैध खनन के संबंध में अंतिम अवसर प्रदान करते हुये 15 दिन के अन्दर स्पष्टीकरण उपलब्ध कराये जाने के लिये गावर कान्स्ट्रक्शन लि० को निर्देश दिये गये है।

उपरोक्त नोटिस दिनांक 08.11.2024 के क्रम में गावर कान्स्ट्रक्शन लि० एसएफ-1 जेएमडी गैलेरिया सेक्टर 48 सोहना रोड गुरुग्राम हरियाणा द्वारा स्पष्टीकरण दिनांक 29.11.2024 ई-मेल द्वारा प्रेषित स्पष्टीकरण के प्रस्तर-8 में जुर्म स्वीकार करते हुये शमन हेतु जिलाधिकारी जालौन को प्रार्थना पत्र प्रेषित किया गया है।

उ०प्र० शासन भूतत्व एवं खनिकर्म विभाग की अधिसूचना सं० 641/86-2018-153(सा)/2017 दिनांक 23.03.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (पैतालीसवां संशोधन) नियमावली 2018 द्वारा साधारण मृदा आरडिनरी क्ले) अथवा साधारण मिट्टी(आरडिनरी अर्थ) की रायल्टी को शून्य घोषित किया जा चुका है।

साधारण मिट्टी का अवैध खनन किया जाना उ०प्र० उपखनिज परिहार नियमावली 2021 के नियम-3.58 एवं खान एवं खनिज (विकास एवं विनियमन) 1957 की धारा-4 व 21 एवं शासनादेश सं० 1542/86-2020-153(सा) / 2017 दिनांक 18.09.2020 के अन्तर्गत दण्डनीय अपराध है। यह भी अद्यत कराना है शासनादेश सं० 821/86-2018-153(सा) / 2017 दिनांक 11.04.2018 के अन्तर्गत साधारण मिट्टी/साधारण मृदा की रायल्टी दर शून्य कर दी गयी है। खनन अनुज्ञा के बिना तथा स्वीकृत अनुज्ञा से बाहर साधारण मिट्टी का खनन, अवैध खनन की श्रेणी में माना गया है। जो उ०प्र० उपखनिज परिहार नियमावली 2021 के नियम-3 का उल्लंघन है। उ०प्र० उपखनिज परिहार नियमावली 2021 का नियम-58 निम्नवत है:-

“ अनाधिकृत खनन के लिये शास्ति- जो कोई भी नियम-3 के उपबन्धों का उल्लंघन करे, वह दोष सिद्ध हो जाने पर दोनो में से किसी भी प्रकार के कारावास के दण्ड से दण्डनीय होगा, जो पांच वर्ष तक हो सकता है अथवा अर्थदण्ड से दण्डनीय हो, जो प्रति हेक्टर क्षेत्र के लिये अन्धून दो लाख रुपये एवं अधिकतम पांच लाख रुपये तक हो सकता है अथवा दोनो दण्डो से दण्डनीय होगा।”

कार्यालय पत्र सं० 1877/खनिज-एम०एम०सी०-30 दिनांक 08.11.2024 में उल्लिखित 32 नोटिसों के सापेक्ष गावर कान्स्ट्रक्शन कम्पनी द्वारा प्रस्तुत स्पष्टीकरण दिनांक 29.11.2024 के आलोक में जिलाधिकारी महोदय के आदेश दिनांक 30.11.2024 द्वारा प्रश्नगत मिट्टी के अवैध खनन 32 प्रकरणों में उक्त नियमावली के नियम-58 के अन्तर्गत प्रत्येक नोटिस में उल्लिखित अवैध खनन स्थल के लिये प्रति हेक्टर में रू० 03.50 लाख शास्ति अधिरोपित करते हुये बसूल कराये जाने के आदेश पारित किये गये है।

अतः कार्यालय पत्र सं० 1877/खनिज-एम०एम०सी०-30 दिनांक 08.11.2024 में उल्लिखित 32 नोटिसों में निहित कुल 37.000 हेक्टर क्षेत्र से साधारण मिट्टी के अवैध खनन स्थल के लिये रू० 03.50 लाख प्रति हेक्टर की दर से कुल रू० 1,29,50,000-00 (एक करोड़ उन्नीस लाख पचास हजार मात्र) शास्ति अधिरोपित करते हुये निर्देशित किया जाता है कि अधिरोपित शास्ति की धनराशि 15 दिवस के अन्दर लेखाशीर्षक -0853 अलौह खनन तथा धातुकर्म उद्योग के अन्तर्गत राजकोष में जमा कराकर चालान की प्रति कार्यालय में प्रस्तुत की जाये।

खान अधिकारी
जालौन

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ०प्र० लखनऊ।
- 2- जिलाधिकारी महोदय जालौन।
- 3- अपर जिलाधिकारी(वि-शा) जालौन।
- 4- उपजिलाधिकारी, उरई।
- 3- गावर कान्स्ट्रक्शन लि० एसएफ-1 जेएमडी गैलेरिया सेक्टर 48 सोहना रोड गुरुग्राम हरियाणा 122001 को अनुपालनार्थ।

खान अधिकारी
जालौन

12/9/24, 3:58 PM

Untitled Page

CHALLAN			
(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)			
Government of Uttar Pradesh			
Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money			
[To be submitted through Net-Payment]			
Challan No.: AKV240027534	Challan Date: 09/12/2024		
Assessment Year: 2024-2025	Tax Period: ONETIME		
Name of the Bank:			
Unique Id:			
Depositor Name:	Gawar Construction Limited		
Depositor Address:			
Head	Description	Serial No.	Amount (in Rs.)
085300800010000	अन्य प्राप्तियां	4	12950000.00
	Totals of the above heads	--	12950000.00
A SUM OF Rs. 12950000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR. (Depositor Remarks->Letter No 1990 Khanij MMC 30 Dated 04 Dec 2024 Illegal Soil Excavation) THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAENVXLS8, Scroll Date:-09/12/2024			



Statement of account: 010584600001807
Period: 09 Dec 2024 - 09 Dec 2024

ADARSHBADLI CONSTRUCTION PRIVATE LIMITED
GH45 D 403 ALAKHANANDA
CO GHS GURGAON
GURGAON 122011
HARYANA INDIA
Mobile No: Registered
Email: Registered
Cust ID: 15399941

Your Branch details:
Name: SECTOR-14 GURGAON, HARYANA
Address: GROUND FLOOR, SCO 25,
VIDHI PLAZA, SEC 14,
HUDA MARKET,
HARYANA
INDIA

IFSC Code: YESB0000105 MICR Code: 110532022

Transaction details for your account number 010584600001807 (CURRENT) (Currency - INR)

Primary Holder: ADARSHBADLI CONSTRUCTION PRIVATE LIMITED
Nominee Details: Not Registered
A/C Opening Date: 17/01/2022
Account Status: ACTIVE
Account Variant/ Description: CC ACCOUNT - BUSINESS/ RETAIL BANKING
Joint Holder's Names:

Transaction Date	Value Date	Cheque No/Reference No	Description	Withdrawals	Deposits	Running Balance
09 Dec 2024	09 Dec 2024	YES0R4344637340200	RTGS Cr-HDFC0000240-GAWARCONSTRUCTIONLTD-ADARSHBADLI CONSTRUCTION PRIVATE LIMITED-HDFCRS2024120969030616		9,832,160.00	-84,783,545.07
09 Dec 2024	09 Dec 2024	10000171220241209003200046212	NET TXN: BILLDESK FOR ALL CORPORATES ZYBCSDQ07VKANDUPCYTR	12,950,000.00		-97,733,545.07

Opening Balance: -94,615,705.07 **Total Withdrawals:** 12,950,000.00 **Total Deposits:** 9,832,160.00 **Closing Balance:** -97,733,545.07

OD Limit: 100,000,000.00 **Uncleared Amount:** 0.00 **Sweep In:** 0.00

For Non-Resident customers: Please verify your address and contact details registered with us. If you want to update your contact and address details, kindly visit the nearest branch to update the necessary details along with valid KYC documents to avail easy access of information & alerts related to your accounts.

For Resident customers: In order to ensure you receive important information/alerts related to your accounts, we request you to please verify your address and contact details registered with us. You can click here <http://yesonline.yesbank.co.in/> to update your address and / or email ID online or through our WhatsApp Banking service (give a missed call at +91-829-120-1200). In case you need to update your mobile number, please visit the nearest Yes Bank Branch.

Mandatory disclaimer

Closing Balance figure includes funds not clear, hold amounts if any.

Under Goods and Services Tax (GST) applicable from 1st July 2017, the existing service tax on our banking services rendered has been replaced by a GST rate of 18%. For any assistance required, please contact a YES BANK branch official.



SMS "Help" space <CUST ID>
to +91 95522 20020



YES TOUCH PhoneBanking Number:
1800 1200 (Toll Free for Mobile & Landlines in India) +91 22 4935 0000 (When calling from Outside India)
Toll Free number from USA: 18333800149 | Canada: 18334910559 | UK: 8000489153 | UAE: 800035702510



Email us at
yestouch@yesbank.in

CIN - L65190MH2003PLC143249

Customer Id: 24201846

Primary Account Holder Name: ADARSHBADLI CONSTRUCTION PRIVATE LIMITED

Transaction details for your account number **010584600001807** (CURRENT) (Currency - INR)

Primary Holder: ADARSHBADLI CONSTRUCTION PRIVATE LIMITED	A/C Opening Date: 17/01/2022	Account Variant/ Description: CC ACCOUNT - BUSINESS/ RETAIL BANKING
Nominee Details: Not Registered	Account Status: ACTIVE	Joint Holder's names:

Transaction codes in your account statement

ATW/CSW/ATD/ATI - ATM Withdrawal	OBD /OBC - Mobile Funds Transfer
AFD / AFC - ATM Funds Transfer	PCD - Purchased
R- RET - UTR - Returned RTGS	R - UTR - RTGS Transaction

Please review the information provided in the statement. In case of any discrepancy, please inform the bank immediately.

* Reward points accrued on your card includes expired points

To redeem your Rewardz points, logon to www.YesRewardz.com or call YES Rewardz customer care 1800 1200SMS "Help" space <CUST ID>
to +91 95522 20020

YESTOUCH PhoneBanking Number:
1800 1200 (Toll Free for Mobile & Landlines in India) +91 22 4935 0000 (When calling from Outside India)
Toll Free number from **USA:** 18333800149 | **Canada:** 18334910559 | **UK:** 8000489153 | **UAE:** 800035702510

Email us at
yestouch@yesbank.in

CIN - L65190MH2003PLC143249

प्रेषक,

खान अधिकारी,
जालौन स्थान-उरई।

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त-2,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी सी 12वीं विभूति खण्ड गोमतीनगर,
लखनऊ।

पत्रांक: 2025 / खनिज-एमएमसी-30

दिनांक : 13 दिसम्बर 2024

विषय: - मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-556/2023(अरुण तिवारी बनाम उ०प्र०) प्रकरण में खनिज मिट्टी के अवैध खनन संबंधी सूचना प्रदान किये जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने कार्यालय के पत्र सं० एच-20202/सी-2/सा०/684/24 दिनांक 26.11.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा विषयांकित प्रकरण में जनपद जालौन में बुन्देलखण्ड एक्सप्रेस वे के निर्माण कार्य के लिये जिन स्थानों पर साधारण मिट्टी का खनन किया गया है, उन सभी स्थलों पर अवैध खनन की मात्रा का आंकलन कर सूचना उपलब्ध कराये जाने की अपेक्षा की गयी है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि उपजिलाधिकारी उरई आख्या दिनांक 25.01.2021 के क्रम में तहसील उरई में बुन्देलखण्ड एक्सप्रेस वे परियोजना में मिट्टी के खनन हेतु जारी अनुज्ञा स्थलों में औसत गहराई से अधिक गहराई में साधारण मिट्टी का अवैध खनन किया जाना पाया गया था, जिस पर तत्समय प्रभावी उ०प्र० उपखनिज परिहार नियमावली 1963 के अन्तर्गत नियम-3 व 70 एवं खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-21 के उल्लंघन पर निम्न विवरण के अनुसार कार्यालय द्वारा 32 स्थलों पर अवैध खनन के लिये नोटिस निर्गत करते हुये 30 दिवस के अन्दर स्पष्टीकरण उपलब्ध कराये जाने हेतु प्रोजेक्ट मैनेजर गावर कान्स्ट्रक्शन कम्पनी पैकेज-4 बुन्देलखण्ड एक्सप्रेसवे वावली रोड कुठौन्द जिला जालौन को नोटिस निर्गत किये गये थे, परन्तु कम्पनी की ओर से नोटिसों के सापेक्ष कोई स्पष्टीकरण पत्रावली में उपलब्ध नहीं पाये जाने पर गावर कान्स्ट्रक्शन लि० एसएफ-1 जेएमडी गैलेरिया सेक्टर 48 सोहना रोड गुरुग्राम हरियाणा को पुनः अंतिम नोटिस कार्यालय नोटिस पत्र सं० 1877/खनिज-एम०एम०सी०-30 दिनांक 08.11.2024 निर्गत किया गया। पूर्व में निर्गत नोटिसों का विवरण निम्नवत् है:-

क्रम सं०	नोटिस पत्र संख्या व दिनांक	मिट्टी के अवैध खनन स्थल के ग्राम का नाम	साधारण मिट्टी के अवैध खनन की मात्रा (घनमीटर में)
1	नोटिस सं० 1929/खनिज-एमएमसी-30 दिनांक 10.02.2021	कैथरी	18000
2	नोटिस सं० 1930/खनिज-एमएमसी-30 दिनांक 10.02.2021	वर्ध	80000
3	नोटिस सं० 1931/खनिज-एमएमसी-30 दिनांक 10.02.2021	खरुसा	3600
4	नोटिस सं० 1932/खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	46585
5	नोटिस सं० 1933/खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरधान	78000
6	नोटिस सं० 1934/खनिज-एमएमसी-30 दिनांक 10.02.2021	वर्ध	80000
7	नोटिस सं० 1935/खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरधान	12800
8	नोटिस सं० 1936/खनिज-एमएमसी-30 दिनांक 10.02.2021	टिमरो	9375
9	नोटिस सं० 1937/खनिज-एमएमसी-30 दिनांक 10.02.2021	टिमरो	64800
10	नोटिस सं० 1938/खनिज-एमएमसी-30 दिनांक 10.02.2021	टिमरो	220000
11	नोटिस सं० 1939/खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	6250

12	नोटिस सं० 1940 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	58368
13	नोटिस सं० 1941 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	192000
14	नोटिस सं० 1942 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	12000
15	नोटिस सं० 1943 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	7920
16	नोटिस सं० 1944 / खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	54000
17	नोटिस सं० 1945 / खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	54000
18	नोटिस सं० 1946 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	9075
19	नोटिस सं० 1947 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	3000
20	नोटिस सं० 1948 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	72000
21	नोटिस सं० 1949 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	2000
22	नोटिस सं० 1950 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	40000
23	नोटिस सं० 1951 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	5000
24	नोटिस सं० 1952 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	1700
25	नोटिस सं० 1953 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	1200
26	नोटिस सं० 1954 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	1200
27	नोटिस सं० 1955 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	1800
28	नोटिस सं० 1956 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	15000
29	नोटिस सं० 1957 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	2400
30	नोटिस सं० 1958 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	6400
31	नोटिस सं० 1959 / खनिज-एमएमसी-30 दिनांक 10.02.2021	खरुसा	18480
32	नोटिस सं० 1960 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	11530

उक्त के अनुक्रम में यह अवगत कराना है कि प्रश्नगत मिट्टी के अवैध खनन प्रकरण में गावर कान्स्ट्रक्शन कम्पनी गुडगांव को कार्यालय के नोटिस पत्र सं० 1877 / खनिज-एमएमसी-30 दिनांक 08.11.2024 द्वारा स्पष्टीकरण प्रस्तुत करने के लिये नोटिस प्रेषित किया गया, जिसे पर गावर कान्स्ट्रक्शन कम्पनी द्वारा अपना स्पष्टीकरण दिनांक 29.11.2024 प्रेषित करते हुये प्रकरण में शमन कराये जाने का अनुरोध किया गया। उक्त स्पष्टीकरण के आलोक में जिलाधिकारी महोदय के आदेश दिनांक 28.11.2024 द्वारा प्रश्नगत मिट्टी के अवैध खनन के मामले में उ०प्र० उपखनिज परिहार नियमावली 2021 के नियम-3 व 58 एवं खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-4 व 21 के अन्तर्गत प्रति हेक्टर 03.50 लाख की दर से शास्ति अधिरोपित करते हुये बसूली कराये जाने के निर्देश दिये गये। उक्त आदेश के अनुपालन में गावर कान्स्ट्रक्शन कम्पनी द्वारा अधिरोपित शास्ति कुल रू० 1,29,50,000-00 ई-घालान सं० AKV 240027534 दिनांक 09.12.2024 द्वारा राजकोष में जमा कर दी गयी है।

उल्लेखनीय है कि मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० सं० 556/2023 अरुण तिवारी बनाम उ०प्र० राज्य व अन्य में पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में प्रयुक्त मिट्टी के खनन स्थलों का स्थलीय निरीक्षण/पैमाईश खनन विभाग तथा राजस्व विभाग के अधिकारियों/कर्मचारियों के साथ दिनांक 03-04.07.2024 को संयुक्त रूप से किया गया, जिसका शपथ पत्र श्री रुना उराव, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मा० अधिकरण में दाखिल किया गया है, जो शपथ पत्र का बिन्दु सं०-6 में उल्लेखित है।

श्री रुना उराव, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र का बिन्दु संख्या-7.5 में निम्नवत् वर्णन किया गया है:-

Mining Department, Jalaun has granted 162 mining permissions for mining of soil from 79 villages in district jalaun (total area- 2336.46 acres and total quantity- 17001696 m³) for package-IV & V in Jalaun District with 889 mining pits to M/s Gawar Construction Limited. These mining permissions were granted between December, 2020 to April 2022.

खान अधिकारी जालौन द्वारा दिनांक 03.07.2024 एवं 04.07.2024 को स्थलीय निरीक्षण के समय जांच टीम द्वारा मांगे गये समस्त अभिलेखों को उपलब्ध करा दिया गया था। साथ ही साथ केन्द्रीय

प्रदूषण बोर्ड के पत्र संख्या 13001/110/2024-एल0ए0डब्लू0-एच0ओ0-सी0पी0सी0वी-एच0ओ0/434 दिनांक 31.07.2024 के क्रम में कार्यालय जिलाधिकारी खनन अनुभाग के पत्र संख्या 1540/खनिज-एम0एम0सी0-30 दिनांक 01.08.2024 द्वारा चाही गयी समस्त सूचना उपलब्ध करा दी गई थी। शपथ पत्र के बिन्दु संख्या 6 से स्वतः स्पष्ट होता है कि खनन विभाग द्वारा समस्त अभिलेख तथा अनुज्ञा पत्रों की प्रति उपलब्ध कराई गई थी। जिसमें गिट्टी खनन की मात्रा का उल्लेख है।

श्री रुना उराव, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र का बिन्दु संख्या-7.12 में निम्नवत् वर्णन किया गया है:-

CPCB visited 39 mining permission area with 157 mining pits/area and photograph taken during visit of area is annexed as Annexure-8 Due to heavy rain, approach road to remaining mining sites was not assessable. Hence, visit of remaining sites could not possible.

श्री रुना उराव, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र के बिन्दु संख्या 7.12 से स्वतः स्पष्ट होता है कि जांच के समय भारी मात्रा में बारिश होने के कारण जांच में इंगित क्षेत्रों में पानी भरा हुआ पाया गया।

श्री रुना उराव, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र का बिन्दु संख्या-7.15 में निम्नवत् वर्णन किया गया है:-

It was observed that Due to undulated geographical condition of mining areas the quantification/measurement was very difficult during the field visit.

श्री रुना उराव, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र के बिन्दु संख्या 7.15 से स्वतः स्पष्ट होता है कि क्षेत्र की भौगोलिक स्थिति काफी असमतल होने के कारण क्षेत्र का पैमाईश किया जाना कठिन है।

चूकि खनन 03 वर्ष पूर्व में किया गया था, और अधिकांश क्षेत्र किसानों का निजी भूमि है। वर्तमान समय में उक्त खनन स्थल की भूमि में कृषि कार्य हो रहा है। जांच के समय कोई किसानों द्वारा किसी अवैध खनन का शिकायत टीम को नहीं दिया गया है न तो बयान किया गया है। अनुज्ञा स्वीकृति के समय उक्त भूमि का भौगोलिक स्थिति तथा वास्तविक ऊंचाई/लेवल का तथ्य नहीं होने के कारण तत्समय उन सभी खनन स्थलो पर अवैध खनन की मात्रा वर्तमान समय में आंकलन किया जाना सम्भव नहीं है। और न ही यह विचार किया जा पाना सम्भव है कि उक्त शमन के अतिरिक्त कोई अन्य प्रकरण अवैध खनन का पाया गया है। भविष्य में किसी अन्य विभाग द्वारा अवैध खनन के सम्बन्ध में कोई तथ्य प्रकाश में लाता है, उस पर नियमानुसार अग्रिम कार्यवाही किया जायेगा।

अतः उपरोक्तानुसार वस्तुस्थित स्थिति से अवगत होने का कष्ट करें।

भवदीय

 खान अधिकारी
 जालौन

- प्रतिलिपि:- 1-सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
 2-सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ।
 3-जिलाधिकारी जालौन।
 4-क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड झांसी।

खान अधिकारी
 जालौन



GAWAR

Construction Limited

CIN: U70109HR2008PLC037773

27

ANNEXURE-6

1.12.24
 कार्यालय
 प्रमुख नियंत्रण बोर्ड
 गाँसी ।

GAWAR CONSTRUCTION LIMITED
 SF-01, JMD Galleria,
 Sector-48, Sohna Road,
 Gurgaon - 122001 (Haryana)
 Ph.: (0124) 4854000
 Fax: (0124) 4854001/02
 Web: www.gawar.in
 E-mail: gcl@gawar.in

GCL/Bundelkhand/F-509/AE/FY2024-25/3649

Date: 15.12.2024

To
 The Regional Officer,
 Uttar Pradesh Pollution Control Board,
 Jhansi, U.P.

Sub: Development of Bundelkhand Expressway (Package-IV) From Baroli Kharka (Dist. Hamirpur) to Saalabad (Dist. Jalaun) (Km 149+000 to Km 200+000) in the State of Uttar Pradesh on EPC Basis. Request for Extension of Time to Submit Reply-Reg.

Ref:

1. Your Letter No. H20005/C-2/NGT-684/24, dated 21.11.2024

Dear sir,

This is to bring to your kind notice that we received the above-referenced letter at our site office on 24.11.2024 and at our head office on 03.12.2024.

The letter refers to previous notices issued regarding environmental non-compliance and calculation of penalties. We are diligently reviewing the details of these instances, including the assessed compensation and other observations mentioned therein.

However, considering the need to compile accurate data and a detailed response addressing all points raised, we request your kind indulgence to grant us two weeks' time, i.e., until 31.12.2024, to submit our reply.

We trust this is to your satisfaction and are happy to cooperate with your good offices should anything else be required.

With regards

For Gawar Construction Limited



Authorized Signatory

Enc:

Copy to:

1. Gawar Construction Limited, H.O., Gurugram, Haryana



GAWAR

Construction Limited

CIN: U70109HR2008PLC037773

28

ANNEXURE - 7

A. K. Mehta
23/12/24

GAWAR CONSTRUCTION LIMITED

SF-01, JMD Galleria,
Sector-48, Sohna Road,
Gurgaon - 122001 (Haryana)
Ph.: (0124) 4854000
Fax: (0124) 4854001/02
Web: www.gawar.in
E-mail: gcl@gawar.in
Date: 26.12.2024

क्षेत्रीय कार्यालय
उत्प्र प्रदूषण नियंत्रण बोर्ड
गाँसी

GCL/Bundelkhand/F-509/AE/FY2024-25/3658

To,
The Chief Environmental Officer
Uttar Pradesh Pollution Control Board Circle-2
Lucknow, Uttar Pradesh

Sub: Development of Bundelkhand Expressway (Package-IV) From Baroli Kharka (Dist. Hamirpur) to Saalabad (Dist. Jalaun) (Km 149+000 to Km 200+000) in the State of Uttar Pradesh on EPC Basis. Environmental Compensation-Reg.

Ref:

1. Your letter No. H20005/C-2/NGT/684/24 dated 21.11.2024.
2. Your letter no. H20203/c-2/684/24 dt 26.11.2024.
3. Our letter No. GCL/Bundelkhand/F-509/AE/FY2024-25/3649 dt. 15.12.2024

Dear Sir,

We (Gawar Construction Limited, or in short "GCL") are in receipt of the referenced letter bearing No. H20005/C-2/NGT/684/24 dated 21.11.2024 (in short "referenced Letter") received on 26.11.2024. Upon receipt, GCL sought time to file our response by 30.12.2024 and in compliance thereof, it is submitting a detailed response to the referenced Letter, for your kind consideration:

1. At the outset, GCL states and submits that the development of Bundelkhand Expressway (Package- IV) Baroli Kharka (District-Hamirpur) to Saalabad (District - Jalaun) (KM 149+0 To 200+000), State-UP (in short, the "Project") was completed after obtaining all relevant approvals/permissions/consent. GCL as a responsible corporate entity, has always complied with all applicable laws including in completion of the Project, including laws/ regulations/directives in relation to environment.
2. GCL have obtained CTEs (enclosed as Annexure 1) as well as CTOs (enclosed as Annexure 2) for the Hot Mix Plant and Ready Mix Plant installed by us i.e. Gawar Construction Limited for Package IV from Baroli Kharka (District-Hamirpur) to Saalabad (District -Jalaun) (KM 149+0 To 200+000) of Bundelkhand Expressway.
3. Also, the Uttar Pradesh Expressways Industrial Development Authority (in short "UPEIDA"), as the Project Proponent had obtained Environmental Clearance (in short "EC") for the entire Bundelkhand Expressway Project from SEIAA, UP by Letter No. 407/Parya/SEAC/4632-5156/2018 dated 23.11.2019 (enclosed as Annexure 3). Since, GCL had undertaken only a part of the Bundelkhand Expressway Project, no separate EC is required to be obtained by GCL, for the work undertaken and completed by GCL, as Contractor of the Project Proponent i.e., UPEIDA.



Regd. Office: DSS - 378, Sector 16-17, Hisar - 125001 (Haryana)
Ph: (01662) 246117, 250361 Fax: (01662) 248885

4. Further, it is expressly stated in the Specific Conditions to the EC obtained by UPEIDA (at Sr. No. 52) that:

"Separate NOC and consent of the UPPCB shall be obtained with regards to asphalt plants, crushers, batching plants, hot mix plants etc."

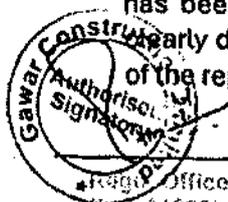
In accordance with the above condition, GCL as a Contractor of UPEIDA had obtained NOC and consent from the UPPBC for "asphalt plants, crushers, batching plants, hot mix plants etc." set up by us, for undertaking the portion of Bundelkhand Expressway Project, given to us (as a Contractor) by UPEIDA, as the Project Proponent (Annexure 1 and Annexure 2 above).

5. In addition, at S. No. 24 of the Specific Conditions to the EC granted in favour of the UPEIDA, it is specifically mentioned as follows:

"The project proponent shall obtain Consent to Establish / operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control/Committee"

It is relevant to state that the UPEIDA as the Project Proponent, had submitted a comprehensive EIA Report for Bundelkhand Expressway 04 Lane Expressway Expandable to 06 Lane. In table 1.2 of the report under heading 'Summary of Statutory Clearance Requirement of the project' (relevant page attached as Annexure 4). It is categorically stated that the NOC/Consent under Air & Water Act for Highway alignment, was to be obtained from UPPCB at pre-construction stage by the UPEIDA.

6. Therefore, being a Contractor (and not as the Project Proponent), GCL is not required to obtain CTE/CTO for the entire Bundelkhand Expressway Project. Since GCL's scope is limited to obtaining CTE/CTO for Hot mix plant, Ready Mix plant, etc. for the Package IV only of the entire project, GCL has complied with the condition applicable to them.
7. The referenced Notice alleges that unauthorized earthwork excavation was undertaken by GCL for the work assigned to them by UPEIDA, without obtaining CTE/CTO from UPPCB. Inadvertently the workers at site, had carried out earthwork excavation and excessive mining, in few sites. The same was investigated in details by the concerned Mining Officer and the issue stands resolved; hence there is no basis for raising the same issue again (for details please see Annexure 5).
8. It is also brought to your kind attention that earthwork for construction of highway projects is exempted from the purview of EC Regulations by OM bearing No. Notification S.O. 1224(E). dated 28th March, 2020 issued by the MOEF&CC which incidentally corresponds to the period of execution of the Bundelkhand Expressway Project. Hence, there was no requirement for obtaining EC/CTE/CTO by GCL for the earthwork.
9. It is also stated in the referenced Notice that environmental degradation has occurred during earthwork excavation. It is humbly submitted that no environmental degradation has been caused by GCL. Periodical sampling reports for Air, water, noise and soil clearly demonstrates that all parameters were within permissible limits (copies of few of the reports are enclosed as Annexure 6).



10. By the referenced Notice, Environmental Compensation has been calculated on the basis of formula derived by Central Pollution Control Board. At the outset, we respectfully submit that all necessary approvals have been obtained by UPEIDA as the Project Proponent and GCL has obtained relevant approvals, as applicable to them. Hence, the work undertaken by GCL as a Contractor of UPEIDA as the Project Proponent, is in compliance with all necessary approvals, consequently there is no environmental damage; hence there is no basis for proposal to impose Environmental Compensation. Further, insofar of inadvertent earthwork excavation and excessive mining, at few sites, already compensation of Rs. 1, 29, 50,000/- was imposed and the same has been deposited by GCL on 09.12.2024 (Annexure 7). Hence, there is no basis for proposal to impose Environmental Compensation, for the second time.

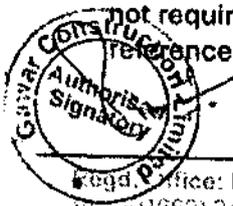
11. In addition, the proposal to impose Environmental Compensation is erroneous and without basis, as the CPCB in its report has specifically mentioned that the following cases can be considered for levying Environmental Compensation (EC):

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water

In our respectful submission the activities carried out by GCL, doesn't fall under any of the above mentioned situation; therefore invocation of CPCB formula for proposal to impose Environmental Compensation, is inapplicable in the present case and any imposition would run contrary to CPCB formula.

12. In addition, by the referenced Letter, we have also been directed to prepare a remedial plan for the inadvertent earthwork excavation and excessive mining, at few sites. GCL is in the process of preparing a remedial plan and we would be submitting the same within 15 days, for your consideration and approval.

13. In view of the above stated submissions and the fact that (i) GCL has obtained CTEs as well as CTOs for Hot Mix Plant and Ready Mix Plant installed by them, (ii) GCL has complied with the Mining Rules as mining of earth was conducted after obtaining due permission from concerned department, (iii) GCL has not caused any environmental degradation as the activities carried out by GCL was diligently monitored by its team of experts, and GCL has maintained wholesomeness of air, water and soil, and (iv) GCL is not required to obtain EC since UPEIDA as the Project Proponent has obtained EC, the referenced Show Cause Notice issued to GCL, may kindly be withdrawn.



14.

In the event, your good-self needs any further clarification and/or if your good-self proposes to proceed further based on the referenced SCN, it is prayed that GCL may be granted a personal hearing, with advance notice.

With regards

For Gawar Construction Limited



Authorized Signatory

Enc: As Above

Copy to:

1. The District Magistrate, Jalaun- for information please
2. Regional Officer, Uttar Pradesh Pollution Control Board, Jhansi- for information please
3. Gawar Construction Limited, H.O., Gurugram, Haryana



संदर्भ सं० Ref. No. H.25504 / एन०जी०टी०-684/25

दिनांक Date 10.3.25
पंजीकृत

सेवा में,

मैसर्स गावर कन्सट्रक्शन लिमिटेड,
एस०एफ०-1, जे०एम०डी० गलेरिया, सेक्टर-48, सोहना रोड,
गुरुग्राम, हरियाणा।

विषय- मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस०एफ०-1, जे०एम०डी० गलेरिया, सेक्टर-48, सोहना रोड, गुरुग्राम, हरियाणा के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 556/2024 (अरुण तिवारी बनाम उत्तर प्रदेश) में आच्छादित परियोजना मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस०एफ०-1, जे०एम०डी० गलेरिया, सेक्टर-48, सोहना रोड, गुरुग्राम, हरियाणा द्वारा अवैध मिट्टी खनन हेतु वायु (प्रदूषण नियारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत राज्य बोर्ड से सहमति प्राप्त नहीं किये जाने के फलस्वरूप परियोजना पर दिनांक 15.01.2020 से दिनांक 31.12.2022 तक की अवधि अर्थात् 1066 दिनों की डिफाल्टर अवधि हेतु बोर्ड मुख्यालय के पत्रांक एच०२०००५/सी-2/एन०जी०टी०-684/24, दिनांक-21.11.2024 द्वारा रू० 1,33,25,000 (कुल एक करोड़ तैतीस लाख पच्चीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया था। उक्त कारण बताओ नोटिस दिनांक 21.11.2024 के परिप्रेक्ष्य में आप द्वारा प्रत्यावेदन दिनांक 20.02.2025 को प्रस्तुत किया गया है, जिसके सुसंगत अंश निम्नवत् है-

..... 2. GCL have obtained CTEs (enclosed as Annexure 1) as well as CTOs (enclosed as Annexure 2) for the Hot Mix Plant and Ready Mix Plant installed by us i.e. Gawar Construction Limited for Package IV from Barali Kharka (District-Hamirpur) to Saalabad (District-Jalaun) (KM 149+0 To 200-000) of Bundelkhand Expressway.

.....4. Further, it is expressly stated in the Specific Conditions to the EC obtained by UPEIDA (at Sr. No. 52) that:

"Separate NOC and consent of the UPPCB shall be obtained with regard to asphalt plants, crushers, batching plants, hot mix plants etc."

In accordance with the above condition, GCL as a Contractor of UPEIDA had obtained NOC and consent from the UPPBC for "asphalt plants, crushers, batching plants, hot mix plants etc." set up by us, for undertaking the portion of Bundelkhand Expressway Project, given to us (as a Contractor) by UPEIDA, as the Project Proponent.....

.....13. In view of the above stated submissions and the fact that (i) OCL has obtained GTEs as well as CTOs for Hot Mix Plant and Danily Mix Plant installed by them, (ii) OCE has complied with the Mining Rules as mining of earth was conducted after attaining due permission from concerned department, (iii) GCL has not caused any environmental degradation as the activities carried out by GCL was diligently monitored by its team of experts, and GCL has maintained wholesomeness of air, water and soil, and (iv) GCL is not required to obtain EC since UPEIDA as the Project Proponent has obtained EC.....

उपरोक्तानुसार वर्णित तथ्यों से स्पष्ट है कि आप द्वारा एक्सप्रेस-वे के निर्माण हेतु किये गये मिट्टी खनन हेतु वायु (प्रदूषण नियारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत राज्य बोर्ड से सहमति प्राप्त नहीं किया गया है। अतः आप द्वारा प्रस्तुत प्रत्यावेदन संतोषजनक न होते हुए निस्तारित किया जाता है।

कारण बताओ नोटिस दिनांक 21.11.2024 के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, झांसी के पत्र दि० 07.03.2025 एवं 31.01.2025 के अनुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 28.10.2024 में वर्णित बिन्दु संख्या-02 के अन्तर्गत जारी निर्देशों के अनुपालन के क्रम में मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस०एफ०-1, जे०एम०डी० गलेरिया, सेक्टर-48, सोहना रोड, गुरुग्राम, हरियाणा द्वारा राज्य बोर्ड से मिट्टी खनन हेतु सहमति प्राप्त नहीं किये जाने के दृष्टिगत दिनांक 15.01.2020 से दि० 31.12.2022 तक की अवधि अर्थात् 1066 दिनों की डिफाल्टर अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु बोर्ड मुख्यालय, लखनऊ के पत्र दिनांक 21.11.2024 द्वारा कारण बताओ नोटिस की पुष्टि करते हुए एवं परियोजना मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस०एफ०-1, जे०एम०डी० गलेरिया, सेक्टर-48, सोहना रोड, गुरुग्राम, हरियाणा पर रू० 1,33,25,000/- (रू० एक करोड़ तैतीस लाख पच्चीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

-2-

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

-2-

अतः क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 07.03.2025 एवं 31.01.2025 द्वारा परियोजना पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु प्रेषित संस्तुति आख्या एवं सक्षम स्तर से अनुमोदनोपरान्त मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0-1, जे0एम0डी0 गलेरिया, सेक्टर-48, सोहना रोड, गुरुग्राम, हरियाणा पर धनराशि रू0 1,33,25,000/- (रू0 एक करोड़ तैतीस लाख पच्चीस हजार मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि विलम्बतम् 15 दिवस में निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये:-

Payment Gateway- <http://erp.eshiksa.net/DirectFeesv3/UPPCB>
Nature of Pollution-Air Pollution
EC imposed in Compliance-UPPCB Order

सक्षम अधिकारी के अनुमति से निर्गत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :-

1. जिलाधिकारी, जालौन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी के समक्ष प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जायें।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010

Phone: 2720831, 2720828 Fax: 0522 - 2720764

Email: info@uppcb.in - Web Site: www.uppcb.in

Ref No. 19/576-2 / NGT-604/25

Dated 12-6-25

पंजीकृत

सेवा में,

मेसर्स गावर कन्सट्रक्शन लिमिटेड,
एस0एफ0-1, जे0एम0डी0 गलेरिया, सेक्टर-48, सोहना रोड,
गुरुगॉव-122001 (हरियाणा)।
फोन नं0-0124-4854000 एवं ई-मेल gcl@gawar.in

यह कि मेसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0-1, जे0एम0डी0 गलेरिया, सेक्टर-48, सोहना रोड, गुरुगॉव-122001 (हरियाणा) जिसे आगे परियोजना कहा जायेगा। खनन के कार्य हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासशोधित) की धारा-2(k) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 27.05.2025 की आख्यानुसार मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 556/2024 (अरुण तिवारी बनाम उत्तर प्रदेश) में आच्छादित परियोजना मेसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0-1, जे0एम0डी0 गलेरिया, सेक्टर-48, सोहना रोड, गुरुगॉव-122001 (हरियाणा) के संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक CM-13011/10/2024-LAW-HO-CPCB-HO-CPCB-HO/5802 दिनांक 28.10.2020 द्वारा राज्य बोर्ड को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-18(1)(बी) के अन्तर्गत निम्न निर्देश जारी किये गये:-

ii. to infllate actions immediately for appropriate punitive action as applicable under the law, including levying and realization of environmental compensation, for violation of provisions of environmental laws as mentioned in above paragraphs, after duly following the principle of natural justice;

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशों के अनुपालन में इकाई द्वारा राज्य बोर्ड से बिना पूर्व सहमति के एक्सप्रेस-वे के निर्माण कार्य किये जाने एवं अवैध साधारण मिट्टी खनन किये जाने के फलस्वरूप मेसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0-1, जे0एम0डी0 गलेरिया, सेक्टर-48, सोहना रोड, गुरुगॉव-122001 (हरियाणा) के विरुद्ध राज्य बोर्ड के पत्रांक-एच25504/सी-2/एनजीटी-664/2025, दिनांक 10.03.2025 द्वारा रु0 1,33,25,000/- पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 556/2023 अरुण तिवारी बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 21.03.2025 के सुसंगत अंश निम्नवत् है:-

.....It has been pointed out that EC of Rs- 1,34,25,000/- Was imposed upon the Project Proponent - Respondent no. 6 by order dated 10-03 2025 by the UP PCB (Page 2047) but it could not be demonstrated that while calculating the EC the extent of illegal mining by the Respondent No. 6 was taken into account. Learned counsel for the UPPCB submits that this issue will be duly considered by the UPPCB and a fresh report will be filed before the Tribunal within two weeks....."

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में मार्गदर्शिका दिनांक-29.01.2020 शीर्षक Recommendations on Scale of Compensation to deal with the cases of illegal sand mining तैयार की गयी है, जिसमे वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नलिखित सूत्र निर्धारित किया गया है:-

Environmental Compensation = Dx (1+RF+DF)

Where D = Market Value of illegally Mined Material

RF = Risk Factor

DF = Deterrence Factor

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उक्त आदेश के अनुपालन में राज्य बोर्ड के क्षेत्रीय कार्यालय, झांसी के पत्र दिनांक-04.04.2025 के माध्यम से पर्यावरणीय क्षतिपूर्ति आकलन किये जाने हेतु मिट्टी का

बाजार मूल्य को सूचना प्राप्त किये जाने हेतु जिला खान अधिकारी, जनपद-जालौन का पत्र प्राप्त किये गया। तत्क्रम में जिला खान अधिकारी, जालौन के पत्र दिनांक 04.04.2025 द्वारा अवगत कराया गया कि उत्तर प्रदेश शासन भूतत्व एवं खनिकर्म विभाग की अधिसूचना रा० 641/86-2018-153 (सा)/2017 लखनऊ दिनांक-23.03.2018 द्वारा उ०प्र० उपखनिज (परिहार) (पैतालीसवां संशोधन) नियमावली 2018 द्वारा साधारण मृदा (आरडिनरी क्ले) अथवा साधारण मिट्टी (आरडिनरी अर्थ) की रायल्टी को शून्य घोषित किया जा चुका है, जिसके फलस्वरूप साधारण मृदा का बाजारी मूल्य ज्ञात किये जाने हेतु राज्य बोर्ड के क्षेत्रीय कार्यालय, झांसी द्वारा दिनांक-22.05.2025 को जनपद-जालौन का भ्रमण किया गया तथा स्थानीय मिट्टी क्रय करने वाले कुछ वाहन चालकों से जानकारी प्राप्त की गयी तथा उनके द्वारा अवगत कराया गया कि ₹0-100/- घनमीटर की दर से साधारण मिट्टी खरीदी जाती है।

यह कि खान अधिकारी, जनपद-जालौन के पत्र दिनांक-13.12.2024 के माध्यम से आप द्वारा 32 स्थलों पर साधारण मिट्टी का अवैध खनन किये जाने की सूचना प्रेषित की गयी है, जिसके अनुसार आप द्वारा 1188483 घनमीटर साधारण मिट्टी का अवैध खनन किया गया है। तदनुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में मार्गदर्शिका दिनांक-29.01.2020 शीर्षक Recommendations on Scale of Compensation to deal with the cases of illegal sand mining तैयार की गयी है, जिसमें वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र के अनुसार पर्यावरणीय क्षतिपूर्ति ₹0 27.335109 करोड़ आंकलित होती है, जिसमें डी की मात्रा 118848300, आर०एफ० की मात्रा-1 एवं डी०एफ० की मात्रा-0.3 ली गयी है।

यह कि उपरोक्त वर्णित तथ्यों के दृष्टिगत क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 27.05.2025 द्वारा परियोजना मेसर्स गावर कन्सट्रक्शन लिमिटेड, एस०एफ०-1, जे०एम०डी० गलेरिया, सेक्टर-48, सोहना रोड, गुरुगाँव-122001 (हरियाणा) द्वारा अवैध साधारण मिट्टी खनन किये जाने हेतु कुल धनराशि ₹0 27.335109 करोड़ (₹0 सत्ताइस करोड़, तैतीस लाख, इक्यावन हजार नब्बे मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

अतः मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 556/2023 अरुण तिवारी बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक 21.03.2025 के अनुपालन में उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, झांसी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त परियोजना मेसर्स गावर कन्सट्रक्शन लिमिटेड, एस०एफ०-1, जे०एम०डी० गलेरिया, सेक्टर-48, सोहना रोड, गुरुगाँव-122001 (हरियाणा) के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न परियोजना मेसर्स गावर कन्सट्रक्शन लिमिटेड, एस०एफ०-1, जे०एम०डी० गलेरिया, सेक्टर-48, सोहना रोड, गुरुगाँव-122001 (हरियाणा) के विरुद्ध ₹0 27.335109 करोड़ (₹0 सत्ताइस करोड़, तैतीस लाख, इक्यावन हजार नब्बे मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में इकाई के विरुद्ध उपरोक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

उक्त के अतिरिक्त परियोजना मेसर्स गावर कन्सट्रक्शन लिमिटेड, एस०एफ०-1, जे०एम०डी० गलेरिया, सेक्टर-48, सोहना रोड, गुरुगाँव-122001 (हरियाणा) के विरुद्ध राज्य बोर्ड के पत्रांक एच०२०००५/सी-२/एन०जी०टी०-६८४/२४ दिनांक 21.11.2024 के माध्यम से निर्गत कारण बताओ नोटिस एवं पत्रांक एच०२५५०४/सी-२/एन०जी०टी०-६८४/२५ दिनांक 10.03.2025 के माध्यम से परियोजना के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति ₹0 1.3325 करोड़ को इस कारण बताओ नोटिस के परिप्रेक्ष्य में निरस्त किया जाता है।
संलग्नक-यथोपरि।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गत।

Digitally signed by

ATULESH YADAV

Date: 11-06-2025

मुख्य पर्यावरण अधिकारी, (वृत्त-2)

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित: 51

1. जिलाधिकारी, झांसी।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति परियोजना स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में परियोजना का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त-2)



GAWAR
Construction Limited

CIN: U70109HR2008PLC037773

GAWAR CONSTRUCTION LIMITED

SF-01, JMD Galleria,
Sector-48, Sohna Road,
Gurugram - 122001 (Haryana)

Mob.: +91-7303504555

Ph.: (0124) 4854000

Fax : (0124) 4854001/02

Without Prejudice www.gawar.in

E-mail : gcl@gawar.in

BY EMAIL, SPEED POST & REGD. POST A/D

June 30, 2025

To,

**Chief Environmental Officer,
Uttar Pradesh Pollution Control Board, Circle-2
T.C/12V, Vibhuti Khand Gomti Nagar,
Lucknow- 226010**

Sub: Reply to Show Cause Notice dated 12.06.2025 bearing No. 29157/C-2/
NGT- 684/25 (*in short* "Notice"), imposing Environmental Compensation for
alleged unauthorized extraction of earthwork

Sir,

We, Gawar Construction Limited (*in short* "GCL") having our office at SF-01, JMD Galleria Sector 48, Sohna Road, Gurugram-122001, Haryana are in receipt of the referenced Notice. Unless specifically admitted, the contents of the Notice are denied in their entirety. No part of the Notice shall be admitted, even for want of specific traversal. In response, we submit the following for your kind consideration:

At the outset, we deny any environmental degradation have been caused due to carrying out any mining. We submit that the Notice is premised on the erroneous assumption that GCL has caused environmental damage. However, as is clear from a bare perusal, there are no particulars or any specifics of any kind to support these allegations. The timing of the notice may also be noted. The Notice under reply is dated 12.06.2025 i.e. nearly 3 years after GCL finished the works. As more fully detailed herein, GCL operated with prior ECs, requisite permits and had completed the works as far back as July 2022, having been on-site from around June 2020. Admittedly, there is no material from the contemporaneous time which demonstrates any wrongdoing by GCL. Furthermore, there has been no adjudication in accordance with law which has held that GCL has caused any environmental degradation. In the absence of any material on record from the contemporaneous time, nor any adjudication in the matter proposed levy of Environmental Compensation of INR 27.33 Crores (*in short* "Environmental Compensation") is misconceived, without basis and contrary to settled legal principles that liability can only be in accordance with law and as per procedure established by law. Without any materials on record or any

adjudication, there arises no question of imposition of any liability. Without prejudice and in addition to the aforesaid, the process of computing the liability is vitiated by arbitrariness. The "value" of soil used in the calculations of Environmental Compensation is unfair, contrary to applicable legal provisions and without any objective basis. In fact, it is admitted in the Notice that the value is based on the alleged opinion of "vehicle owners" / "drivers" allegedly in this business. It is respectfully submitted that without any materials nor adjudication by a lawful authority, no liability can be imposed. Even otherwise, the liability cannot be imposed in such an arbitrary manner.

1. Before dealing with the Notice on merits, we wish to place on record the undisputed background facts:

- 2.1 Uttar Pradesh Uttar Pradesh Expressways Industrial Development Authority (*in short* "UPEIDA") is the Project Proponent of the "**Bundelkhand Expressway**" i.e. 296.07km 04 Lane (extendible to 06 lane) access-controlled expressway starting in District Chitrakoot, and ending near village Kudrail in district Etawah (*in short* the "**Project**").
- 2.2 The entire responsibility of obtaining the requisite approvals, including Environmental Clearance (*in short* the "**EC**") for the Project was that of UPEIDA, which is clearly set out in the agreement executed by GCL with UPEIDA.
- 2.3 In fact, the responsibilities was discharged by UPEIDA and the EC for the entire Project was granted by State Level Environment Impact Assessment Authority, Uttar Pradesh to UPEIDA by letter dated 23.11.2019. Consequently, GCL, which was only one out of the four contractors, to whom the work for construction of the Project was entrusted, was not required to obtain a separate EC, since the work undertaken by the Contractors including GCL, was for and on behalf of UPEIDA.. A copy of the EC obtained by UPEIDA for the entire Project, dated 23.11.2019 is enclosed as **Annexure- A**.
- 2.4 For carrying out its scope of work with respect to the Project (Package IV), GCL obtained Consent to Establish (*in short* the "**CTE**") as well as Consent to Operate (*in short* the "**CTO**") for Hot Mix Plant and Ready Mix Plant installed by GCL. Importantly, in terms of Sr. No. 52 of the Specific Conditions of EC obtained by UPEIDA, clearly provides that separate NOC and consent of the UPPCB shall be obtained for the asphalt plants, crushers, batching plants, hot mix plants, etc., which as stated above was obtained from UPPCB. Copies of the CTE and CTO obtained by GCL are enclosed as **Annexure-B** and **Annexure-C**, respectively.

2.5 We further submit that the construction work for Package IV of the Project by us, commenced on 15.01.2020 and was satisfactorily completed by 28.07.2022.

2. However, the Notice alleges that GCL had engaged in the construction of the Project without obtaining the requisite approvals from the UPPCB, and further that GCL had carried out unauthorised excavation of earthwork. These are bald allegations/assumptions and there has been no adjudication of any kind which supports this.

3. In this regard, it is submitted that the said allegation is contrary to record, as stated above. Admittedly, UPEIDA as the Project Proponent had obtained the EC. Further, GCL had obtained the CTE and CTO from UPPCB and other than the same, no other approval was required to be taken by GCL from UPPCB.

4. In fact, in terms of Office Memorandum bearing No. Notification S.O. 1224(E) dated 28.03.2020 issued by the Ministry of Environment, Forest and Climate Change, Govt. of India, earthwork for construction of highway projects is exempted from the purview of EC Regulations. Despite the same, EC was obtained by UPEIDA for the entire Project.

5. We deny the allegation that GCL has excavated any earthworks in excess. The allegation is an erroneous assumption, not based on any adjudication whatsoever. It is submitted that GCL has extracted earthworks as per prior approval/consent.

6. We further state that this matter has already been settled/compounded in terms of letter dated 29.11.2024 (by GCL) whereby GCL categorically denied any wrongdoing and clarified that it did not wish to prolong the matter. Hence, without any admission of wrongdoing by GCL, GCL requested that the matter may be compounded and the levy (if any) may be charged on the sub-contractor, who was on site at the time. Vide letter dated 04.12.2024, the Ld. District Mining Officer, Jalaun accepted the said request and imposed a levy of INR 1,29,50,000/-. This amount was duly paid by the sub-contractor on 09.12.2024 and a letter of the same date was sent to Ld. District Mining Officer, Jalaun informing him of this position.

7. Hence, imposition of Environmental Compensation for excessive mining by the referenced Notice (for which compounding order has been issued by the respective Mining Officer, Jalaun), is without any basis and ought to be withdrawn, since the issue has already been put to rest. It bears repetition that apart from assumptions and allegations, there is neither any material on record from the contemporaneous time, nor any adjudication which finds any illegal or excessive mining by GCL. Moreover, for argument's sake, if an excess quantity of earth has been extracted by our Sub-Contractor, the Mining Department has already compounded the matter, and the

compounded amount of ₹1,29,50,000/- The said amount has been deposited by our Sub-Contractor with the Mining Department. A copy of the proof of deposit of the compounding fees of Rs. 1,29,50,000/- is enclosed as **Annexure-D**. GCL has submitted a restoration plan, which has been accepted and GCL is executing the same as intimated to RO Jhansi, via letter No. GCL/Bundelkhand/F-509/AE/FY2025-26/3801 dated 18th June 2025. The restoration plan, current site status, and inspection report of the mining sites for verification of work are enclosed as **Annexure-E**.

8. Hence, we respectfully submit that there is no environmental degradation, and specifically, no any degradation which has been caused by or can be attributed to GCL in any manner whatsoever. The proposed imposition of Environmental Compensation of INR 27.33 Crores sought to be imposed on GCL by the referenced Notice, for alleged environmental degradation, is without basis. In this regard, we respectfully state that no environmental degradation has been caused by GCL due to the excessive mining, which is evident from the fact that no particulars of any acts of GCL, with respect to the alleged environmental degradation have been furnished. We further state that the periodical sampling reports for the construction period for Ambient Air Quality, clearly demonstrate that all parameters were within the prescribed limits and hence no environmental damage was caused by GCL which would warrant imposition of Environmental Compensation. Copies of few Sampling Reports of the relevant period as enclosed as **Annexure-F**.

We further state that the proposed Environmental Compensation of INR. 27.33 Crores has been arrived at in a completely arbitrary manner, bases on conjectures, assumptions and surmises and has no fair or objective basis.. This is apparent, first and foremost, from the value of soil which forms the basis of computing the Environmental Compensation viz. INR 100/ cubic meter. Admittedly, the value INR 100 per cubic meter is based on the opinion of a few vehicle drivers, who are allegedly engaged in the business of transportation of earthwork. This is clearly guesswork at best and cannot be the basis for imposing an EC in accordance with law. Apart from this, it is also imperative to refer to fact that royalty payable on ordinary earth is '*Nil*' in terms of the Uttar Pradesh Minor Minerals (Concession) (Forty Fifth Amendment) Rules, 2018. Thus, the value (which itself has been arrived at without basis) is contrary to the statutory provisions in force.

In this background, we humbly submit that since the royalty payable on ordinary earth is '*Nil*', any calculations as proposed by your goodself for arriving at the Environmental Compensation payable, taking the market value of ordinary earth as Rs. 100 per cubic meter is without any legal basis. In any event, the alleged opinion of the few vehicle drivers cannot form the basis to arrive at market value. This marked value, which has itself been arrived in an arbitrary manner cannot then form the basis of imposition of liability under law. It is most respectfully submitted that this cannot be considered as

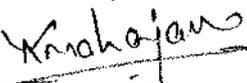
"procedure established by law" and falls foul of the constitutional guarantee of fairness in decision making by State/quasi judicial authorities.

9. In fact, without prejudice to the above submissions *i.e.*, no environmental degradation has been caused by GCL and that the basis for calculating the Environmental Compensation by taking the market value of earthwork as Rs. 100/- per cubic meter is erroneous and misconceived, we respectfully submit that the market value of earthwork taken as Rs. 100/-, is contrary to the Schedule of Rates as notified by the Public Works Department, Government of Uttar Pradesh w.e.f. 01.05.2025. Since this rate is effective from 01.05.2025, it includes inflation up to that date, whereas our work was executed during the period from 5th January 2020 to 28th July 2022. Therefore, the applicable rate during our execution period, excluding inflation, would be significantly lower than Rs. 12 per cubic meter. This rate of Rs. 12 includes cost components such as carriage, loading, unloading, and stacking at the worksite. Even considering the minimum of these charges—loading Rs. 2, unloading Rs. 1.5, carriage Rs. 4.5, and stacking Rs. 1—the total comes to Rs. 9 per cubic meter. Hence, the net cost of earth would be Rs. 12 - Rs. 9 = Rs. 3 per cubic meter. Thus, even if Environmental Compensation (EC) had been imposed as per law, the market rate of earth ought to have been considered as Rs. 3 per cubic meter.

10. In light of the above submissions, we respectfully submit that there is no basis for imposing any EC on GCL. Even otherwise, the calculation of the alleged Environmental Compensation by taking the market value of ordinary earth as Rs. 100 per cubic meter is arbitrary erroneous, devoid of merits and deserves to be set aside. Therefore, your goodself may consider withdrawing the Notice more particularly in light of the fact that no environmental degradation has been caused by GCL and the entire construction of the Project carried out by GCL was in line with the requisite approvals and in accordance with law.

11. In case your goodself are not satisfied with the present Reply and are of the opinion that the Notice would not be withdrawn, we request your goodself to grant us an opportunity of personal hearing, with an advance notice of atleast two weeks so as to enable us to assist your goodself.

Yours truly


(Authorised Signatory)

YOGESH MAHAJAN, CEO



Encl: As above

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in

To,
Shri Awanish Kumar Awasthi,
Chief Executive Officers,
M/s UP Expressway Industrial Development Authority,
C-13, 2nd Floor, Paryatan Bhawan,
VipinKhand, Gomti Nagar,
Lucknow- 226010

(Handwritten signature)
Date: 23 November, 2019

Ref. No. 407 /Parya/SEAC/4632-5156/2018

Date: 23 November, 2019

Sub: Environmental Clearance for Proposed Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) in District-Chitrakoot, Banda, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPEIDA).

Dear Sir,

Please refer to your application/letters 09-01-2019, 14-01-2019, 04-1-2019, 26-02-2019, 09-10-2019, 24-10-2019, 04-11-2019 & 09-10-2019 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 06/11/2019 and SEIAA in its meeting dated 22/11/2019.

A presentation was made by the project proponent Shri Manoj Kumar Gupta, Superintending Engineer, UPEIDA along with their consultant M/s Vardan Environent. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) in District-Chitrakoot, Banda, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPEIDA).
2. Terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 26/Parya/SEAC/4632/2018, dated 10/05/2019.
3. EIA report submitted by the project proponent on 24/10/2019.
4. The proposed expressway will be having 4-Lane (Expandable to 6 lane) configuration starting from Ch. (-) 0+790 at Jhansi-Allahabad Road Junction (Near Chitrakoot) and terminates at Ch. 295+280 (at Agra-Lucknow Expressway) in Etawah.
5. High speed connectivity starts from Km 266.6 of NH 76/new NH 35 (Varanasi- Banda road), near Bharatkoop to km 133.778 of Agra-Lucknow Expressway near village Kudrail in Etawah district.
6. Salient features of the project:

Design Speed	120 Km
Width of Carriageway	7.5m both sides (2x2 Lanes) along with 3.0m Paved shoulder and 2.0m Earthen shoulder on either side.
Width of ROW	110m
Width of Median	5.5m raised median including 0.75m edge strip on both sides
Service Road	3.75m wide carriageway in staggered manner on one side
Safety Features	Metal beam Crash Barrier on Shoulders and Median, Road, Studs, ROW Fencing, Pavement Marking, Caution and Slogan Boards, Anti-Glare Screens on Curves, Advanced Traffic Management System
Wayside Amenities	4 Location
Toll Plazas	At Start and End of Expressway and at 4 Nos. Double Trumpet interchange locations

7. Key structure of the project:

Sl. No.	Type of Structures	Proposed no.
1	Interchange	13



Ec for Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) in District-Chitrakoot, Banda, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPEIDA).

2	Major Bridge	14
3	Minor Bridge	266*
4	Vehicular Underpass	19
5	Light Vehicular Underpass	97
6	Pedestrian Underpass	98
7	RoB	4
8	Toil Plaza	6
9	Wayside Amenities	4
10	Fly Over	18

8. Land Acquisition for Expressway:

- Total Districts: 7 Districts viz. Chitrakoot, Banda, Mahoba, Hamirpur, Jalaun, Auraiya & Etawah
- Total Tehsils: 17 nos. (as in Table below)
- Villages to be affected: 182
- Total land to be acquired: 3618.771 Hectare (approx.)
- Land already acquired: 3321.0206 Hectare (As on 18.08.2019)
- Fund Allocated for LA: 2512 Crore (approx.)

9. 270,000 Nos. of trees will be planted as Compensatory Plantation and environmental enhancement.

10. Estimated Cost of the Project: INR 8869.52 Crores.

11. Raw Material/ Fuel Requirement details:

Raw Material /Fuel	Quantity per Annum/ Total Quantity for construction)	Unit	Source (in case of Import, please specify country and Name of the port from which Raw Material / Fuel is received)	Mode of Transport	Distance of Source from Project Site (in Kilo meters) (In case of import, distance from the port from which the raw material / fuel is received)	Type of Linkage (Linkage / Fuel Supply Agreement / e-auction / MoU / LOA / Captive / Open market / Others)
Soil	7,00,00,000	Cum	Nearby Borrow Area	Road	0.002-2.00Km (Lead Varies)	The contractor will make the necessary material supply agreement with the authorised vendor during construction period
Sand	9,00,000	Cum	Sand Quarries	Road	Within 1-2 km	
Cement	7,00,000	Cum	Authorized Vendors at Local level	Road	-	
Aggregates	78,00,000	Cum	Approved Quarry sites	Road	2-26 Km (Lead varies)	
Bitumen	1,30,000	MT	Authorized Vendors	Road	-	
Steel	1,00,000	MT	Authorized Vendors	Road	-	
Fly Ash	10,00,000	Cum	Power Plants with 300 km radius	Road	90-170 Km (Lead varies)	
Plastic Waste	1300	MT	Authorized Vendors	Road	-	After obtaining permission from the regulatory authorities
Water	13,270	KLD	SW/GW	Road	-	

12. The project proposal falls under category-7(f) of EIA Notification, 2006 (as amended).

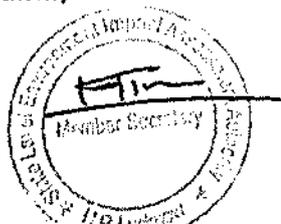
Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 12/09/2019 & 06/11/2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 22-11-2019 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

A. General Conditions:

1. A comprehensive EIA shall be undertaken taking into view conditions stipulated in this clearance also and submitted to this Authority within 02 years of commencement of the project. The comprehensive EIA study should also include:
 - I. The detailed impact analysis under the scope of work particularly the impact on ambient air quality interpreting the incremental concentration of the various parameters based on air quality models.
 - II. The specific target group in the predominant wind directions.

Ec for Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) in District-Chitrakoot, Banada, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPEIDA).

- III. Critical traffic analysis for the construction and the operation phases based on eco-friendly fuels in order to formulate an action plan to keep the surrounding air quality confirming to its present level/the prescribed norms.
 - IV. Efforts to utilize the fly ash to the maximum level and the natural clay/soil to the minimum level should be made.
2. Permission for any tree felling shall be taken from Forest Department as per law. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that adequate plantation on both sides of proposed expressway shall be undertaken with shade giving, ecologically friendly, sound absorbing and native species of trees to attenuate probable air and noise pollution. A densely populated green belt in both sides of the expressway shall be developed.
 3. The implementation of the environmental management plan should be reviewed every 06 months by the project proponents and the Action Taken Report should be submitted to this authority, UPPCB, and the concerning District Magistrate.
 4. The project proponent will set up separate environmental management cell for effective implementation of the EMP etc as well as stipulated environmental safeguards under the supervision of a Senior Experienced Executive.
 5. Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan, including action taken reports in respect of mitigative measures and other Environmental protection activities.
 6. A Six Monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.
 7. The E.I.A. Authority or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, if deemed necessary, which should be complied with.
 8. First aid centers along the highway should be identified with referral facility for nearby trauma centers for causality management.
 9. Regular noise levels should be monitored during construction and operation phase.
 10. The date and place of sampling of water testing should be provided along with the quality of water as suitable for drinking purposes alongwith compliance report.
- B. Specific Conditions:**
1. Project proponent shall carryout the analysis for aquatic and terrestrial of soil and for surface water as well as subsurface water samples for environmental parameters/ contaminants effecting the ecological system. Water and soil test samples shall be collected and be analyzed for at least of two site stations of the river/natural water bodies, distance admeasuring approximately 100mt apart from one another., and likewise for subsurface water, at least two subsurface water sample shall be collected from both bank side of the river/ natural water bodies, trans distance admeasuring approximately 500mt., apart in the traverse journey of Expressway road/bridge width.
 2. Project proponent shall assess the impact of Expressway road/bridge construction on migratory birds under the direction and supervision of Chief Wildlife Warden of Govt. of U.P.
 3. Conservation measures shall be adopted to preserve aquatic and terrestrial fauna.
 4. Bio-diversity in terms of flora and fauna shall be maintained.
 5. State Environmental Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including the revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
 6. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.
 7. Source of water-required water shall be met by rivers and canals wherever it is possible. In no other option borewell may be recommended after obtaining permission competent authority.
 8. Felling of trees only after obtaining NOC from the competent authority.
 9. Vehicle having PUC certificate should be use.
 10. Safe drinking water for labours should be provided.
 11. 100 PPM, PM₁₀ must be achieved.
 12. Continuous online AAQ monitoring at every 100 KM interval to be done.
 13. Trauma center alongwith refreshment center at every 50 KM to be provided.
 14. Drainage line and provision of lighting on both side of the road side should be provided.
 15. Traffic light signal at each crossing and at diversion point to be provided.
 16. Name of approaching town with mileage sign to be provided.
 17. Mining permission from competent authority should also be taken.



Ec for Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) In District-Chitrakoot, Banada, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPEIDA).

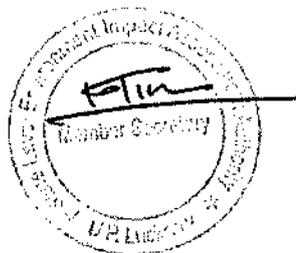
18. The construction work shall be undertaken in a manner that the active channel, flow and direction rivers coming under proposal should not be disturbed. The active channel width shall be as certified by Central Water Commission and shall keep into account the flood flows also. The project in all its phases shall ensure that there is no such activity that may affect/result in change of flow (quantity and direction) of river or silting of the river or its tributaries.
19. The use of plastic waste in the construction of the Highway shall be explored. It is suggested that the crusher's dust can be used along with plastic waste in construction of road.
20. The fly ash generating potential of the surrounding areas shall be estimated and its use shall be explored in the proposed expressway.
21. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
22. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
23. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).
24. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
25. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
26. All potable water sources near the right of way should be such that they meet drinking water criteria as prescribed. Necessary water recharge facilities shall be constructed near each potable water station.
27. Ground and surface water sources (including rivers and canals) will be used to meet the water requirement during construction phase of the project road subject to permission from the competent concerned authorities. Ways to minimize the water consumption including use of stored rain water should be explored and included in the comprehensive EIA as indicated in condition no. 1.
28. It shall be ensured that the alignment and other project areas are more than 05 Km away from (i) Protected areas notified under the Wild Life (Protection Act, 1972 (ii) Critically polluted areas as notified by the Central Pollution Control Board from time to time (iii) Notified Eco-Sensitive areas (iv) Inter-State boundaries and international boundaries.
29. For any extraction of ground water, prior permission from CGWB shall be taken.
30. Construction material shall be so handled that wastes do not find their way into water bodies. Wastes shall be suitably collected and treated as per standards. Necessary consents shall be obtained from the competent authority in this regards.
31. Separate Environmental Clearances as applicable shall be obtained for any subsidiary activities like rest areas, automobile repair shops etc planned in the project area as per EIA notification.
32. Measures should be taken to protect the ponds along the proposed alignment that may likely to be affected. Wetlands within the study area of the project should be identified and it shall be ensured that there is no eco-degradation of these wetlands as a result of the project. Details shall be submitted with the comprehensive E.I.A.
33. The CNG station should be established for proper functioning of vehicles to control pollution on the proposed highway.
34. The operation and maintenance of dust monitoring to be reviewed after every six months.
35. Rain water harvesting sites should be developed where ever possible as per norms.
36. The project proponent should obtain necessary permission from the State Irrigation Department before drawing water from the river sources for the purpose of the proposed construction activity. Prior permission from the concerned Authority should be taken for any abstraction of groundwater.
37. Noise barriers should be provided at appropriate locations particularly in the areas where the alignment passes through inhabited areas, so as to ensure that the noise levels do not exceed the prescribed standards and comply with provisions given under Noise Rules 2000 (as amended) for silence zone as defined under the rules.
38. Rest areas with facilities like toilets and refreshment may be included along the expressway.
39. Provision of trauma center/medical facilities is to be provided on this expressway within convenient distance.



Ec for Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) in District-Chitrakoot, Banada, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPPIIDA).

40. It is suggested that in between two ways of the road the height of the divider on both side of the green verge should be such that no traffic like motorcycle, cycle, and tractor can cross over. It is also suggested that it will be better if in between two roads strong railing could be provided with sufficient height.
41. Overloading factor should be adequately incorporated during design and construction of the expressway.
42. Adequate drainage structures should be provided along the entire length of expressway so that no conditions of water stagnation are created. Near the settlement areas, drainage structures shall be covered.
43. Relocation of temples and other cultural properties like mosques, schools, hospitals etc, along the proposed alignment, shall be taken-up only after permission from competent authority/local administration.
44. Suitable measures shall be taken to educate highway users on the risk of HIV and human trafficking. Environmental and safety awareness drives through hoardings should also be promoted.
45. On every toll barriers Weigh Bridge is to be installed to check the load of the trucks and restrict the over loaded vehicles and comply as per the capacity design of the road.
46. Separate clearances from the competent authority shall be obtained regarding acquisition of water bodies, forest land, cultural sites etc. Such clearances shall take into consideration minimum impact options.
47. Sand and aggregates shall be obtained from approved quarries only. Borrow areas shall have the approval of the competent authorities.
48. Acquisition of land should be as prescribed under Govt. Rules.
49. Dredged material from road side ditches should be suitably disposed as not to cause any environmental problem. Necessary permission shall be obtained from the competent authority in this regard.
50. Consent for discharge of effluents from workers camp and other construction activity should be obtained from competent authority.
51. Borrow pits should be so selected so as to have minimum loss of productive land.
52. Separate NOC and consent of the UPPCB shall be obtained with regards to asphalt plants, crushers, batching plants, hot mix plants etc.
53. Landfill sites for earth, stone or other construction material shall be duly approved by the competent authority.
54. The alignment shall be so maintained that there is no Archeological or cultural property in the project area.
55. The proposal should conform to Regional Development Plan for the area and if non conforming, suitable permission should be taken before construction from the competent authority.
56. Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project in order to avoid any damage to environment.
57. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality and other incidents.
58. Borrow pits for earth, quarry sites for road construction material and dump sites must be identified keeping in view the following:
 - a) No excavation or dumping on private property is carried out without consent of the owner.
 - b) No excavation or dumping should be allowed on wetlands, forest areas, protected or prohibited land or other ecologically valuable or sensitive locations.
 - c) Excavation work should be done in consultation with the Soil Conservation and Watershed Development Agencies working in the area.
 - d) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach into the ground water, and necessary permission from the UPPCB be obtained.
 - e) During the earthwork on embankments care is to be taken regarding environmental pollution. The adequate number of sprinkles should be used during the operation period.
59. Adequate precautions and norms should be followed during transportation of the construction material so that it does not affect the environment adversely.
60. Borrow pits and other scars created during the road construction should be properly leveled and treated.
61. Possibility of use of non conventional energy sources may be explored.
62. Municipal solid waste & Hazardous waste shall not be used in the construction of the express way.
63. Automatic traffic signal is to be provided at all crossing functioning during day and night.
64. During foggy weather the vehicular traffic may be held with parking facilities to avoid accidents.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.



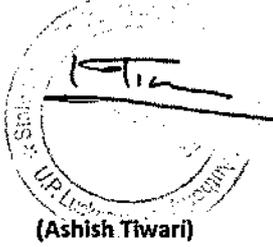
Ec for Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) in District-Chitrakoot, Banada, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPEIDA).

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Chitrakoot, Banda, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)
Member Secretary, SEIAA

No..... /Parya/SEAC/4632/2019 Dated: As above

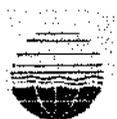
Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate Chitrakoot, Banda, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.



(Ashish Tiwari)

Member Secretary, SEIAA



UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period :12/05/2020 To 31/12/2020

Ref No. - 94976/UPPCB/Jhansi(UPPCBRO)/CTE/JALAUN/2020

Dated:- 18/05/2020

To ,

Shri PANKAJ SHARMA

M/s GAWAR CONSTRUCTION LIMITED

BHUKHAND SANKYA -541, 543 AT VILLAGE HARDOI GUJJAR KM-12, ORAI KONCH ROAD, PARGANA ORAI, TEHSIL-ORAI,JALAUN,285001
JALAUN

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 8588644 dated - 12/05/2020. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
BITUMEN (MT/HR)	Metric Tonnes/Hour	6.3
AGGREGATE (MT/HR)	Metric Tonnes/Hour	79.2
DUST (MT/HR)	Metric Tonnes/Hour	34.5
BITUMEN,LDO,DISEL (MT/DAY)	Metric Tonnes/Day	120
CEMENT (MT/DAY)	Metric Tonnes/Day	60.8
AGGREGATE (MT/DAY)	Metric Tonnes/Day	187
SAND (MT/DAY)	Metric Tonnes/Day	99.5
ADMIXTURE (MT/DAY)	Metric Tonnes/Day	0.8
WATER (KLD)	Kilo Liters/Day	240
EMULSION (MT/HR)	Metric Tonnes/Hour	6.3

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
HOT MIX PLANT (MT/HR)	120
READY-MIX CONCRETE PLANT (MT/DAY)	366

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	BORING	240.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	1.0
Industrial	3.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	.025	180.0*2 KVA D.G. SET

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2020 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. The Industry shall obtained consent to Operate before trial of Hotmix & Ready Mix Grit production.
2. The operation such like mixing of grit with cement and sand and bituminized grit shall be in the way that the process emission generated from the premises should not effect the surrounding environment as well as near by population.
3. The emission generated from the operation of hotmix plant shall be controlled by the APCS such as wet scrubber with lime treatment arrangement for neutralization of scrubbed waste water which is inbuilt with hotmix plant machinery having reverse air flow type bag filters – 480 Nos with duct to control the dust emission etc.
4. The Board reserves the right to revoke to this consent to establish if any direction or condition shall not complied by the owner.
5. The D.G. Set installation and operation which is proposed having capacity 180.0 KVA of 02 Nos along with canopy and proper stack having height 3.5 meter above the roof top level is permitted with the direction that any type of emission will not be the cause of public nuisance and environmental deterioration. The canopy and proper exhaust stack shall maintained according to resides and other human settlement of near by area.
6. The generated solid waste/cotton submerged with Oil/Grease should not be littered in any case. These type of waste should be handover to the authorized recycles or CHWTSDF. With previous permission of UPPCB and obtaining the hazardous authorization is mandatory.
7. Hazardous material such as used lubricant oil, scraped mobil and diesel filters shall stored at safe place with in premises and it will transferred to board approved TSDF as per specific norms of board.
- 8 A display board of 6 fit × 4 fit size in two language hindi and english showing the quantity of HWM, Consent, HAZ waste authorization status description etc.
9. The Industry shall install rain water harvesting system to recharge the ground water strata.
10. The water will be used for domestic and industrial purpose and the generated domestic effluent will be treated through septic tank followed by soak pit. There should be no any discharge of industrial effluent from the industrial premises.
11. The air emission generated during the emulsified bitumen heating, mixing with concrete and dust operation with the furnace should be controlled through installed M.S. Stack having height 15.0 meter from the ground level and attached with wet scrubber.
12. The said N.O.C. is valid for the period upto Dec 2020 from today or till the commissioning of the industry whichever is earlier.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 18/06/2020 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI

Dated:- 18/05/2020

Copy To -

CEO-2, U.P. POLLUTION CONTROL BOARD, LUCKNOW

REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 108349/UPPCB/Jhansi(LAB)/CTO/air/JALAUN/2020

Dated : 31/10/2020

To ,

Shri PANKAJ SHARMA

M/s GAWAR CONSTRUCTION LIMITED

BHUKHAND SANKYA -541, 543 AT VILLAGE HARDOI GUJJAR KM-12, ORAI KONCH
ROAD, PARGANA ORAI, TEHSIL-ORAI,JALAUN,285001
JALAUN

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. GAWAR CONSTRUCTION LIMITED

Reference Application No. 9912735

Dated : 31/10/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s GAWAR CONSTRUCTION LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 23/10/2020 to 31/07/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

**REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI**

**Enclosed : As above
(condition of consent):**

Copy to: CEO-2, U.P. POLLUTION CONTROL BOARD, LUCKNOW

**REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI**

U.P. Pollution Control Board

Dated : 31/10/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of HOT MIX PLANT-120 MT/HR, READY-MIX CONCRETE PLANT-366 MT/DAY.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	D.G SET 180.0*2 KVA	HSD	1	Particulate Matter	5.5 METER ABOVE ROOF TOP
2	D.G SET 360.0 KVA	HSD	1	Particulate Matter	5.5 METER ABOVE ROOF TOP

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1.The operation of the industry should be in the such a way that the process emission generated from the industry should not effect the surrounding environment as well as population.
- 2.The emission generated from the operation of the industry should be within prescribed board norms.
- 3.The industry should obtained the NOC as well as consent from the board for any expansion of the industry or installation new plant are machinery.
- 4.The D.G. Set 03 numbers having capacity 180.0*2 KVA and 360.0 KVA should be equipped with canopy and for the generated emission the height of the exhaust stack should be as per board norms.
5. The operation such like mixing of grit with cement and sand and bituminized grit shall be in the way that the process emission generated from the premises should not effect the surrounding environment as well as near by population.
- 6.The emission generated from the operation of Hot mix plant shall be controlled by the APCS such as wet scrubber with lime treatment arrangement for neutralization of scrubbed waste water which is inbuilt with hotmix plant machinery having reverse air flow type bag filters – 480 Nos with duct to control the dust emission etc.
- 7.The air emission generated during the emulsified bitumen heating, mixing with concrete and dust operation with the furnace should be controlled through installed M.S. Stack height from the ground level with operation of wet scrubber.
- 8.The industry shall submit balance sheet / certificate of C.A regarding its gross fixed assets at the end of each financial year to the Regional Office, Jhansi.
- 9.The generated solid waste/cotton submerged with Oil/Grease should not be littered in any case. These type of waste should be handover to the authorized recyclers or CHWTSDF
- 8.The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NIRANJAN Digitally signed by
NIRANJAN SHARMA
SHARMA Date: 2020.10.31
13:01:14 +05'30'

REGIONAL OFFICER
U.P. POLLUTION CONTROL BOARD, JHANSI



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
108355/UPPCB/Jhansi(LAB)/CTO/water/JALAU
N/2020

Dated : 31/10/2020

To ,

Shri PANKAJ SHARMA
M/s GAWAR CONSTRUCTION LIMITED
BHUKHAND SANKYA -541, 543 AT VILLAGE HARDOI GUJJAR KM-12, ORAI KONCH
ROAD, PARGANA ORAI, TEHSIL-ORAI,JALAUN,285001
JALAUN

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. GAWAR CONSTRUCTION LIMITED

Reference Application No :9912975

Dated :31/10/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. GAWAR CONSTRUCTION LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 29/10/2020 to 31/07/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NIRANJAN SHARMA
Digitally signed by
NIRANJAN SHARMA
Date: 2020.10.31 13:01:40
+05'30'

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI

Enclosed : As above
(condition of consent):

Copy to: CEO-2, U.P. POLLUTION CONTROL BOARD, LUCKNOW

NIRANJAN SHARMA
Digitally signed by
NIRANJAN SHARMA
Date: 2020.10.31
13:02:08 +05'30'

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.GAWAR CONSTRUCTION LIMITED vide

Consent Order No. 9912975/ Water

Dated : 31/10/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of HOT MIX PLANT-120 MT/HR, READY-MIX CONCRETE PLANT-366 MT/DAY.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1.The Industry should install rain water harvesting system to recharge the ground water system.
- 2.The industry should planted dense plantation within the premises of the industry.
- 3.There should not discharge any industrial effluent from the industrial premises.
- 4.The domestic effluent should be treated through septic tank followed by soak pit.
- 5.The generated solid waste should be treated properly in such a way that does not adverse effect on the environment.
- 10.The water will be used for domestic and industrial purpose and the generated domestic effluent will be treated through septic tank followed by soak pit. There should be no any discharge of industrial effluent from the industrial premises.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NIRANJAN

Digitally signed by
NIRANJAN SHARMA

SHARMA

Date: 2020.10.31 13:03:28
+05'30'

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI

प्रेषक,

खान अधिकारी,
जालौन स्थान-उरई।

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त-2,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी सी 12वीं विभूति खण्ड गोमतीनगर,
लखनऊ।

पत्रांक: 2025 / खनिज-एमएमसी-30

दिनांक : 13 दिसम्बर 2024

विषय: - मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-556/2023(अरुण तिवारी बनाम उ०प्र०) प्रकरण में खनिज मिटटी के अवैध खनन संबंधी सूचना प्रदान किये जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने कार्यालय के पत्र सं० एच-20202/सी-2/सा०/684/24 दिनांक 26.11.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा विषयांकित प्रकरण में जनपद जालौन में बुन्देलखण्ड एक्सप्रेस वे के निर्माण कार्य के लिये जिन स्थानों पर साधारण मिटटी का खनन किया गया है, उन सभी स्थलों पर अवैध खनन की मात्रा का आंकलन कर सूचना उपलब्ध कराये जाने की अपेक्षा की गयी है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि उपजिलाधिकारी उरई आख्या दिनांक 25.01.2021 के क्रम में तहसील उरई में बुन्देलखण्ड एक्सप्रेस वे परियोजना में मिटटी के खनन हेतु जारी अनुज्ञा स्थलों में औसत गहराई से अधिक गहराई में साधारण मिटटी का अवैध खनन किया जाना पाया गया था, जिस पर तत्समय प्रभावी उ०प्र० उपखनिज परिहार नियमावली 1963 के अन्तर्गत नियम-3 व 70 एवं खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-21 के उल्लंघन पर निम्न विवरण के अनुसार कार्यालय द्वारा 32 स्थलों पर अवैध खनन के लिये नोटिस निर्गत करते हुये 30 दिवस के अन्दर स्पष्टीकरण उपलब्ध कराये जाने हेतु प्रोजेक्ट मैनेजर गावर कान्स्ट्रक्शन कम्पनी पैकेज-4 बुन्देलखण्ड एक्सप्रेसवे वावली रोड कुठौन्द जिला जालौन को नोटिस निर्गत किये गये थे, परन्तु कम्पनी की ओर से नोटिसों के सापेक्ष कोई स्पष्टीकरण पत्रावली में उपलब्ध नहीं पाये जाने पर गावर कान्स्ट्रक्शन लि० एसएफ-1 जेएमडी गैलेरिया सेक्टर 48 सोहना रोड गुरुग्राम हरियाणा को पुनः अंतिम नोटिस कार्यालय नोटिस पत्र सं० 1877/खनिज-एम०एम०सी०-30 दिनांक 08.11.2024 निर्गत किया गया। पूर्व में निर्गत नोटिसों का विवरण निम्नवत् है:-

क्रम सं०	नोटिस पत्र संख्या व दिनांक	मिटटी के अवैध खनन स्थल के ग्राम का नाम	साधारण मिटटी के अवैध खनन की मात्रा (घनमीटर में)
1	नोटिस सं० 1929/खनिज-एमएमसी-30 दिनांक 10.02.2021	कैथरी	18000
2	नोटिस सं० 1930/खनिज-एमएमसी-30 दिनांक 10.02.2021	वर्ध	80000
3	नोटिस सं० 1931/खनिज-एमएमसी-30 दिनांक 10.02.2021	खरुसा	3600
4	नोटिस सं० 1932/खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	46585
5	नोटिस सं० 1933/खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	78000
6	नोटिस सं० 1934/खनिज-एमएमसी-30 दिनांक 10.02.2021	वर्ध	80000
7	नोटिस सं० 1935/खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	12800
8	नोटिस सं० 1936/खनिज-एमएमसी-30 दिनांक 10.02.2021	टिमरो	9375
9	नोटिस सं० 1937/खनिज-एमएमसी-30 दिनांक 10.02.2021	टिमरो	64800
10	नोटिस सं० 1938/खनिज-एमएमसी-30 दिनांक 10.02.2021	टिमरो	220000
11	नोटिस सं० 1939/खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	6250

12	नोटिस सं० 1940 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	58368
13	नोटिस सं० 1941 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	192000
14	नोटिस सं० 1942 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	12000
15	नोटिस सं० 1943 / खनिज-एमएमसी-30 दिनांक 10.02.2021	कपासी	7920
16	नोटिस सं० 1944 / खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	54000
17	नोटिस सं० 1945 / खनिज-एमएमसी-30 दिनांक 10.02.2021	गिरथान	54000
18	नोटिस सं० 1946 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	9075
19	नोटिस सं० 1947 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	3000
20	नोटिस सं० 1948 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	72000
21	नोटिस सं० 1949 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	2000
22	नोटिस सं० 1950 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	40000
23	नोटिस सं० 1951 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	5000
24	नोटिस सं० 1952 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	1700
25	नोटिस सं० 1953 / खनिज-एमएमसी-30 दिनांक 10.02.2021	व्यासपुरा	1200
26	नोटिस सं० 1954 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	1200
27	नोटिस सं० 1955 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	1800
28	नोटिस सं० 1956 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	15000
29	नोटिस सं० 1957 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	2400
30	नोटिस सं० 1958 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	6400
31	नोटिस सं० 1959 / खनिज-एमएमसी-30 दिनांक 10.02.2021	खरुसा	18480
32	नोटिस सं० 1960 / खनिज-एमएमसी-30 दिनांक 10.02.2021	डकोर	11530

उक्त के अनुक्रम में यह अवगत कराना है कि प्रश्नगत मिट्टी के अवैध खनन प्रकरण में गावर कान्स्ट्रक्शन कम्पनी गुड़गांव को कार्यालय के नोटिस पत्र सं० 1877 / खनिज-एमएमसी-30 दिनांक 08.11.2024 द्वारा स्पष्टीकरण प्रस्तुत करने के लिये नोटिस प्रेषित किया गया, जिसे पर गावर कान्स्ट्रक्शन कम्पनी द्वारा अपना स्पष्टीकरण दिनांक 29.11.2024 प्रेषित करते हुये प्रकरण में शमन कराये जाने का अनुरोध किया गया। उक्त स्पष्टीकरण के आलोक में जिलाधिकारी महोदय के आदेश दिनांक 28.11.2024 द्वारा प्रश्नगत मिट्टी के अवैध खनन के मामले में उ०प्र० उपखनिज परिहार नियमावली 2021 के नियम-3 व 58 एवं खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-4 व 21 के अन्तर्गत प्रति हेक्टर 03.50 लाख की दर से शास्ति अधिरोपित करते हुये बसूली कराये जाने के निर्देश दिये गये। उक्त आदेश के अनुपालन में गावर कान्स्ट्रक्शन कम्पनी द्वारा अधिरोपित शास्ति कुल रू० 1,29,50,000-00 ई-घालान सं० AKV 240027534 दिनांक 09.12.2024 द्वारा राजकोष में जमा कर दी गयी है।

उल्लेखनीय है कि मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० सं० 556/2023 अरुण तिवारी बनाम उ०प्र० राज्य व अन्य में पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में प्रयुक्त मिट्टी के खनन स्थलों का स्थलीय निरीक्षण/पैमाईश खनन विभाग तथा राजस्व विभाग के अधिकारियों/कर्मचारियों के साथ दिनांक 03-04.07.2024 को संयुक्त रूप से किया गया, जिसका शपथ पत्र श्री रुना उराव, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मा० अधिकरण में दाखिल किया गया है, जो शपथ पत्र का बिन्दु सं०-6 में उल्लेखित है।

श्री रुना उराव, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र का बिन्दु संख्या-7.5 में निम्नवत् वर्णन किया गया है:-

Mining Department, Jalaun has granted 162 mining permissions for mining of soil from 79 villages in district jalaun (total area- 2336.46 acres and total quantity- 17001696 m³) for package-IV & V in Jalaun District with 889 mining pits to M/s Gawar Construction Limited. These mining permissions were granted between December, 2020 to April 2022.

खान अधिकारी जालौन द्वारा दिनांक 03.07.2024 एवं 04.07.2024 को स्थलीय निरीक्षण के समय जांच टीम द्वारा मांगे गये समस्त अभिलेखों को उपलब्ध करा दिया गया था। साथ ही साथ केन्द्रीय

प्रदूषण बोर्ड के पत्र संख्या 13001/110/2024-एल0ए0डब्लू0-एच0ओ0-सी0पी0सी0वी-एच0ओ0/434 दिनांक 31.07.2024 के क्रम में कार्यालय जिलाधिकारी खनन अनुभाग के पत्र संख्या 1540/खनिज-एम0एम0सी0-30 दिनांक 01.08.2024 द्वारा चाही गयी सागरत सूचना उपलब्ध करा दी गई थी। शपथ पत्र के बिन्दु संख्या 6 से स्वतः स्पष्ट होता है कि खनन विभाग द्वारा सागरत अभिलेख तथा अनुज्ञा पत्रों की प्रति उपलब्ध कराई गई थी। जिसमें मिट्टी खनन की मात्रा का उल्लेख है।

श्री रुना उरावं, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र का बिन्दु संख्या-7.12 में निम्नवत् वर्णन किया गया है:-

CPCB visited 39 mining permission area with 157 mining pits/area and photograph taken during visit of area is annexed as Annexure-8 Due to heavy rain, approach road to remaining mining sites was not assessable. Hence, visit of remaining sites could not possible.

श्री रुना उरावं, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र के बिन्दु संख्या 7.12 से स्वतः स्पष्ट होता है कि जांच के समय भारी मात्रा में बारिश होने के कारण जांच में इंगित क्षेत्रों में पानी भरा हुआ पाया गया।

श्री रुना उरावं, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र का बिन्दु संख्या-7.15 में निम्नवत् वर्णन किया गया है:-

It was observed that Due to undulated geographical condition of mining areas the quantification/measurement was very difficult during the field visit.

श्री रुना उरावं, वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शपथ पत्र के बिन्दु संख्या 7.15 से स्वतः स्पष्ट होता है कि क्षेत्र की भौगोलिक स्थिति काफी असमतल होने के कारण क्षेत्र का पैमाइश किया जाना कठिन है।

चूकि खनन 03 वर्ष पूर्व में किया गया था, और अधिकांश क्षेत्र किसानों का निजी भूमि है। वर्तमान समय में उक्त खनन स्थल की भूमि में कृषि कार्य हो रहा है। जांच के समय कोई किसानों द्वारा किसी अवैध खनन का शिकायत टीम को नहीं दिया गया है न तो बयान किया गया है। अनुज्ञा स्वीकृति के समय उक्त भूमि का भौगोलिक स्थिति तथा वास्तविक ऊंचाई/लेवल का तथ्य नहीं होने के कारण तत्समय उन सभी खनन स्थलों पर अवैध खनन की मात्रा वर्तमान समय में आंकलन किया जाना सम्भव नहीं है। और न ही यह विचार किया जा पाना सम्भव है कि उक्त शमन के अतिरिक्त कोई अन्य प्रकरण अवैध खनन का पाया गया है। भविष्य में किसी अन्य विभाग द्वारा अवैध खनन के सम्बन्ध में कोई तथ्य प्रकाश में लाता है, उस पर नियमानुसार अग्रिम कार्यवाही किया जायेगा।

अतः उपरोक्तानुसार वस्तुस्थित स्थिति से अवगत होने का कष्ट करें।

भवदीय

 खान अधिकारी
 जालौन

- प्रतिलिपि:- 1-सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
 2-सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ।
 3-जिलाधिकारी जालौन।
 4-क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड झांसी।

खान अधिकारी
 जालौन

CHALLAN			
(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)			
Government of Uttar Pradesh			
Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money			
[To be submitted through Net-Payment]			
Challan No.: AKV240027534		Challan Date: 09/12/2024	
Assessment Year: 2024-2025		Tax Period: ONETIME	
Name of the Bank:			
Unique Id:			
Depositor Name:		Gawar Construction Limited	
Depositor Address:			
Head	Description	Serial No.	Amount (in Rs.)
085300800010000	अन्य प्राप्तियां	4	12950000.00
	Totals of the above heads	--	12950000.00
<p>A SUM OF Rs. 12950000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.</p> <p>(Depositor Remarks->Letter No 1990 Khanij MMC 30 Dated 04 Dec 2024 Illegal Soil Excavation)</p> <p>THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAENVXLS8, Scroll Date:-09/12/2024</p>			



GAWAR
Construction Limited

CIN: U7010911R2008PLC037773

GAWAR CONSTRUCTION LIMITED
SF-01, JMD Galleria,
Sector-48, Gohna Road,
Gurgaon - 122001 (Haryana)
Ph.: (0124) 4894679
Fax: (0124) 4894679
Web: www.gawar.in
E-mail: gcl@gawar.in

Date: 12.12.2024

GCL/Bundelkhand/F-509/AE/FY2024-25/3646

To
The Mining Officer,
District Jalaun- Uttar Pradesh

Sub: Development of Bundelkhand Expressway (Package-IV) From Baroli Kharka (Dist. Hamirpur) to Saalabad (Dist. Jalaun) (Km 149+000 to Km 200+000) In the State of Uttar Pradesh on EPC Basis. Reply to notice/letter dated December 4, 2024-Reg.

Ref:

1. Your notice dated November 8, 2024 bearing reference no. 1877 along with 32 notices dated February 10, 2021 (ref nos. 1929 to 1960)
2. Our reply dated November 29, 2024
3. Your letter date December 4, 2024 bearing ref. no. 1990

Dear sir,

We, Gawar Construction Ltd. ("GCL"/ "we" / "us"/ "our" as the context may apply) draw your kind attention to the captioned Subject and mentioned references.

The letter dated December 4, 2024 bearing reference no. 1990 from your good offices (the "Letter") was received by us. By way of this reply ("Reply"), we set out the steps taken in compliance of the Letter and also, the true and correct factual position:

1. The contents of our letter dated November 29, 2024 (Ref No.2), which was sent in reply to your letter dated November 8, 2024 (Ref No.1) are deemed to be incorporated as part and parcel of the present Reply and have not been repeated for brevity.
2. The present Reply is without prejudice to our rights to submit a detailed reply on merits to the Notice dated November 8, 2024 (Ref No.1) and/or the Letter dated December 4, 2024 (Ref No.3)- should the need arise.
3. By the Letter dated December 4, 2024 (Ref No.3), GCL been directed to deposit an amount of INR 1,29,50,000 (Indian Rupees One Crore Twenty Nine Lakh and Fifty Thousand Only) towards compounding/closure of alleged extra mining of ordinary earth/soil.
4. In the said Letter, it has also been stated that GCL has admitted to wrongdoing/carrying out illegal mining by the letter dated November 29, 2024 (Ref No.2). As is apparent from the contents of our letter dated November 29, 2024, this statement is entirely wrong and that there is no such admission by GCL.
5. We once again make it clear that GCL not carried out any illegal mining, as alleged or otherwise. Nor is there any such admission in our letter dated November 29, 2024 (Ref. No.2).

Uk
13/12/24



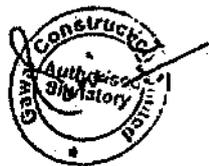
Regd. Office: DSS - 378, Sector 16-17, Hisar - 125001 (Haryana)
Ph.: (01662) 246117, 250361 Fax: (01662) 248885

- Having set out the true and correct facts, you may kindly note that the directions in the Letter dated December 4, 2024 issued by your good offices have been complied.
7. It is brought to your kind attention that our subcontractor has deposited the amount of INR 1,29,50,000 as directed by RTGS on December 9, 2024. A challan dated December 9, 2024 having challan no. AKV240027534 recording the said deposit was also generated/issued. A copy of the payment challan is enclosed as Annexure 1. A copy of the bank statement is enclosed as Annexure 2.
 8. Hence, in view of this compliance, we would request you to kindly consider the matter closed and pass a final adjudication of compounding/closure. This compliance should close/compound and/or amicably settle, any and all matters relating to and/or arising out of the notice dated November 8, 2024 (Ref No.1), alleged 32 notices dated February 10, 2021, the present Letter dated December 4, 2024 (Ref No.3) and any other notice/communication and/or action which is not in the knowledge of GCL and all environmental/mining issues related to works in Package IV (KM 149 to 200) and Package V (KM 200 to 250) of the "Bundelkhand Expressway" i.e. a 296.07km 04 Lane (extendible to 06 lane) access controlled expressway starting in District Chitrakoot and ending near village Kudrail in district Etawah.
 9. Accordingly, in view of the aforesaid compliance, it is humbly submitted that there remains nothing against GCL or any of our sub-contractors.
 10. We submit that the actions in the present matter i.e., compliance with the Letter dated December 4, 2024 have been taken under the knowledge, belief and understanding that it only to facilitate amicable closure/compounding. Any such action does not amount to nor should be taken as admission of any guilt or wrongdoing by GCL in any manner whatsoever. It is a settled position of law that compounding a charge does not amount to admission of guilt or a conviction. The purpose of compounding is to prevent litigation and encourage early settlement of issues. In fact, the consequence of compounding is acquittal. It is in the background that the present acts of compliance were undertaken.
 11. The present Reply is without prejudice to our rights and remedies under law and equity and does not amount to nor shall be construed as any admission of guilt or wrongdoing. We reiterate and reaffirm our position that we have not committed any wrongful/illegal mining (as alleged or otherwise).

We trust this is to your satisfaction and are happy to cooperate with your good offices should anything else be required.

With regards

For Gawar Construction Limited



Authorized Signatory

Enc: As Above

Copy to:

1. Gawar Construction Limited, H.O., Gurugram, Haryana

Regd. Office: DSS - 378, Sector 16-17, Hisar - 125001 (Haryana)
Ph.: (01662) 246117, 250361 Fax: (01662) 248885



Statement of account: 010584600001807
Period: 09 Dec 2024 - 09 Dec 2024

ADARSHBADLI CONSTRUCTION PRIVATE LIMITED
GH45 D 403 ALAKHANANDA
CO GHS GURGAON
GURGAON 122011
HARYANA INDIA
Mobile No: Registered
Email: Registered
Cust ID: 15399941

Your Branch details:
Name: SECTOR-14 GURGAON, HARYANA
Address: GROUND FLOOR, SCO 25,
VIDHI PLAZA, SEC 14,
HUDA MARKET,
HARYANA
INDIA
IFSC Code: YESB0000105 MICR Code: 110532022

Transaction details for your account number 010584600001807 (CURRENT) (Currency - INR)

Primary Holder: ADARSHBADLI CONSTRUCTION PRIVATE LIMITED
A/C Opening Date: 17/01/2022
Account Variant/ Description: CC ACCOUNT - BUSINESS/ RETAIL BANKING
Nominee Details: Not Registered
Account Status: ACTIVE
Joint Holder's Names:

Transaction Date	Value Date	Cheque No/Reference No	Description	Withdrawals	Deposits	Running Balance
09 Dec 2024	09 Dec 2024	YES0R4344637340200	RTGS Cr-HDFC0000240-GAWARCONSTRUCTIONLTD-ADARSHBADLI CONSTRUCTION PRIVATE LIMITED-HDPCR52024120969030616		9,832,160.00	-84,783,545.07
09 Dec 2024	09 Dec 2024	10000171220241209003200046212	NET TXN: BILLDESK FOR ALL CORPORATES ZYBCSDQ07VKAND UPCYTR	12,950,000.00		-97,733,545.07

Opening Balance: -94,615,705.07 **Total Withdrawals:** 12,950,000.00 **Total Deposits:** 9,832,160.00 **Closing Balance:** -97,733,545.07

OD Limit: 100,000,000.00 **Uncleared Amount:** 0.00 **Sweep In:** 0.00

For Non-Resident customers: Please verify your address and contact details registered with us. If you want to update your contact and address details, kindly visit the nearest branch to update the necessary details along with valid KYC documents to avail easy access of information & alerts related to your accounts.

For Resident customers: In order to ensure you receive important information/alerts related to your accounts, we request you to please verify your address and contact details registered with us. You can click here <http://yesonline.yesbank.co.in/> to update your address and / or email ID online or through our WhatsApp Banking service (give a missed call at +91-829-120-1200). In case you need to update your mobile number, please visit the nearest Yes Bank Branch.

Mandatory disclaimer

Closing Balance figure includes funds not clear, hold amounts if any.

Under Goods and Services Tax (GST) applicable from 1st July 2017, the existing service tax on our banking services rendered has been replaced by a GST rate of 18%. For any assistance required, please contact a YES BANK branch official.



SMS "Help" space <CUST ID>
to +91 95522 20020



YES TOUCH PhoneBanking Number:
1800 1200 (Toll Free for Mobile & Landlines in India) +91 22 4935 0000 (When calling from Outside India)
Toll Free number from USA: 18333800149 | Canada: 18334910559 | UK: 8000489153 | UAE: 800035702510



Email us at
yesatouch@yesbank.in

CIN - L65190MH2003PLC143249

Customer Id: 24201846

Primary Account Holder Name: ADARSHBADLI CONSTRUCTION PRIVATE LIMITED

Transaction details for your account number 010584600001807 (CURRENT) (Currency - INR)

Primary Holder: ADARSHBADLI CONSTRUCTION
PRIVATE LIMITED

A/C Opening Date: 17/01/2022

Account Variant/ Description: CC ACCOUNT - BUSINESS/
RETAIL BANKING

Nominee Details: Not Registered

Account Status: ACTIVE

Joint Holder's names:

Transaction codes in your account statement

ATW/CSW/ATD/ATI - ATM Withdrawal	OBD /OBC - Mobile Funds Transfer
AFD / AFC - ATM Funds Transfer	PCD - Purchased
R- RET - UTR - Returned RTGS	R - UTR - RTGS Transaction

Please review the information provided in the statement. In case of any discrepancy, please inform the bank immediately.

* Reward points accrued on your card includes expired points

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yestouch@yesbank.in

CIN - L65190MH2003PLC143249



GAWAR

Construction Limited

CIN: U70109HR2008PLC037773

GAWAR CONSTRUCTION LIMITED

SF-01, JMD Galleria,
Sector-48, Sohna Road,
Gurgaon - 122001 (Haryana)

Ph.: (0124) 4854000

Fax: (0124) 4854001/02

Web: www.gawar.in

E-mail: gcl@gawar.in

GCL/Bundelkhand/F-509/AE/FY2025-26/3801

Date: 18.06.2025

To
The Regional Officer,
Uttar Pradesh Pollution Control Board,
Jhansi, U.P.

Sub: Development of Bundelkhand Expressway (Package-IV) From Baroli Kharka (Dist. Hamirpur) to Saalabad (Dist. Jalaun) (Km 149+000 to Km 200+000) in the State of Uttar Pradesh on EPC Basis. **Submission of Progress Report Regarding Implementation of Remediation Measures for Illegal Mining Sites -Reg.**

Ref:

1. DM Office Jalaun Letter No. 1877/Khanij-M.M.C.-30, dated 08.11.2024
2. Mining Officer Letter No. 1904/Khanij-M.M.C.-30, dated 16.11.2024
3. Your Letter No. H20005/C-2/-684/24, dated 21.11.2024
4. Our Letter No. GCL/Bundelkhand/F-509/AE/FY2024-25/3649, dated 15.12.2024
5. Our Letter No. GCL/Bundelkhand/F-509/AE/FY2024-25/3686, dated 30.01.2025
6. Mining Office Letter No. 2287/Khanij-MMC-30, dated 19.02.2025
7. UPPCB Letter No. H25528/C-2/NGT-684/25, dated 10.03.2025

Dear sir,

We would like to draw your kind attention towards the directive received from your office, instructing us to prepare and submit a time-bound remediation action plan in coordination with the Mining Department and UPPCB, for the restoration of illegally mined sites observed along the Bundelkhand Expressway (Package-IV).

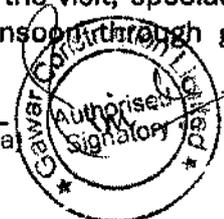
In compliance with this directive, M/s Gawar Construction Ltd. engaged Dr. Devendra Kumar Agrawal, Former Expert Member (NGT), as the Environmental Specialist to assess the impacted mining areas and prepare a comprehensive remediation plan. This plan was duly submitted vide our letter u/r (5) to the District Mining Officer, Orai (Jalaun) and your esteemed office. The plan has since been reviewed and approved by both departments vide letter u/r (6&7) respectively.

Accordingly, we have initiated the prescribed remedial measures as per the approved remediation plan and in accordance with the guidelines of your office. Key remedial procedures as outlined and adopted from the remediation plan i.e., Stabilizing the boundaries of borrow areas by reshaping the vertical cuts maintaining slope ratio and undertaking extensive plantation of Vetiver grass on embankments to arrest erosion and improve slope stability.

Following the commencement of these works, the representative from your office visited the site on 31.05.2025 and provided technical guidance to ensure the work aligns with the approved remediation methodology. As advised during the visit, special emphasis is being placed on achieving vegetative cover during the monsoon through grass planting and sustainable green development.

Regd. Office: DSS - 378, Sector 16-17, Hisar - 125001 (Haryana)

Ph.: (01662) 246117, 250361 Fax: (01662) 248885



We are enclosing herewith the summary of current progress, including Gata-wise photographic documentation, for your kind consideration and as a token of work initiation in line with the approved remediation plan. We assure you that the remaining work will be completed within the stipulated timeline, and a final compliance report shall be submitted after completion.

We request you to kindly take note of the progress and accord further instructions, if any. This is for your information, record and further necessary action.

Thanking you and assuring best of our services at all times.

With regards

For Gawar Construction Limited


Authorized Signatory
Enc: As Above

Copy to:

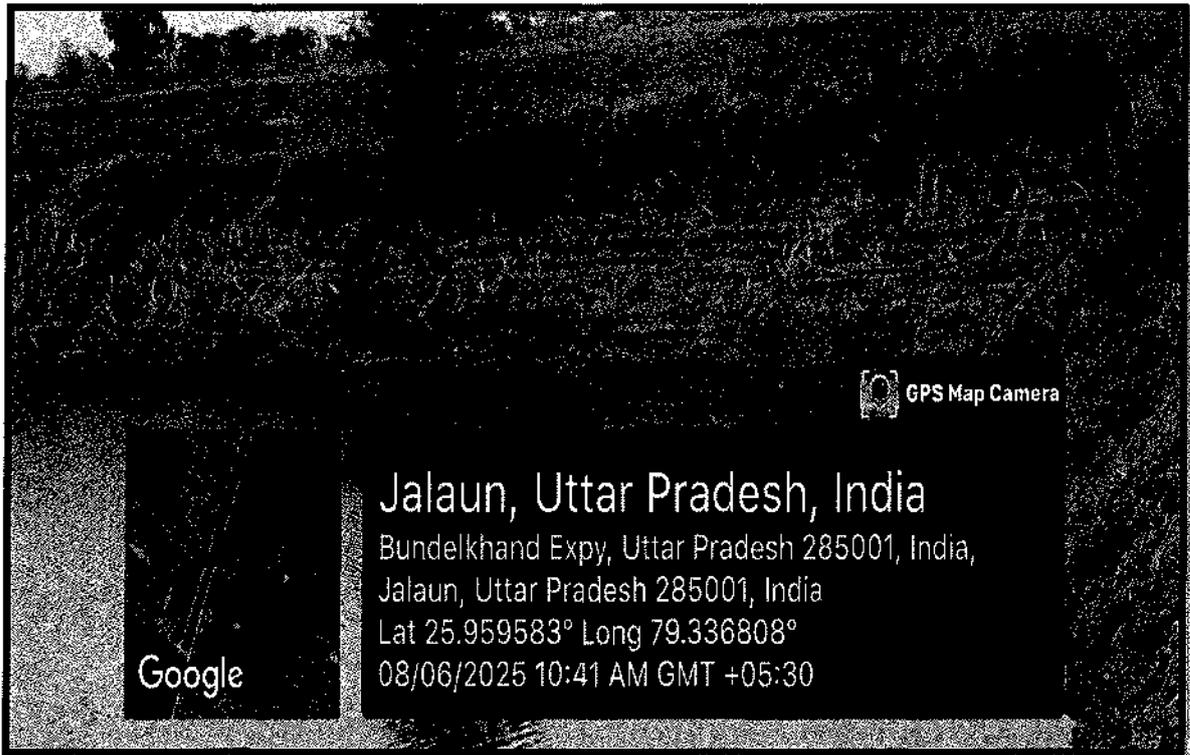
- 1. The Chief Environmental Officer, Circle-2, UPPCB, Lucknow**
- 2. The Mining Officer, Orai, Jalaun.**
- 3. Gawar Construction Limited, H.O., Gurugram, Haryana**

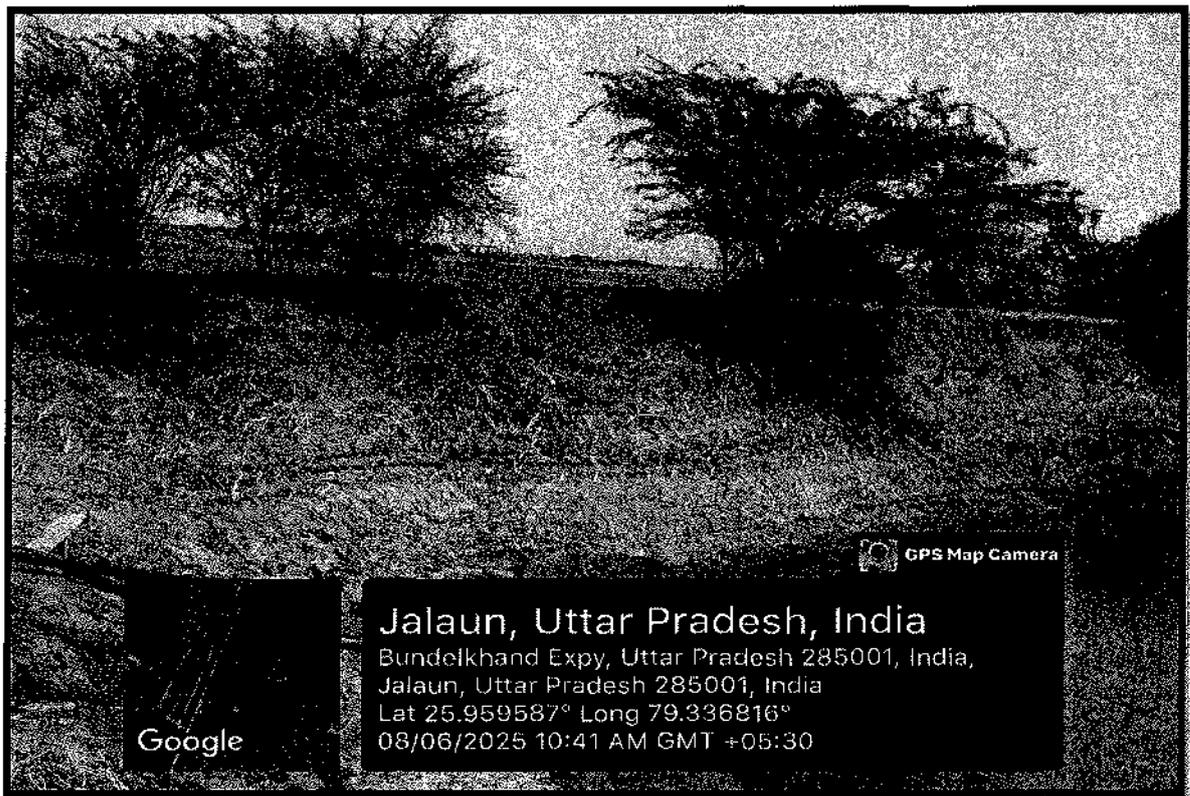
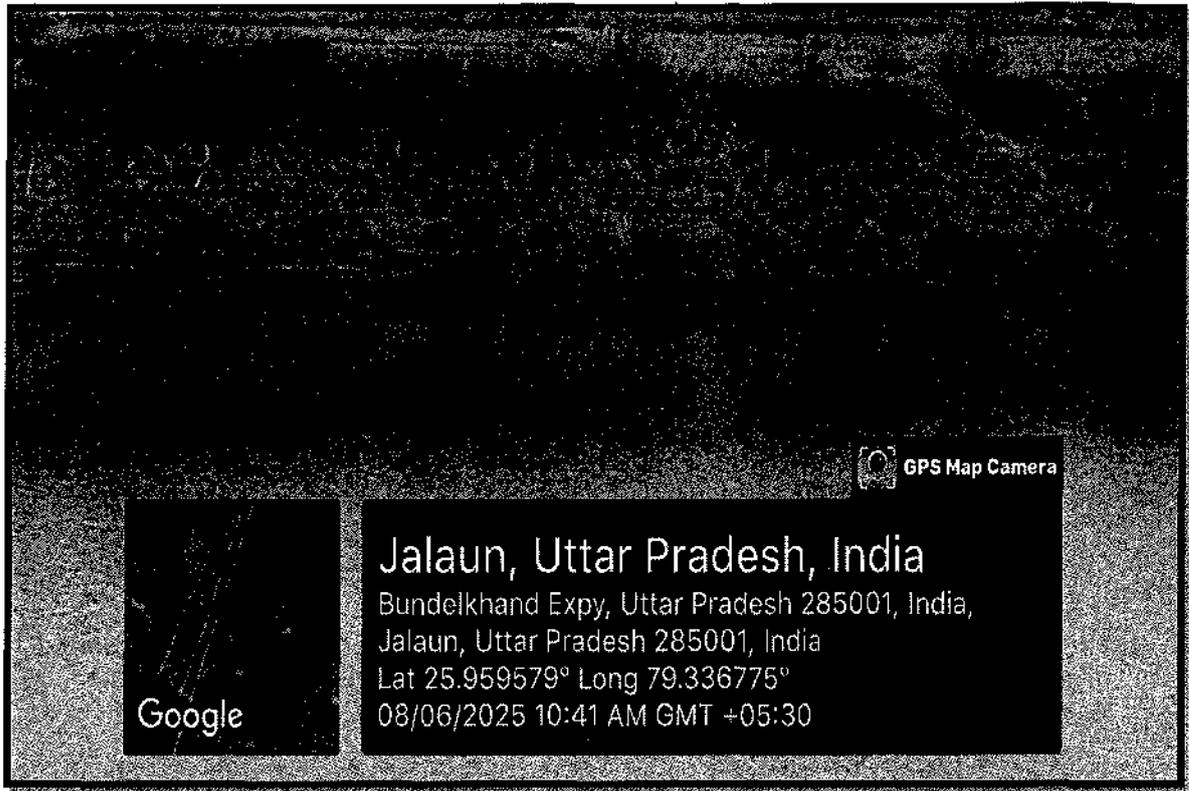
Remediation Status of the Borrow Areas

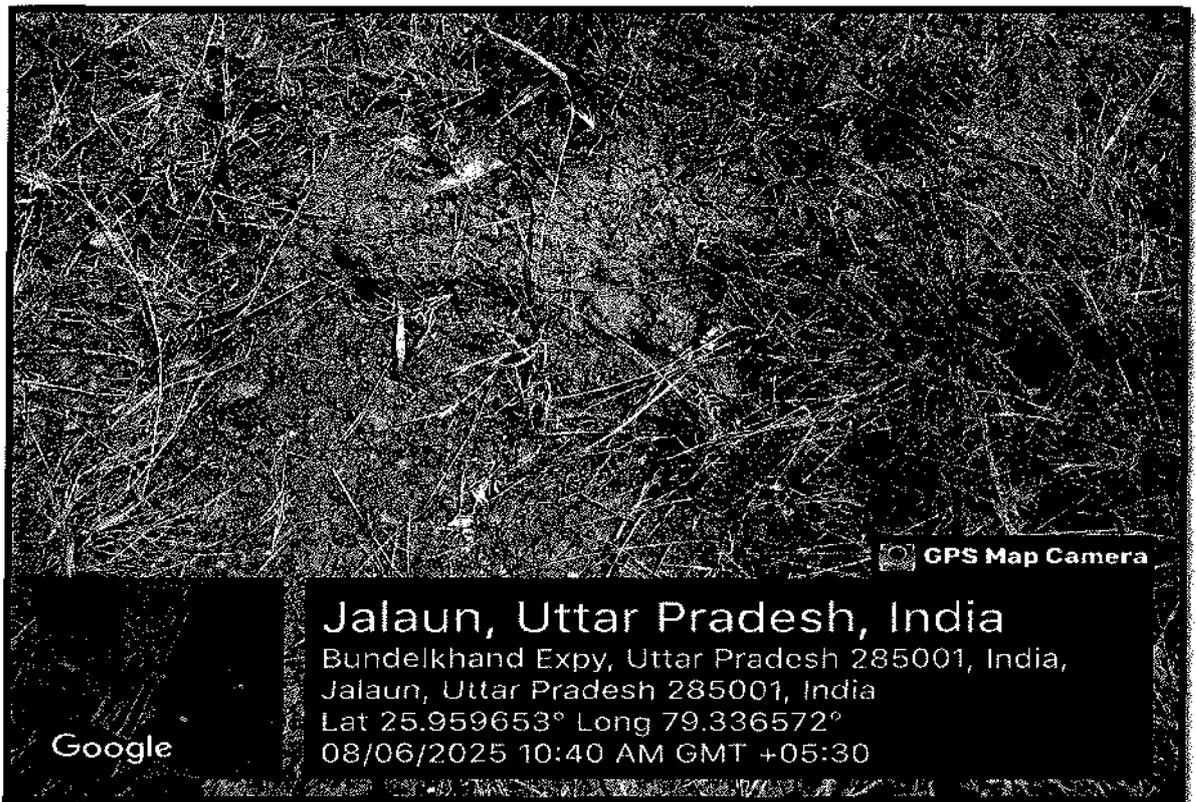
Sr. No.	Number	Notice No.	Village	Gata Sankhya	Status	Remark
1	1	1932/Khanij-M.M.C.-30	Kapasi	181	Rectified	Annexure-1
	2	1932/Khanij-M.M.C.-30	Kapasi	191/2	Rectified	
2	3	1933/Khanij-M.M.C.-30	Girthan	29	Rectified	Annexure-2
	4	1933/Khanij-M.M.C.-30	Girthan	138	Rectified	
	5	1933/Khanij-M.M.C.-30	Girthan	156	Rectified	
	6	1933/Khanij-M.M.C.-30	Girthan	165	Rectified	
3	7	1935/Khanij-M.M.C.-30	Girthan	33	Rectified	Annexure-3
	8	1935/Khanij-M.M.C.-30	Girthan	103	Rectified	
	9	1935/Khanij-M.M.C.-30	Girthan	392	Rectified	
4	10	1939/Khanij-M.M.C.-30	Kapasi	295	Rectified	Annexure-4
5	11	1940/Khanij-M.M.C.-30	Kapasi	321	Rectified	Annexure-5
6	12	1944/Khanij-M.M.C.-30	Girthan	157	Rectified	Annexure-6
7	13	1945/Khanij-M.M.C.-30	Girthan	25	Rectified	Annexure-7



Notice No.-1932/Khanij-M.M.C.-30, Gata Sankhya-181, Village-Kapasi

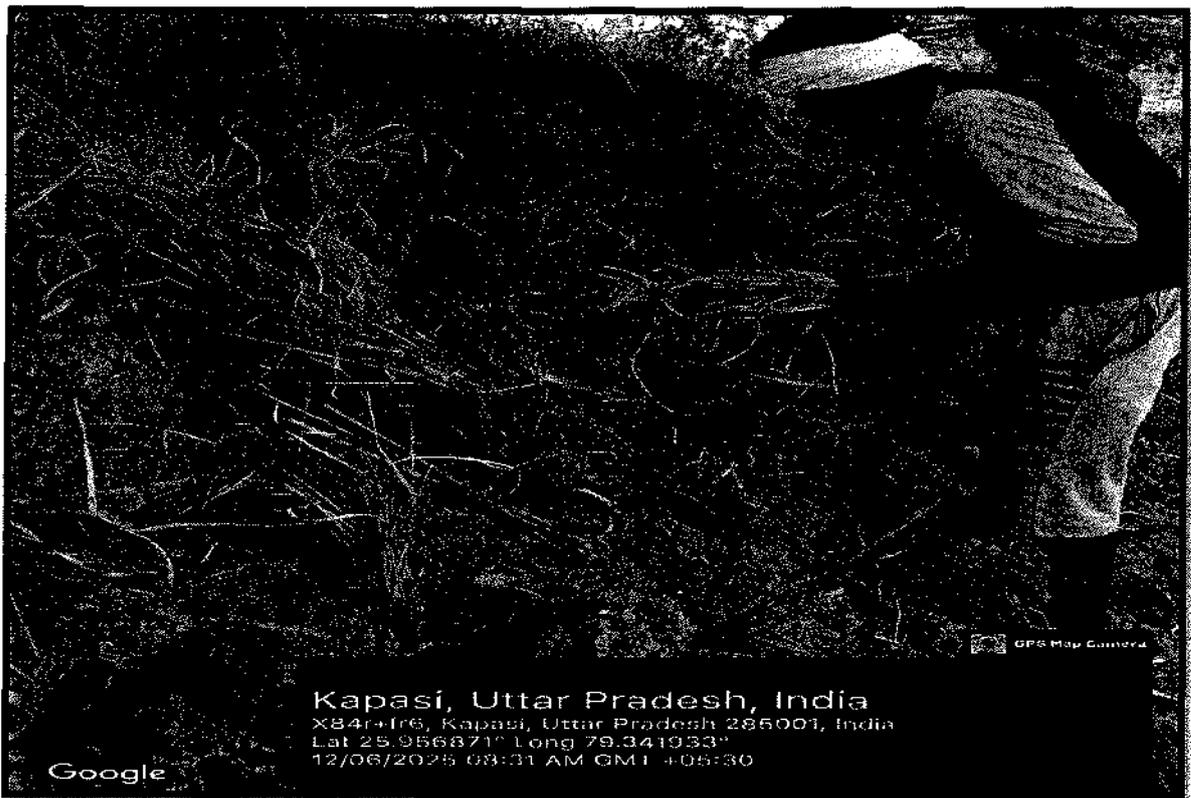
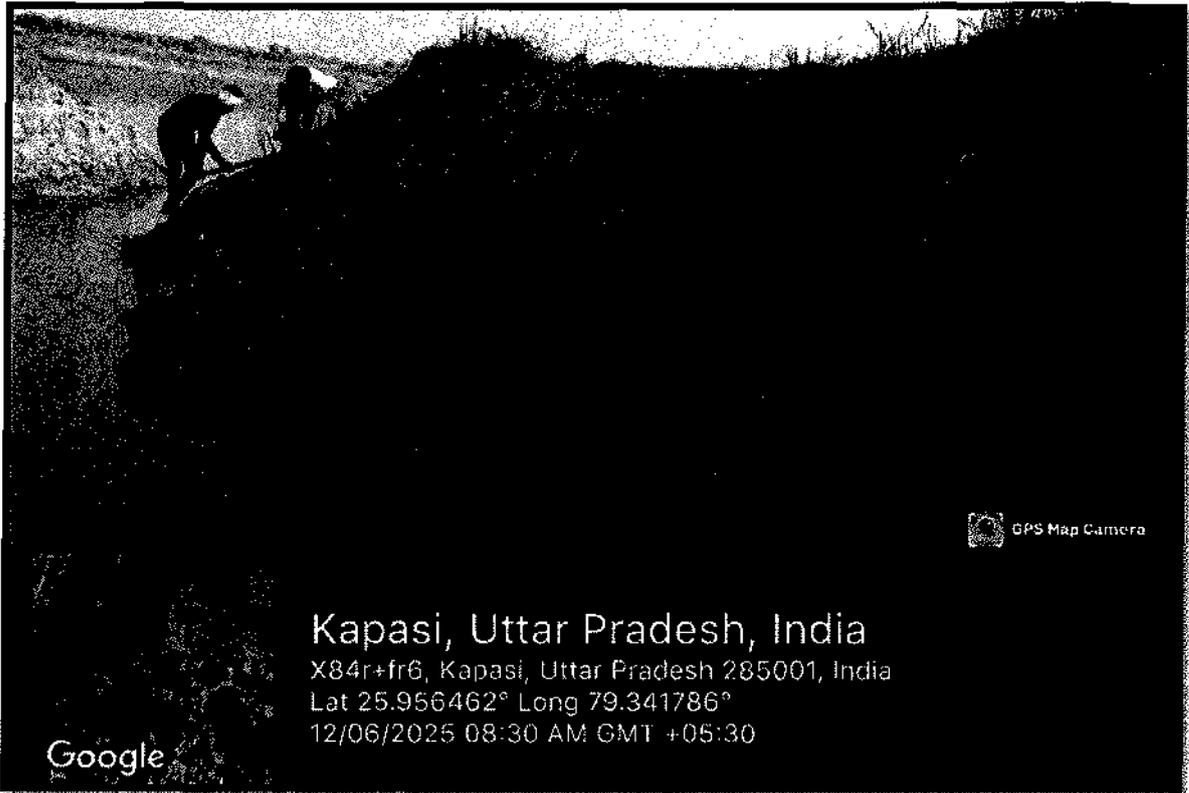






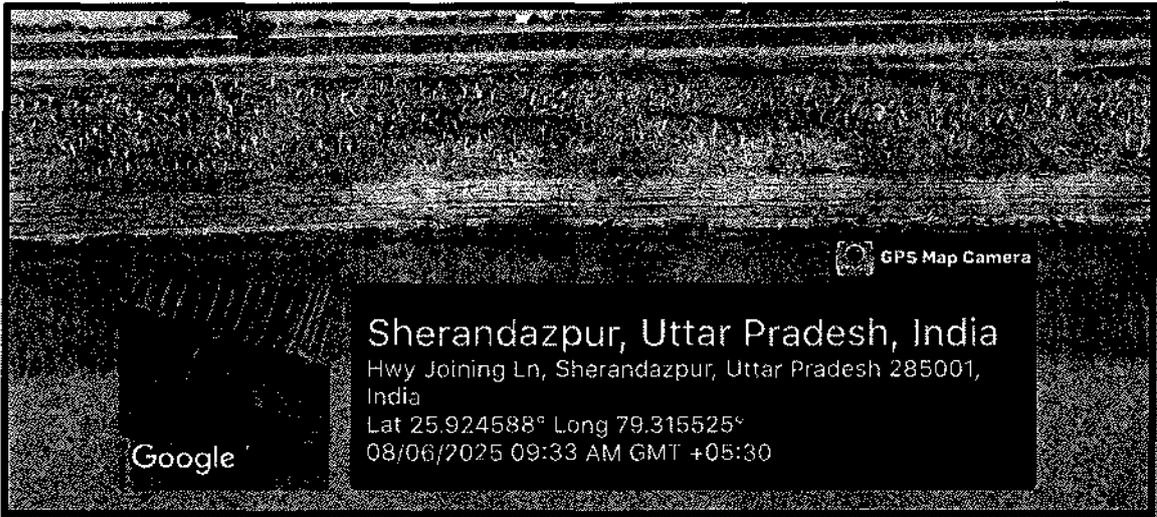
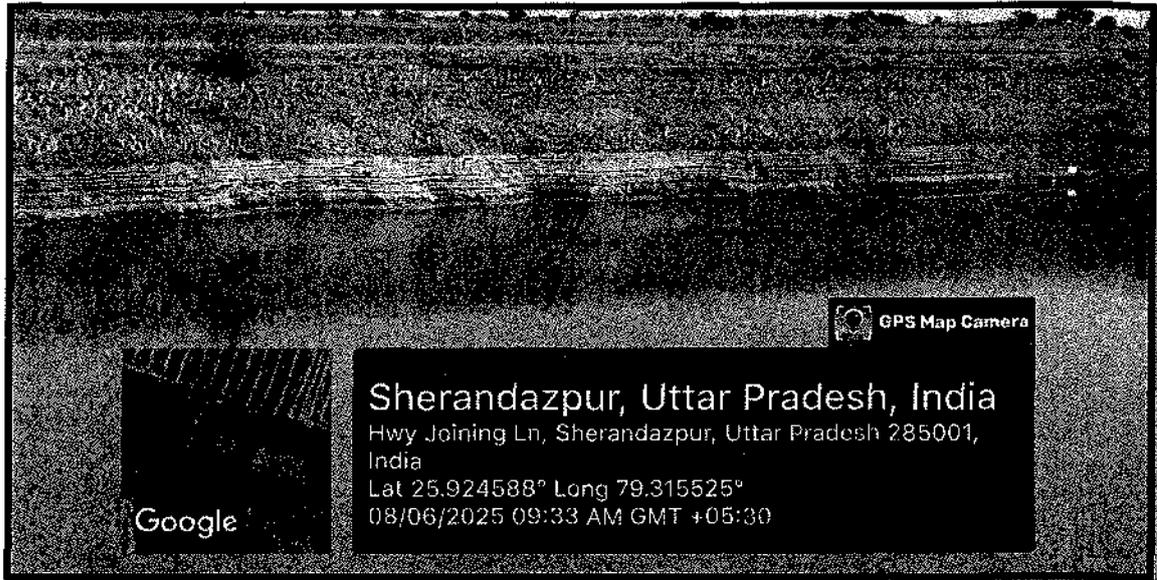


Notice No.-1932/Khanij-M.M.C.-30, Gata Sankhya-191/2, Village-Kapasi

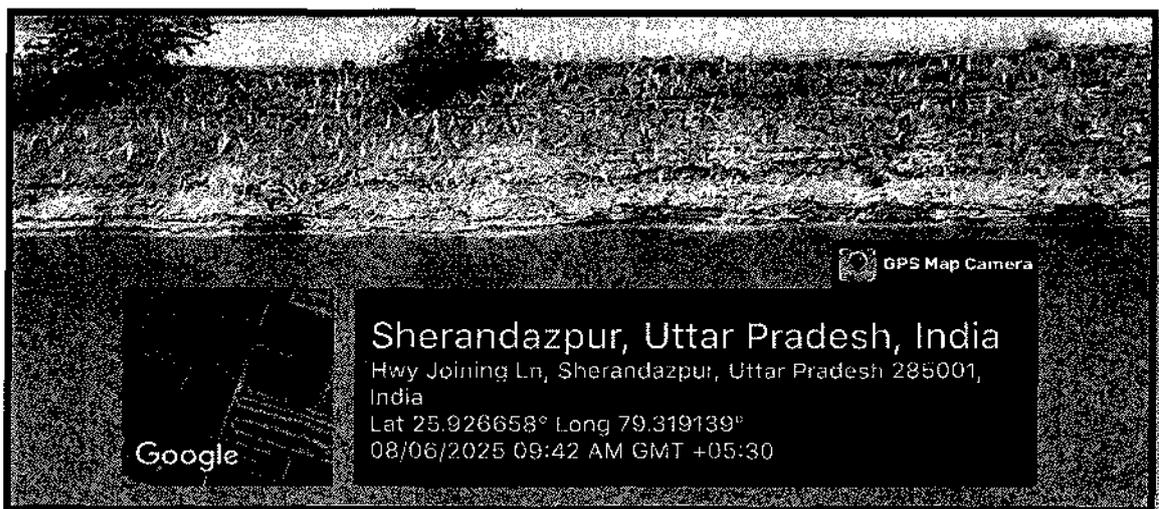
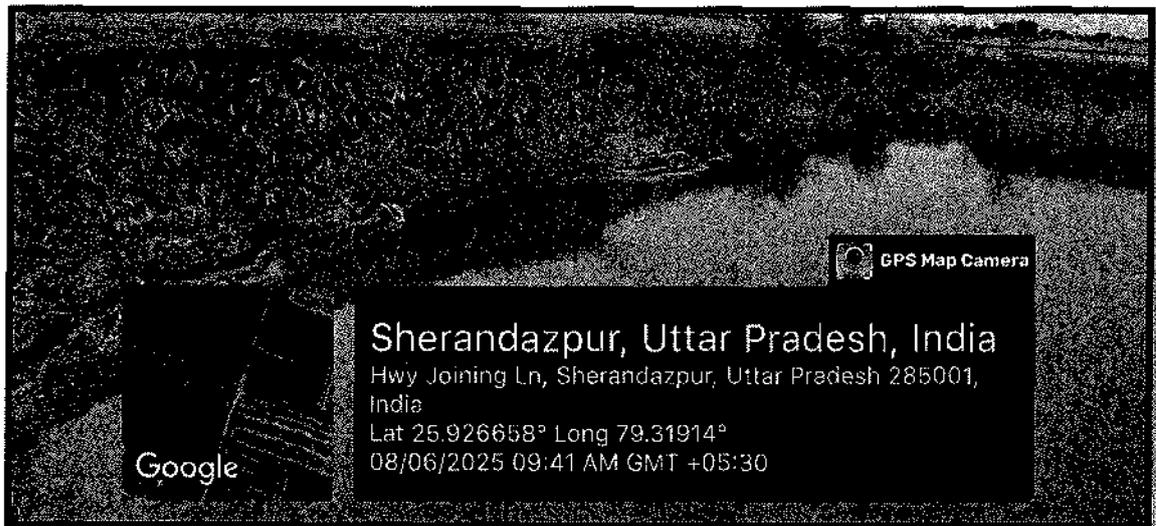
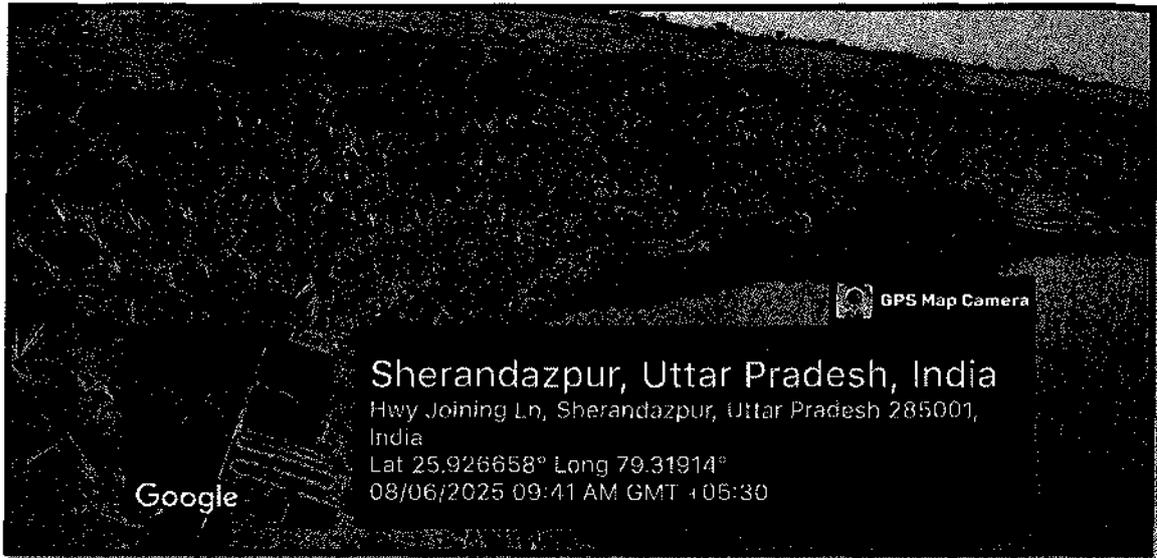


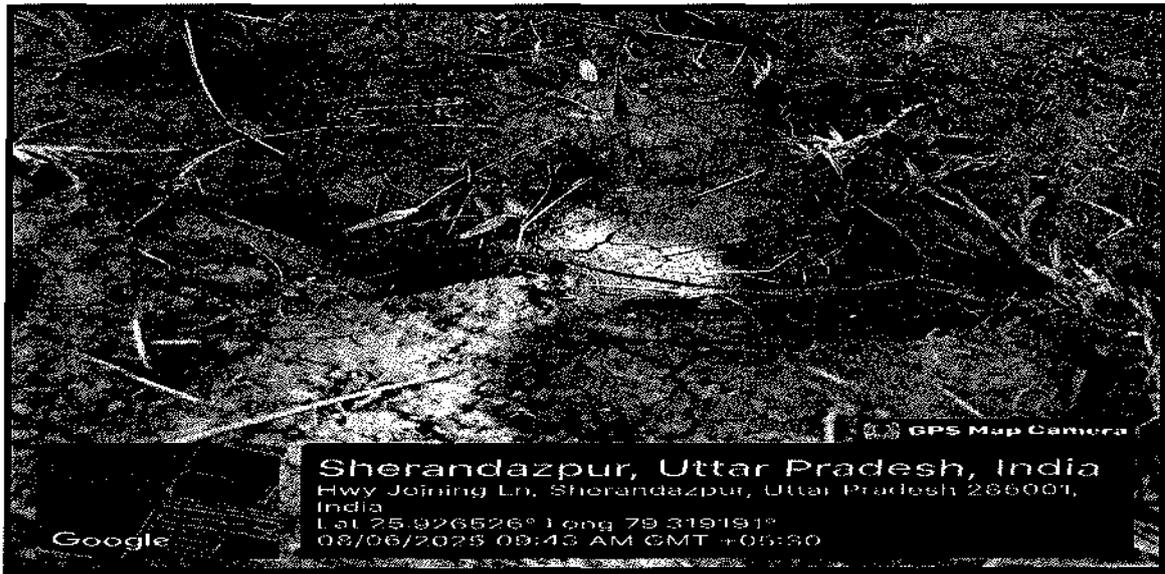
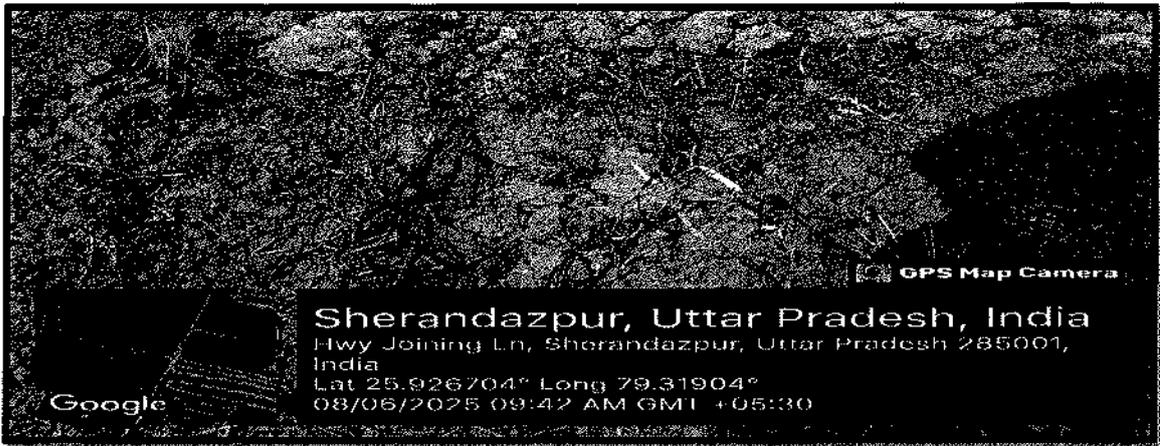
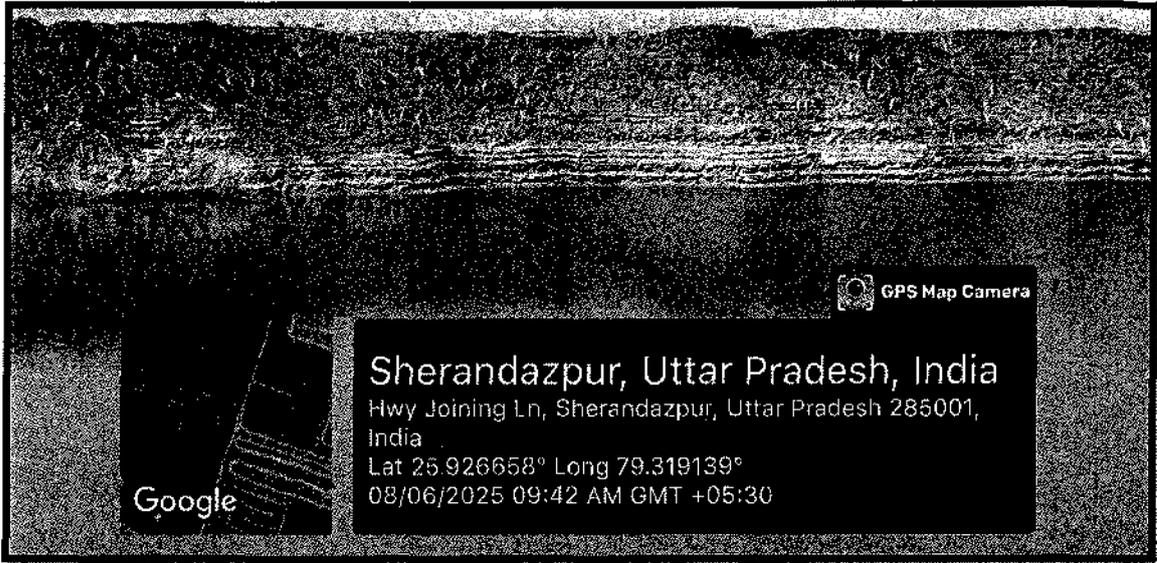
Notice No.-1933/Khanij-M.M.C.-30, Gata Sankhya-29, Village-Girthan





Notice No.-1933/Khanij-M.M.C.-30, Gata Sankhya-138, Village-Girthan



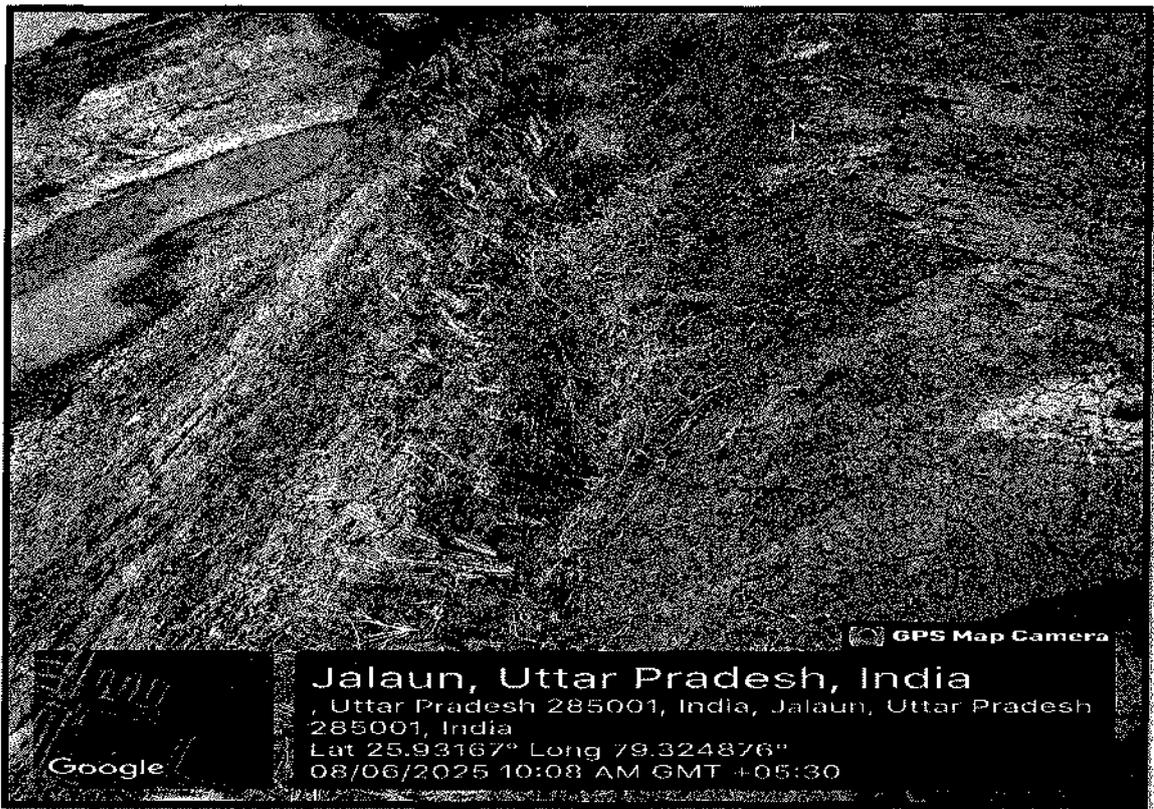


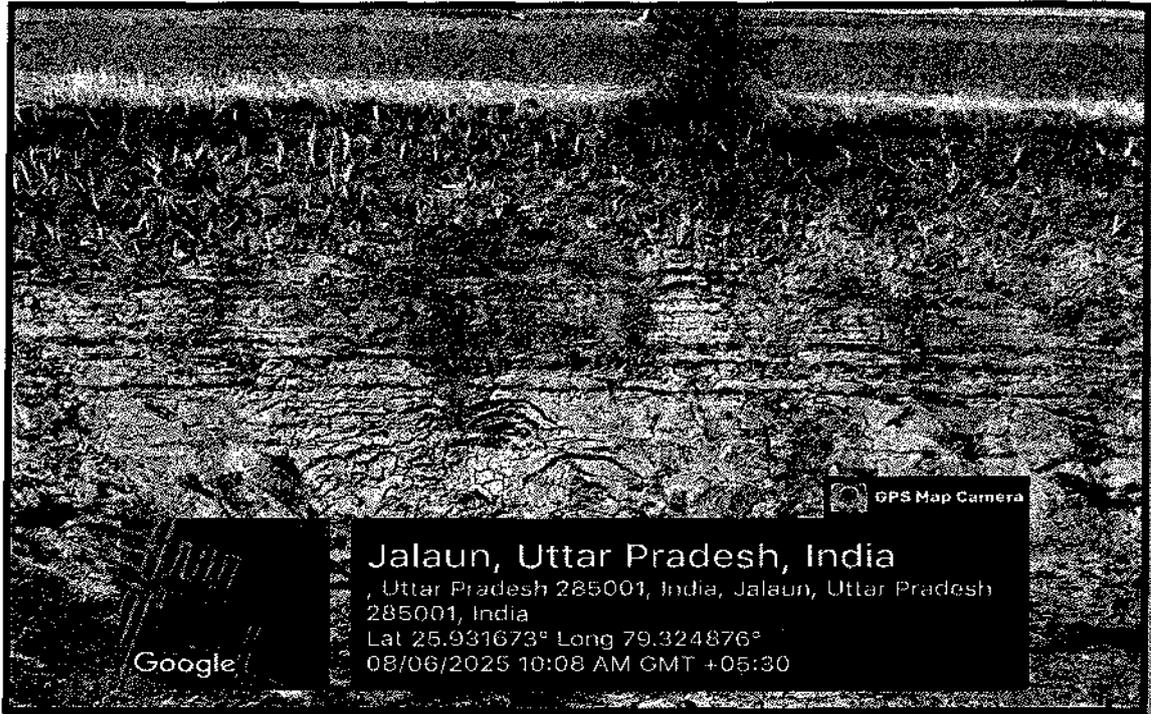




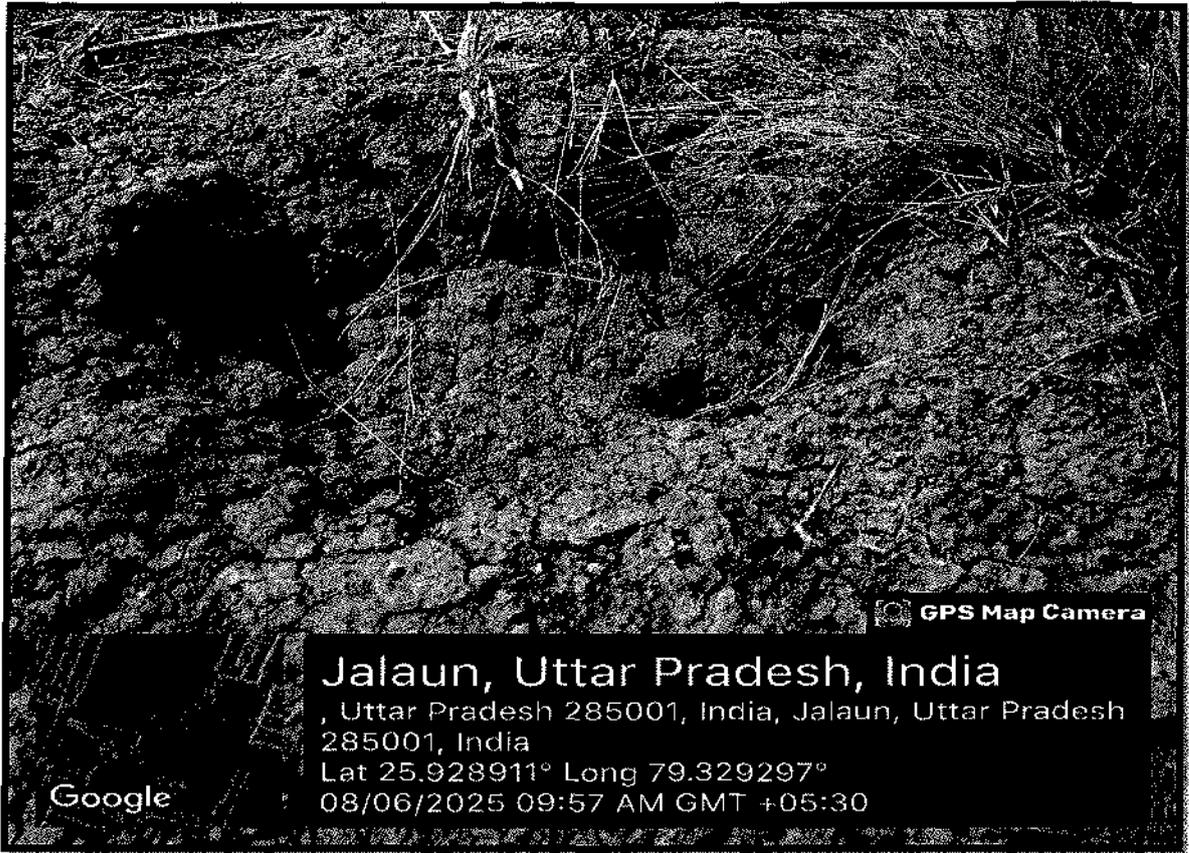
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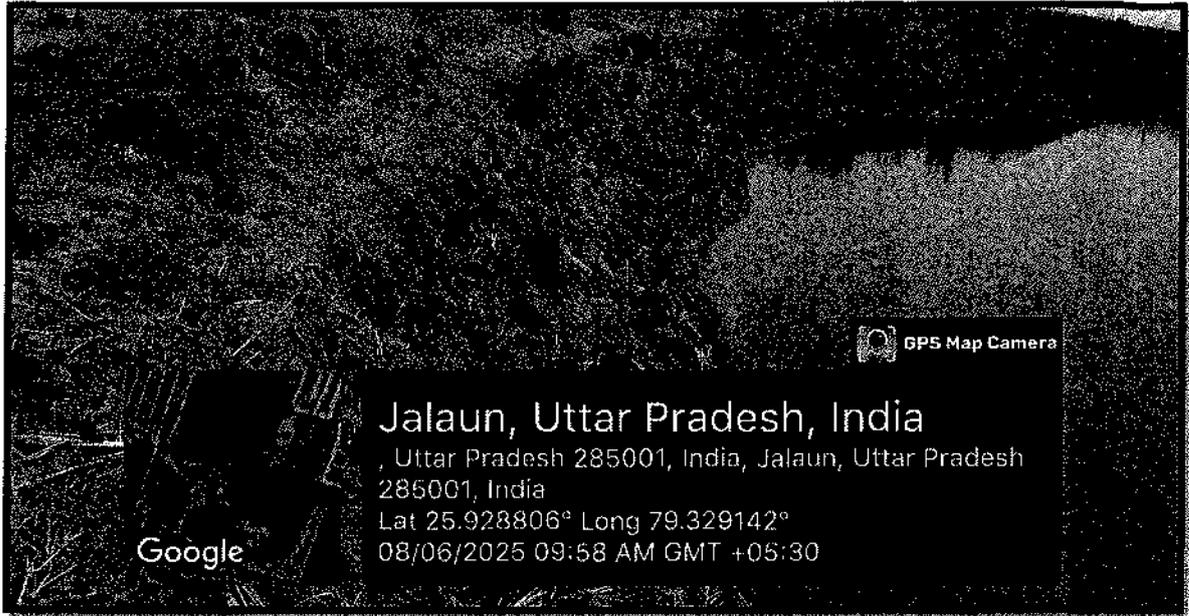


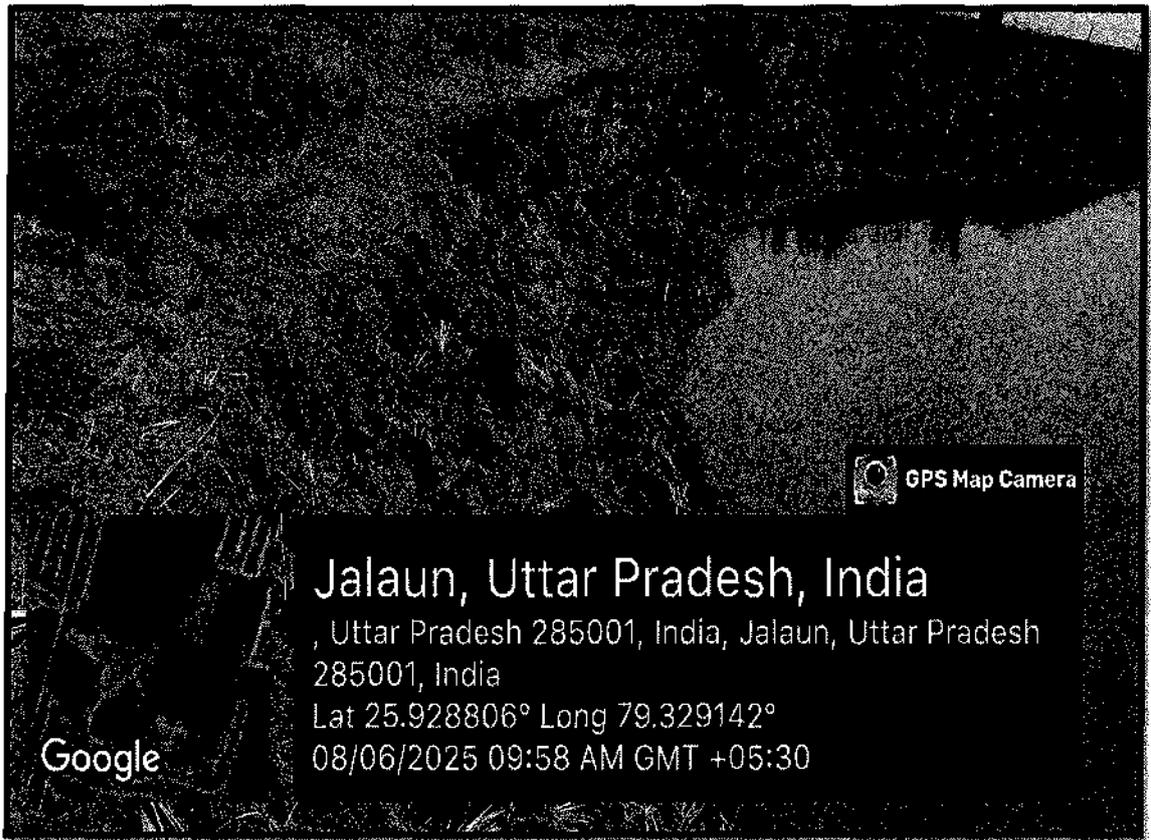




Notice No.-1933/Khanij-M.M.C.-30, Gata Sankhya-165, Village-Girthan

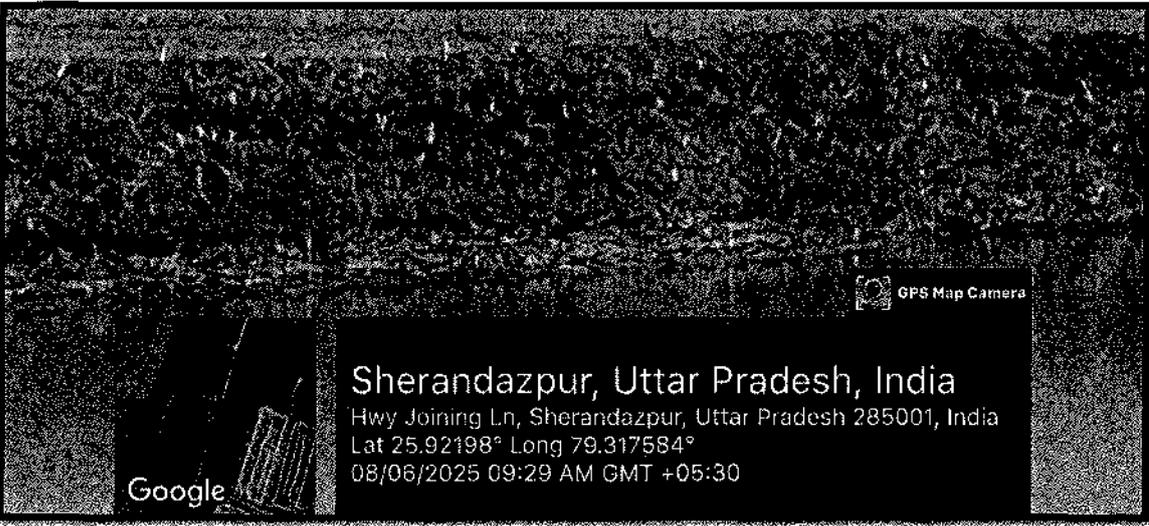
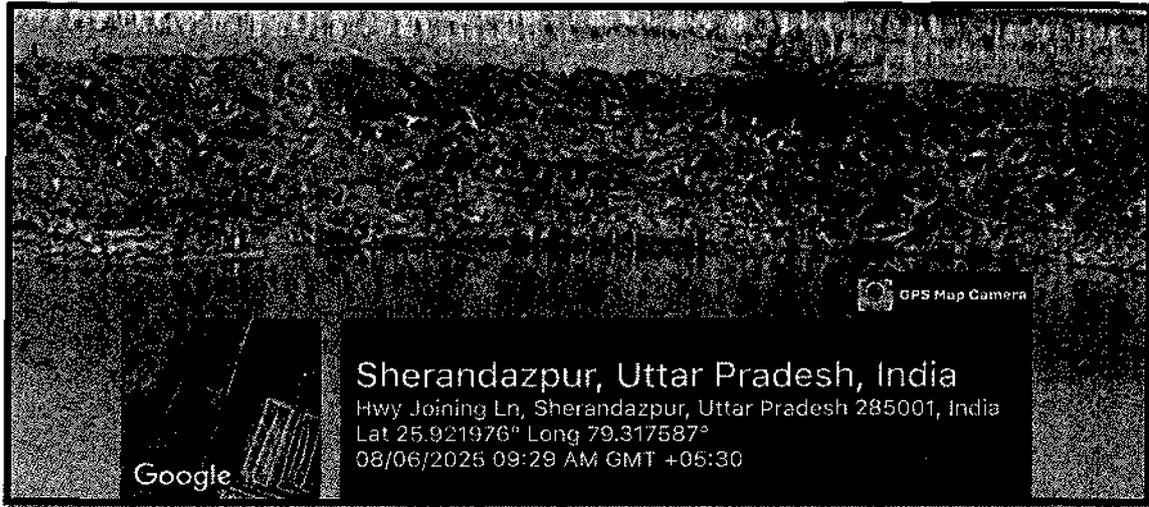








Notice No.-1935/Khanij-M.M.C.-30, Gata Sankhya-33, Village-Girthan



Notice No.-1935/Khanij-M.M.C.-30, Gata Sankhya-103, Village-Girthan



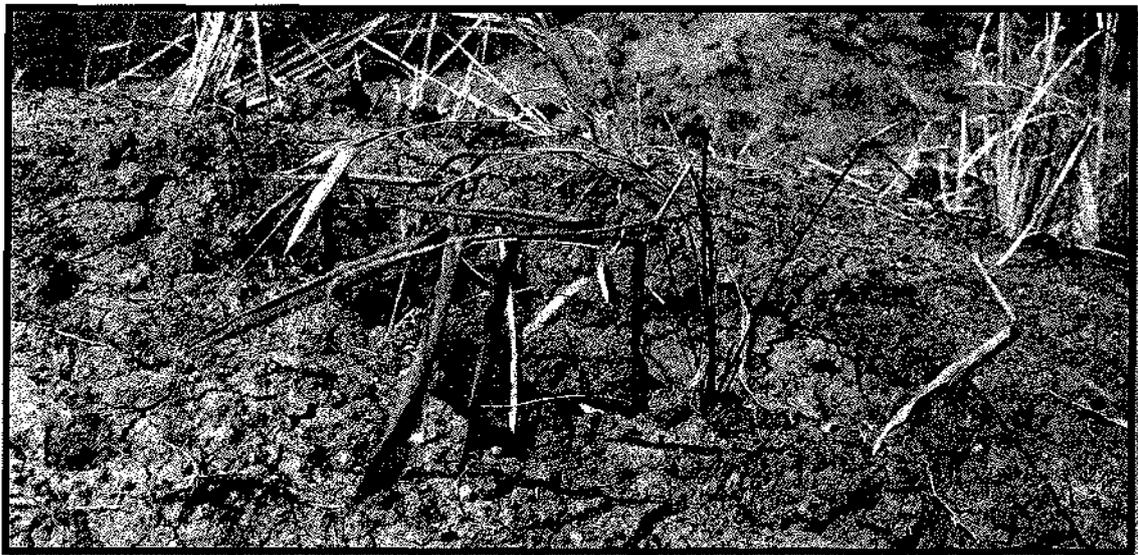
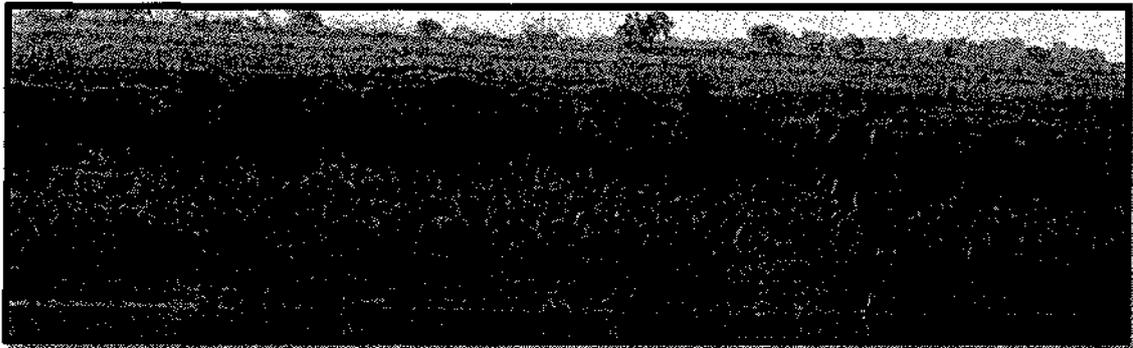


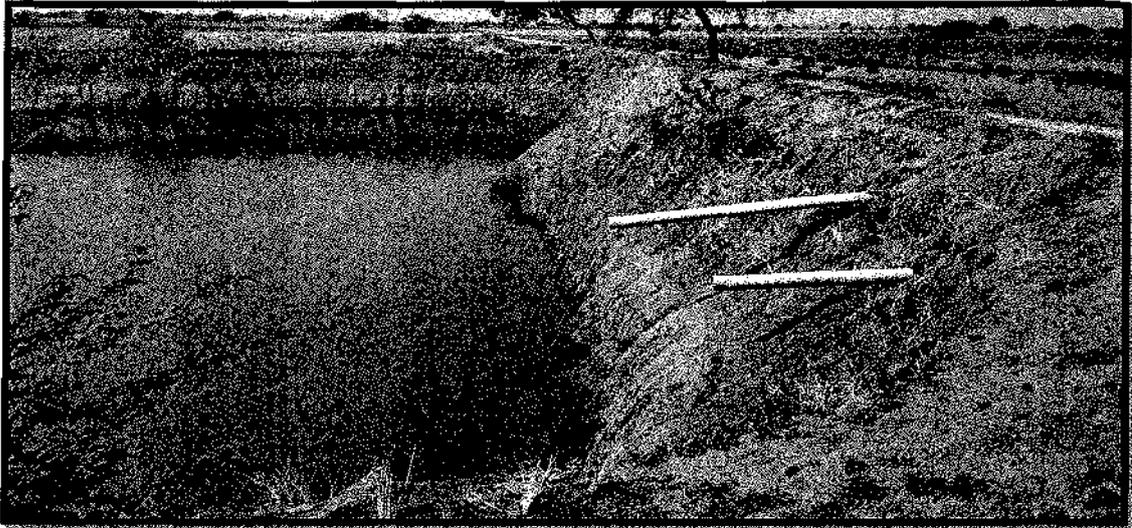




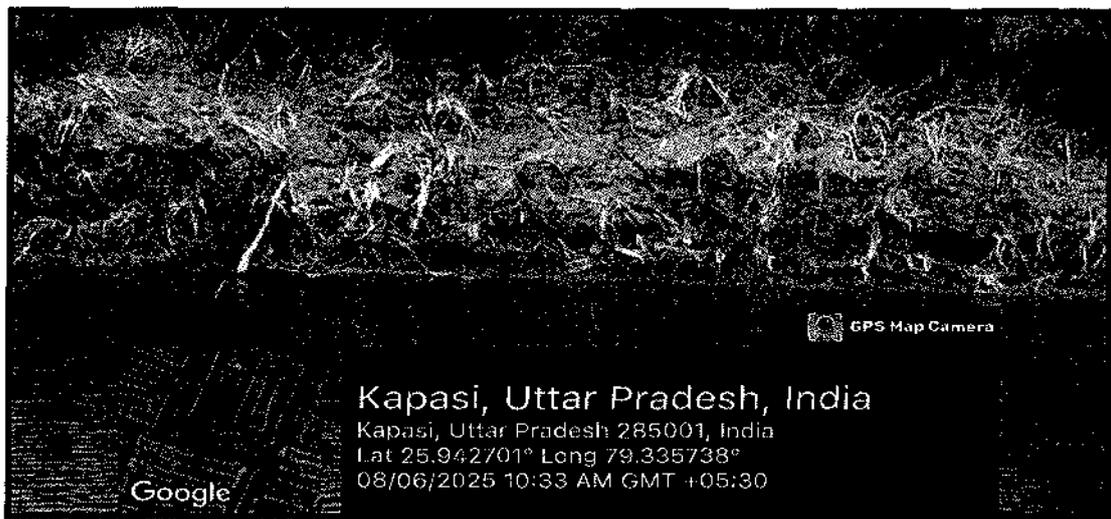
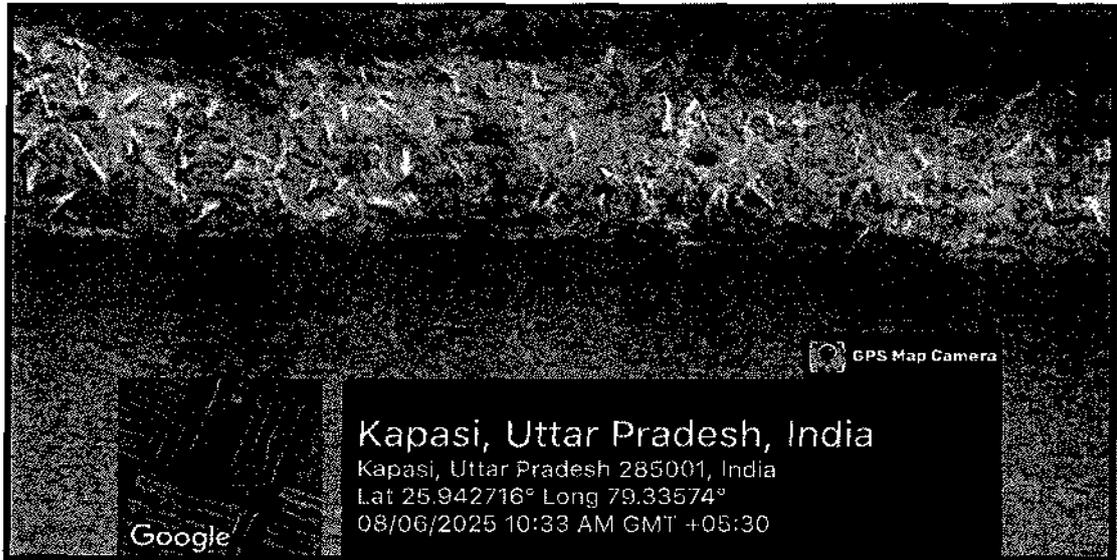
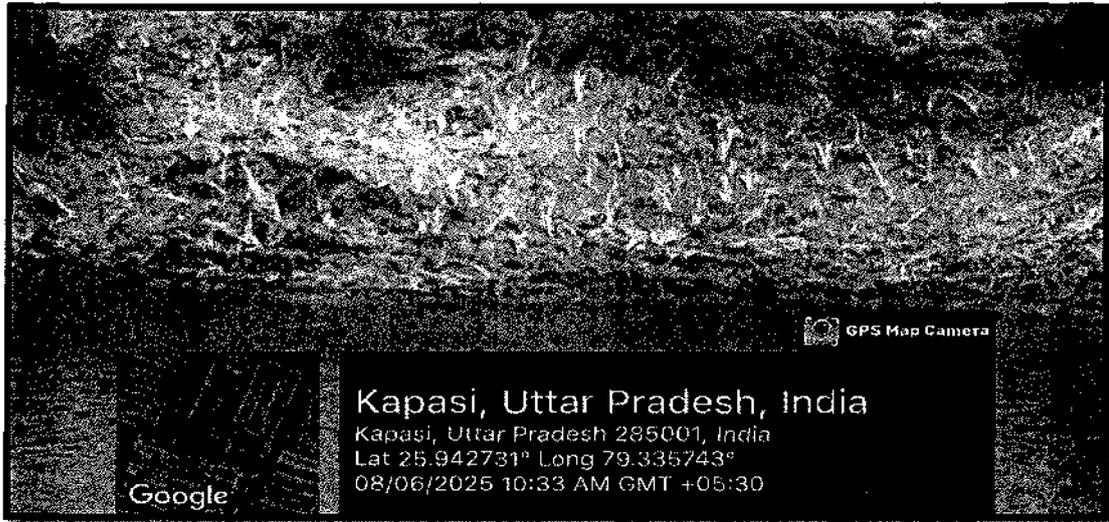
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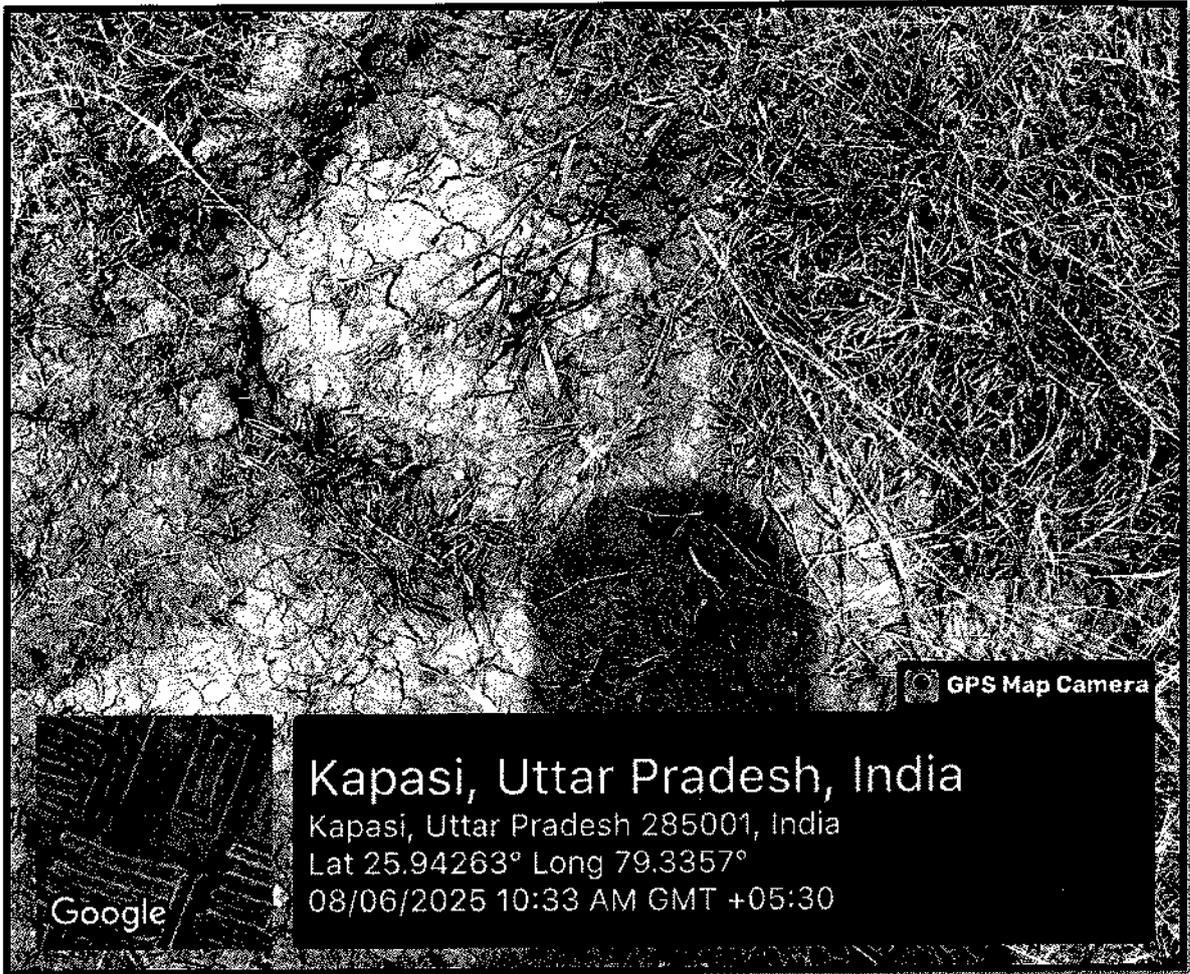




Notice No.-1939/Khanij-M.M.C.-30, Gata Sankhya-295, Village- Kapasi









Google

GPS Map Camera

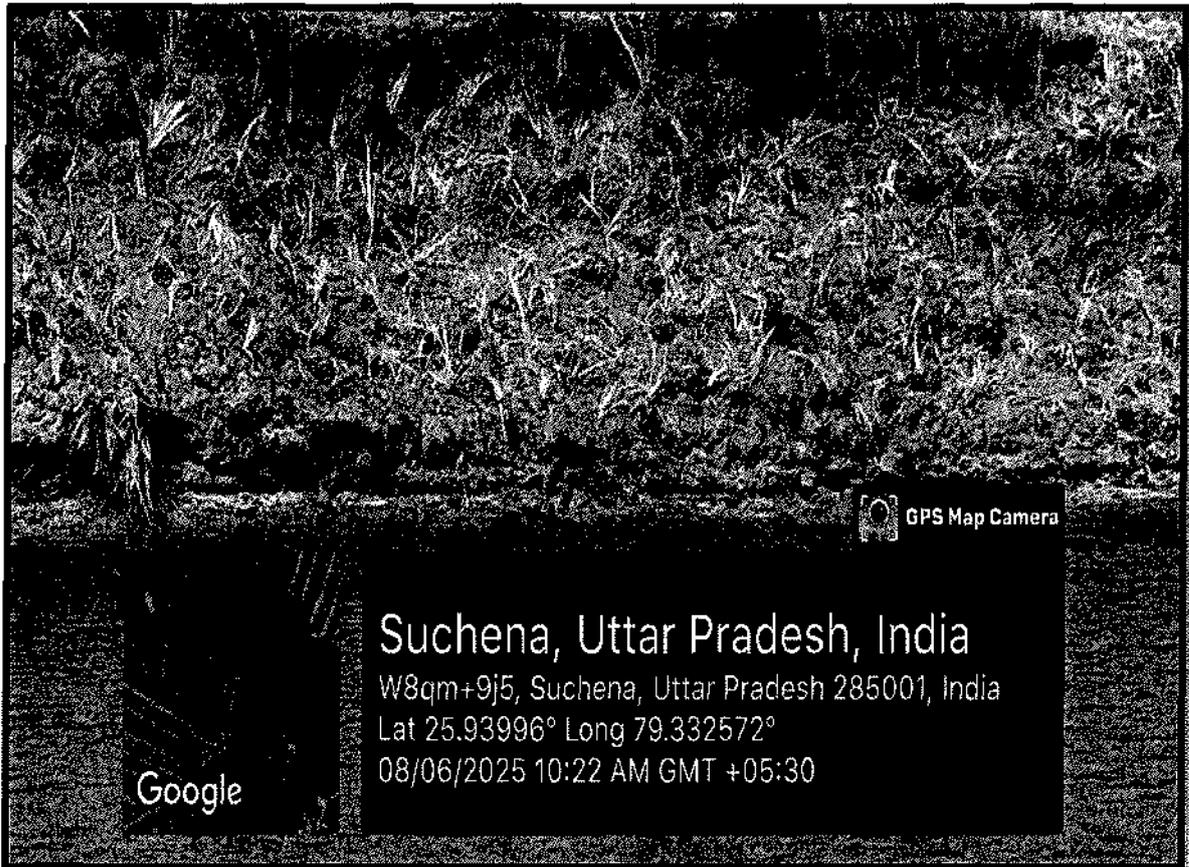
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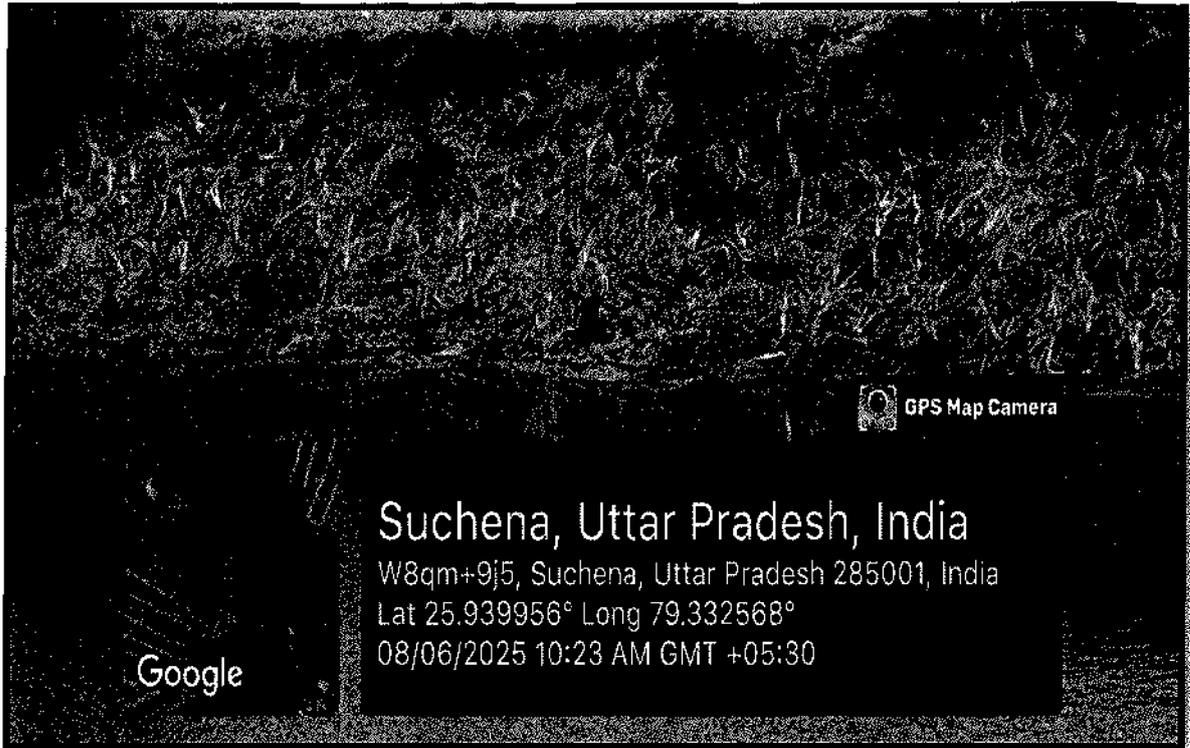
Kapasi, Uttar Pradesh 285001, India

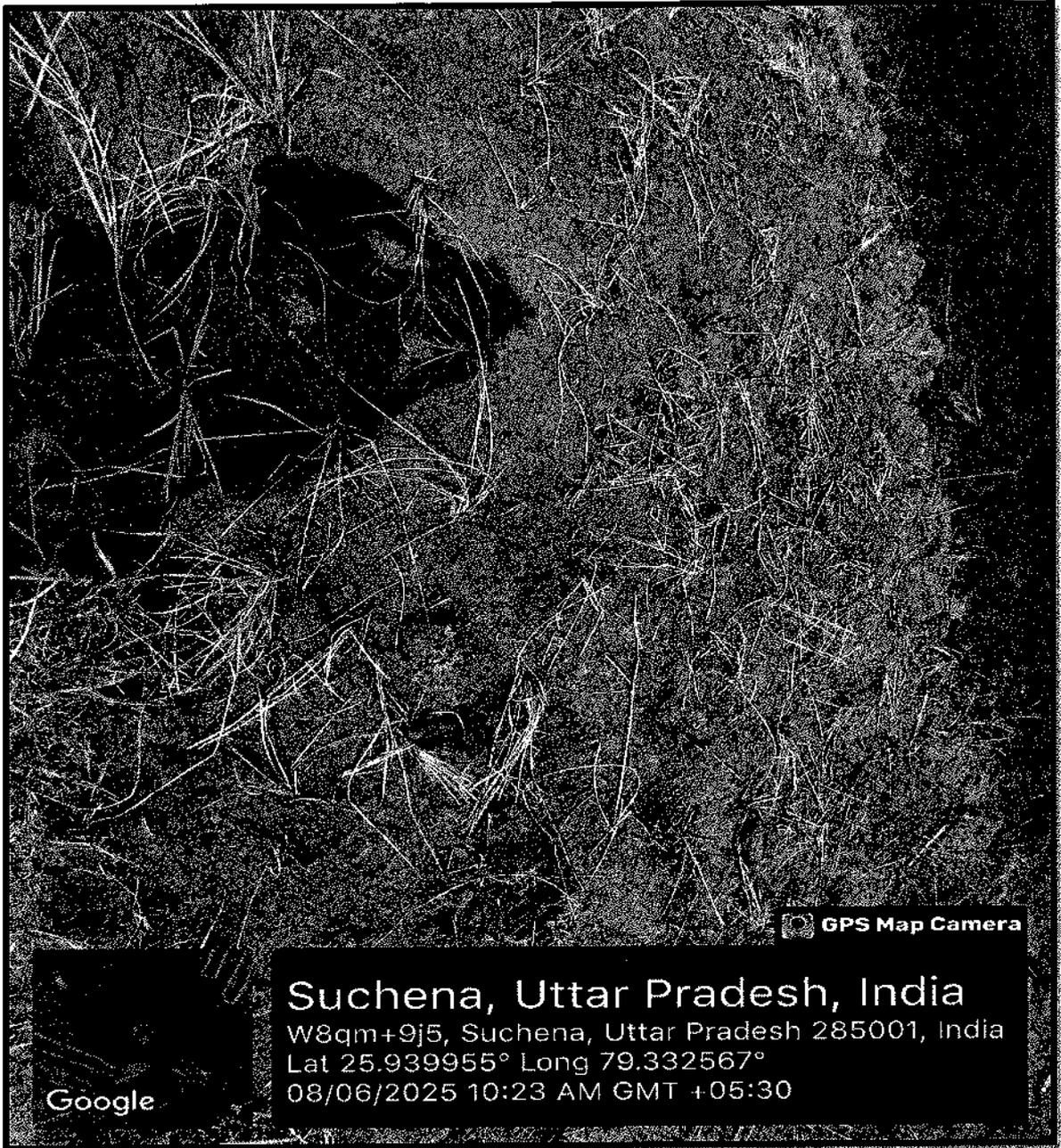
Lat 25.942587° Long 79.335692°

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Notice No.-1940/Khanij-M.M.C.-30, Gata Sankhya-321, Village- Kapasi







GPS Map Camera

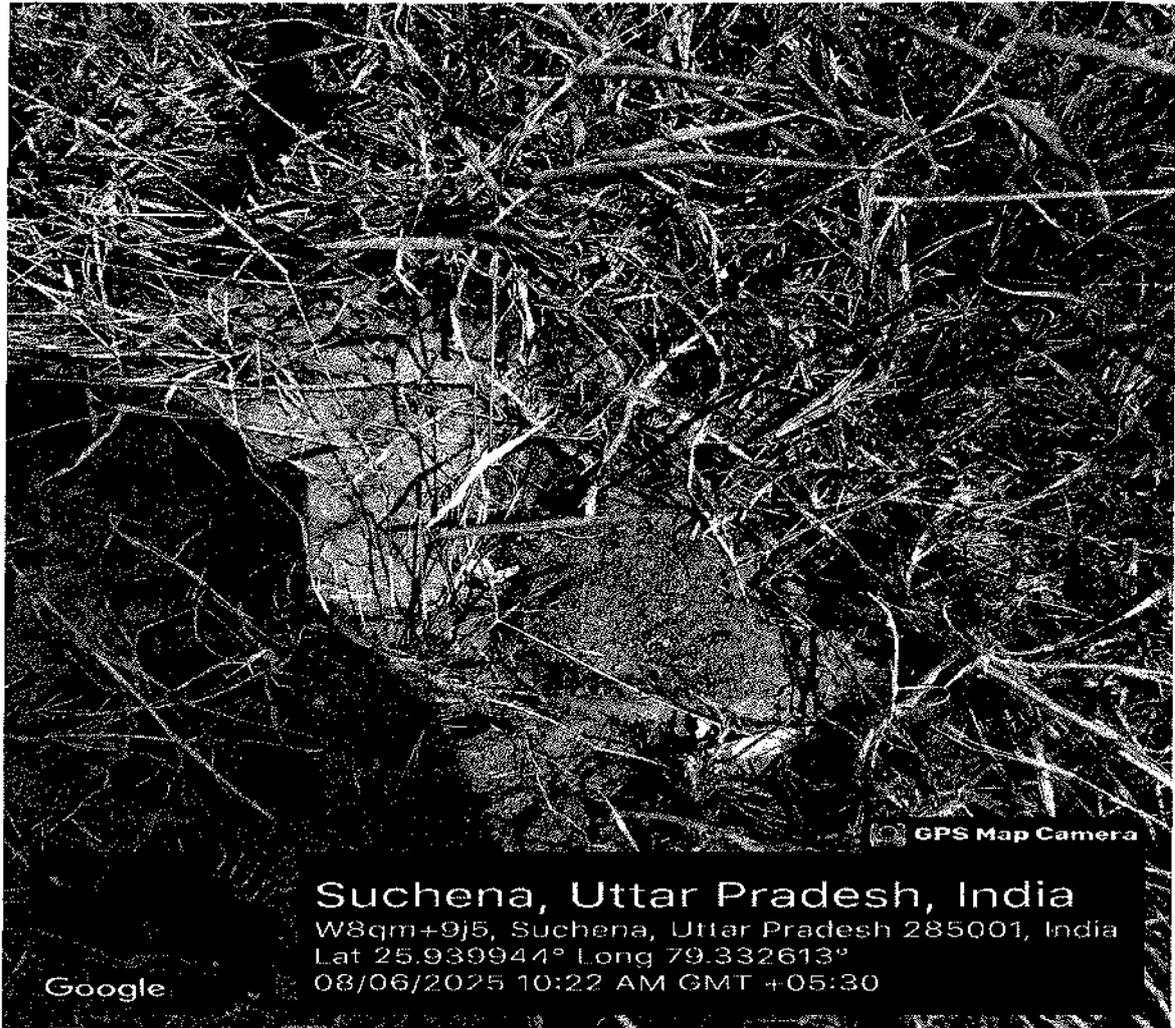
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Suchena, Uttar Pradesh, India

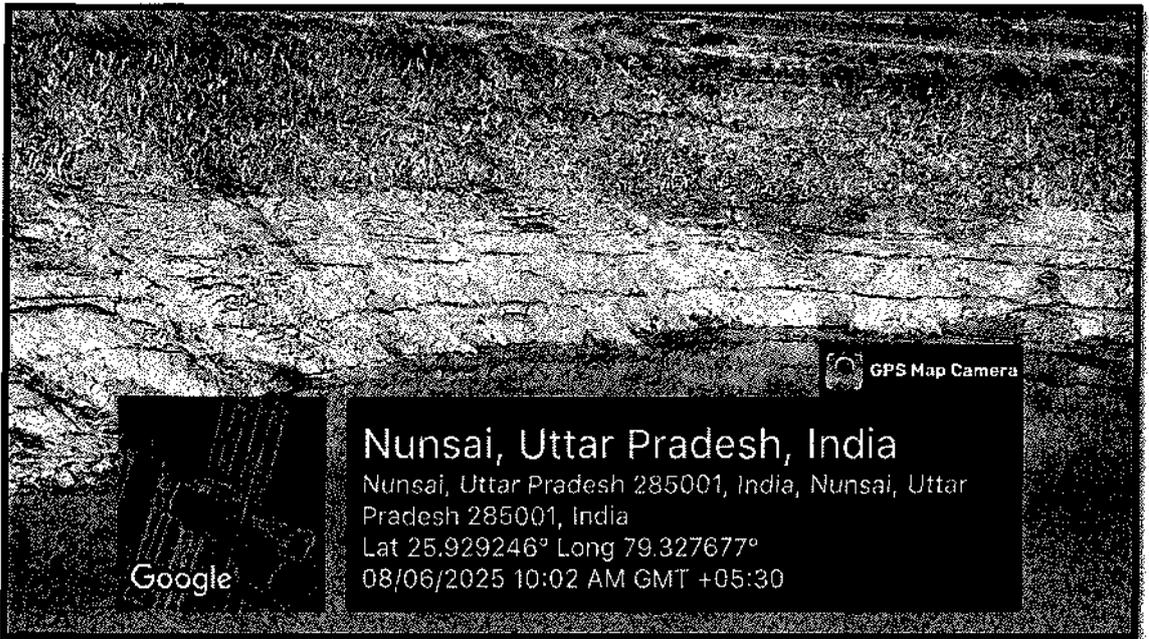
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Lat 25.939955° Long 79.332567°

08/06/2025 10:23 AM GMT +05:30



Notice No.-1944/Khanij-M.M.C.-30, Gata Sankhya-157, Village- Girthan









Google

Nunsai, Uttar Pradesh, India

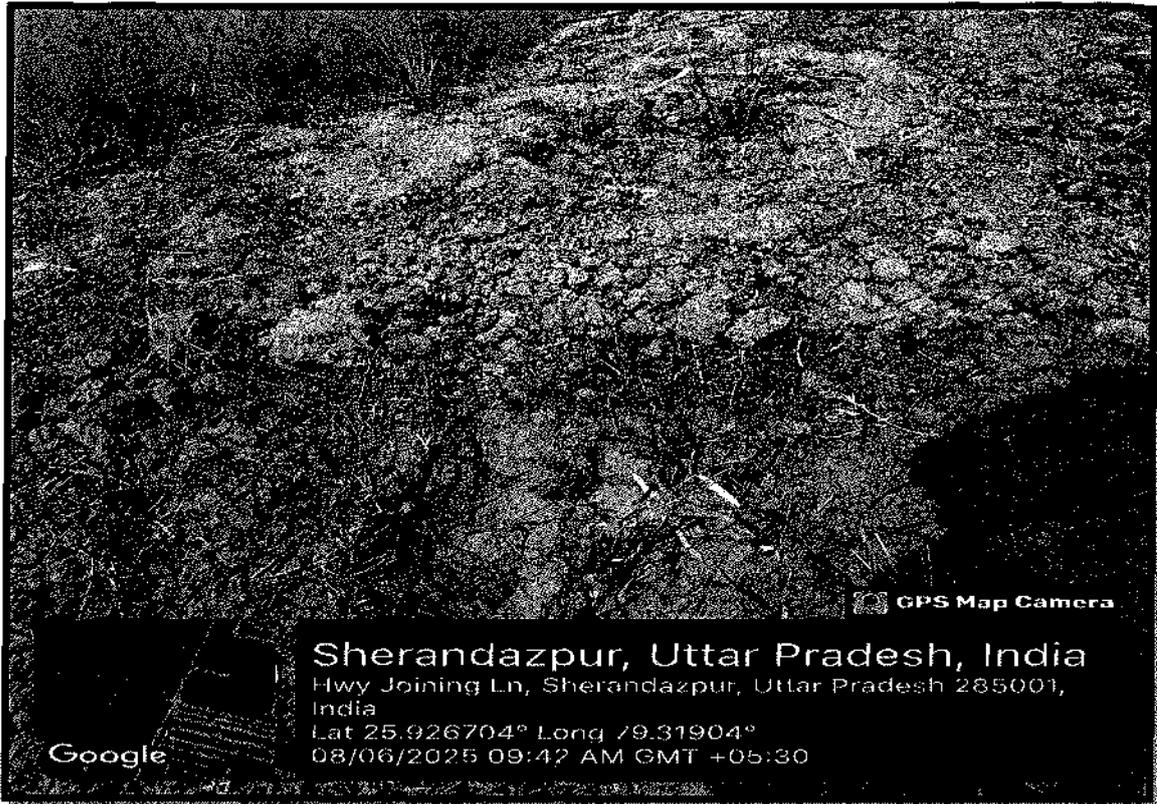
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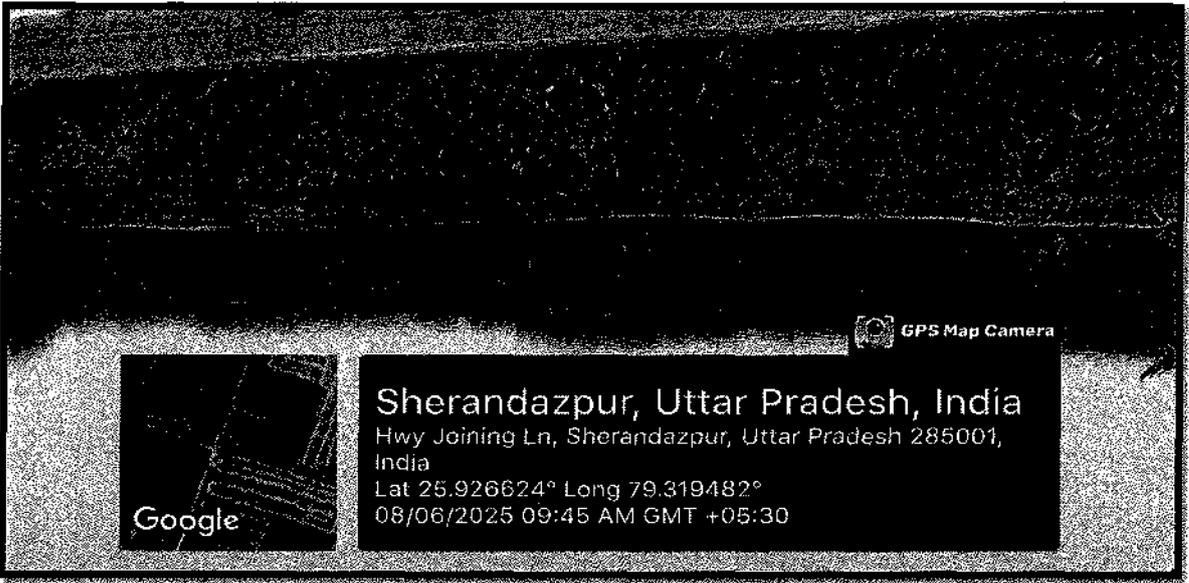
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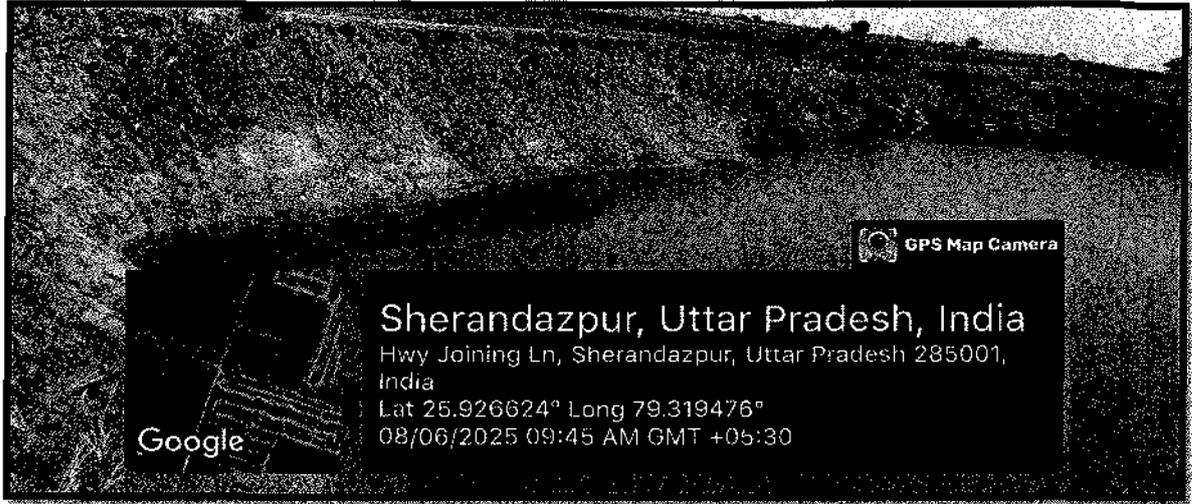
GPS Map Camera

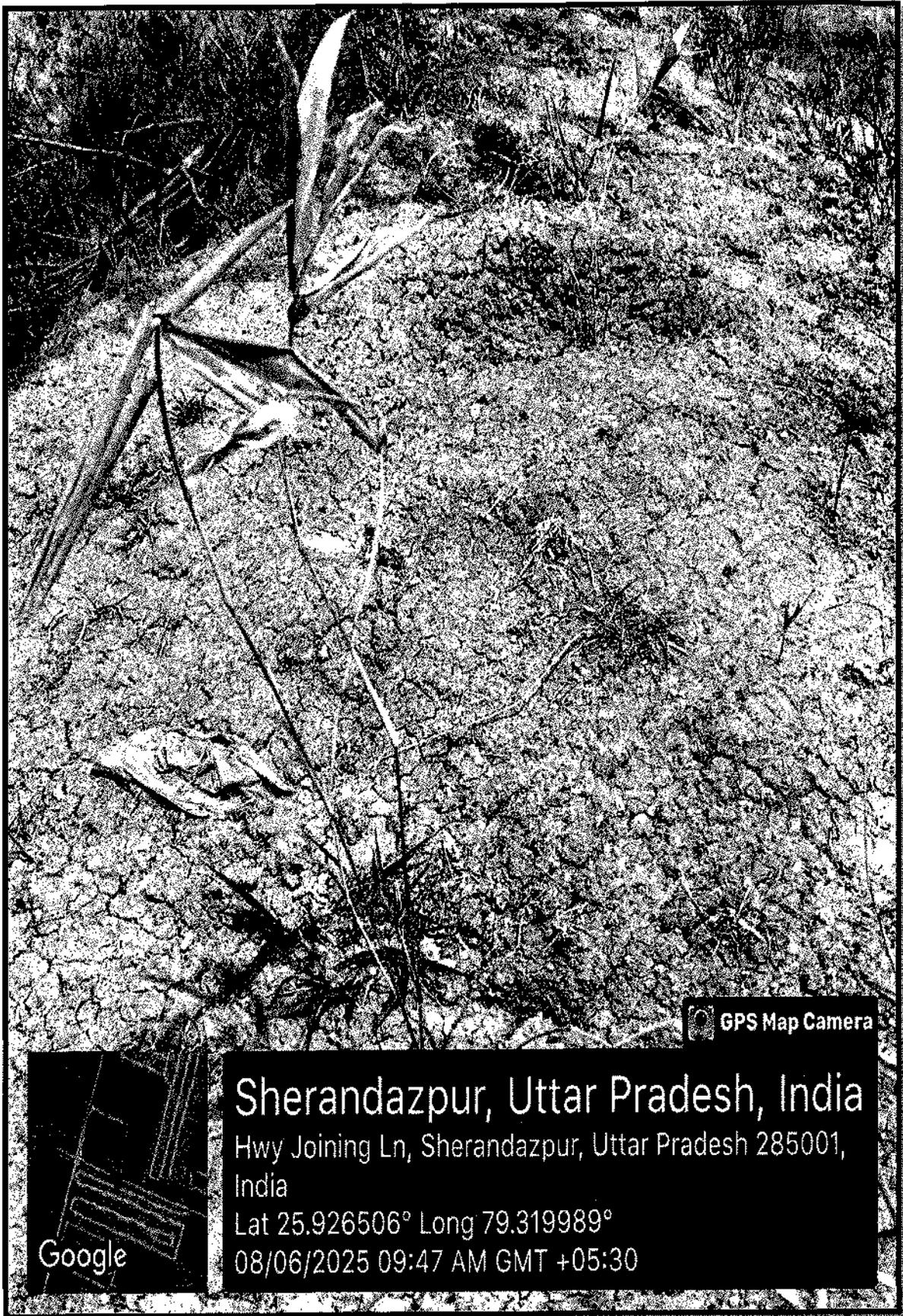
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GPS Map Camera



Sherandazpur, Uttar Pradesh, India

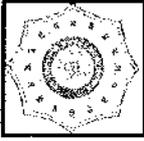
Hwy Joining Ln, Sherandazpur, Uttar Pradesh 285001,
India

Lat 25.926506° Long 79.319989°

08/06/2025 09:47 AM GMT +05:30

Inspection of Mining Sites for Verification of Work as Per
Remediation Plan



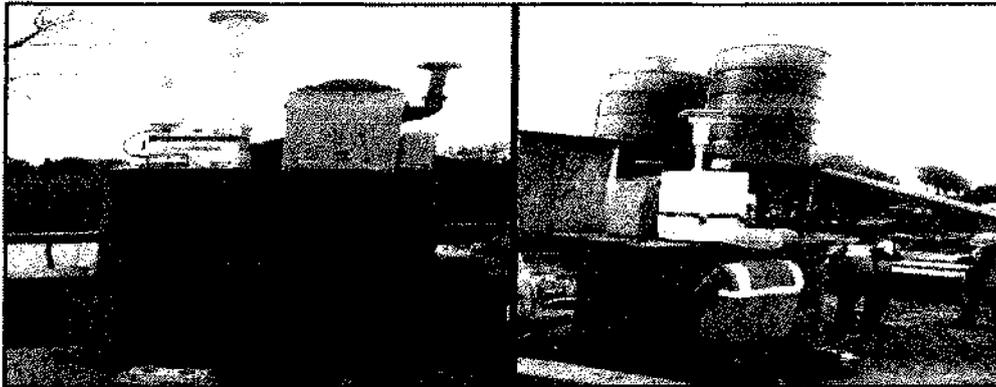


ENVIROMENTAL TEST REPORT
CENTRE FOR INSPECTION, TESTING & CERTIFICATION



REPORT NO :- 024-22-4650
DATE OF SAMPLING :- 12.12.2022 to 13.12.2022
DATE OF REPORTING :- 28.12.2022
ISSUED TO :- M/s GAWAR CONSTRUCITON LIMITED.
 SF-01,JMD GALLERIA, SECTOR- 48, SOHNA ROAD
 GURUGRAM-122001 (H.R.)

PROJECT:- Development Of 'Bundelkhand Expressway' (Package-IV) From Baroli Kharka (District- Hamirpur) To Saalabad (Dist.-Jalaun) from Km. 149+000 To Km. 200+000 In The State Of Uttar Pradesh on EPC Basis.

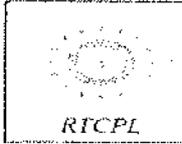


(BUILDING MATERIAL,ROAD MATERIAL & SOIL TESTING LAB.)

(AN ISO 9001:2008 CERTIFIED & NABL ACCREDITED TESTING LABORATORY)

AGRA-B-363,KalindiVihar Near Water Tank 100 Foot Road,

Formate No:FO 1(7.11) Issue Date :01.01.2020



Radhey Testing & Consultants Pvt. Ltd.

**TEST REPORT**

ISSUED TO :- M/s GAWAR CONSTRUCTION LIMITED. SF-01, JMD GALLERIA, SECTOR- 48, SOHNA ROAD GURUGRAM-122001 (H.R.)	Report No:-024-22-4650 Job Order No:-9644 Ref.No:-NIL Date Of Report:-28.12.2022
NAME OF PROJECT:- Development Of 'Bundelkhand Expressway' (Package-IV) From Baroli Kharka (District-Hamirpur) To Saalabad (Dist.-Jalaun) from Km. 149+000 To Km. 200+000 In The State Of Uttar Pradesh on EPC Basis.	
Sample Name:- Ambient Air Sampling Location :- 174.500 toll plaza Sample Received On:- 12.12.2022 Period Of Testing:- 13.12.2022-18.12.2022 Protocol Used : IS : 5182 (Pt-1,2,4,6 & 10)	

Sampling Details

1	Type of Sample	:	Ambient Air
2	Date of Sample Collection	:	12.12.2022 - 13.12.2022
3	Purpose of Analysis	:	Environmental Monitoring
4	Sample Collected By	:	Lab Representative

S.No	Test Parameters	Results	Requirements as per NAAQS	Protocol Used
1	Particulate Matter (PM ₁₀) (µg/m ³)	54.6	100 Max.	IS:5182: Part-23:2006 (RA 2017)
2	Particulate Matter (PM _{2.5}) (µg/m ³)	34.8	60 Max.	IS : 5182 : Part 24 2019
3	Sulphur Dioxide (as SO ₂), (µg/m ³)	9.4	80 Max.	IS : 5182 Part-2 : 2001 (RA 2017)
4	Nitrogen Dioxide (as NO ₂), (µg/m ³)	24.4	80 Max.	IS : 5182 : Part-6 : 2006 (RA 2017)
5	Carbon Monoxide (as CO), (µg/m ³)	1804	4000 Max.	IS 5182 : Part-25 : 2018

****End of Report****

Note: The above impact assessment test is confirmed as per codal requirement by NAAQS.

Checked By



Authorised Signatory



ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, OHSAS 45001:2018, 14001:2015, EN15189:2013)
 Laboratory: C-43, Sector-88, Phase-II, Noida
 Ph.: No.: +91-9971912476, 9350952231
 E-mail: ultraresearchlab@gmail.com
 Website: http://www.ultralabnoida.com

TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: SS-08112023-31

Issue Date: 05/11/2023

ISSUED TO

: GAWAR CONSTRUCTION LIMITED,
 SF-01 ,JMD GALLERIA ,SECTOR-48 ,SOHNA ROAD
 GURUGRAM -122001 (H.R.)

Client Name

: GLOBUS ENVIRONMENT ENGINEERING SERVICES

Project Name

: Development of Bundelkhand Expressway ,(Package-IV)
 District -Jalaun
 (District -Jalaun)(KM 149+000 To 200+000)

Sample Drawn On

: 28/10/2023 TO 01/11/2023

Sample Drawn By

: UTRL

Sample Description

: Ambient Air

Sampling Location

: Jalaun Project

Analysis Duration

: 02/11/2023 TO 03/11/2023

Weather Condition

: Clear

Remarks (if any)

: -

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per Environment (Protection) Act.
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23)	83.72	µg /m ³	100.00
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24)	56.54	µg /m ³	60.00
3	Sulphur Dioxide (as SO ₂)	IS:5182(Part-02)	14.20	µg /m ³	80.00
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06)	22.47	µg /m ³	80.00
5	Carbon monoxide (as CO)	IS:5182(Part-10)	0.58	mg /m ³	4.00

Note:-

End Of Report

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

For Ultra Testing & Research Laboratory

(Authorized Signatory)



ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, OHSAS 45001:2018, 14001:2015, 17025:2017 Certified)

Laboratory: C-43, Sector-88, Phase-II, Noida

Ph. No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: http://www.ultralabnoida.com

TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: SS-08112023-32

Issue Date: 08/11/2023

ISSUED TO

: GAWAR CONSTRUCTION LIMITED.
SF-01, JMD GALLERIA, SECTOR-48, SOHNA ROAD
GURUGRAM -122001 (H.R.)

Client Name

: GLOBUS ENVIRONMENT ENGINEERING SERVICES

Project Name

: Development of Bundelkhand Expressway ,(Package-IV)
District -Jalaun
(District -Jalaun) (KM 149+000 To 200+000)

Sample Drawn On

: 01/11/2023 TO 03/11/2023

Sample Drawn By

: UTRL

Sample Description

: Ambient Air

Sampling Location

: 182+490

Analysis Duration

: 04/11/2023 TO 05/11/2023

Weather Condition

: Clear

Remarks (if any)

: -

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per Environment (Protection) Act.
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23)	91.34	µg/m ³	100.00
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24)	57.35	µg/m ³	60.00
3	Sulphur Dioxide (as SO ₂)	IS:5182(Part-02)	17.72	µg/m ³	80.00
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06)	27.28	µg/m ³	80.00
5	Carbon monoxide (as CO)	IS:5182(Part-10)	0.81	mg/m ³	4.00

Note:-

End Of Report

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

For Ultra Testing & Research Laboratory

(Authorized Signatory)



ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, OHSAS 45001:2018, 14001:2015 Certified Lab)

Laboratory: C-43, Sector-88, Phase-II, Noida

Ph.: No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: http://www.ultralabnoida.com

TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: SS-09112023-33

Issue Date: 08/11/2023

ISSUED TO

: GAWAR CONSTRUCTION LIMITED,
SF-01, JMD GALLERIA, SECTOR-48, SOHNA ROAD
GURUGRAM -122001 (H.R.)

Client Name

: GLOBUS ENVIRONMENT ENGINEERING SERVICES

Project Name

: Development of Bundelkhand Expressway ,(Package-IV)
District -Jalaun
(District -Jalaun)(KM 149+000 To 200+000)

Sample Drawn On

: 25/10/2023 TO 26/10/2023

Sample Drawn By

: UTRL

Sample Description

: Ambient Air

Sampling Location

: 157+800

Analysis Duration

: 30/10/2023 TO 03/11/2023

Weather Condition

: Clear

Remarks (if any)

: -

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per Environment (Protection) Act.
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23)	85.09	µg/m ³	100.00
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24)	54.88	µg/m ³	60.00
3	Sulphur Dioxide (as SO ₂)	IS:5182(Part-02)	16.64	µg/m ³	80.00
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06)	25.84	µg/m ³	80.00
5	Carbon monoxide (as CO)	IS:5182(Part-10)	0.69	mg/m ³	4.00

Note:-

End Of Report

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
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For Ultra Testing & Research Laboratory

(Authorized Signatory)



ULTRA TESTING & RESEARCH LABORATORY

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TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: SS-08112023-34

Issue Date: 08/11/2023

ISSUED TO

: GAWAR CONSTRUCTION LIMITED.
SF-01, JMD GALLERIA, SECTOR-48, SOHNA ROAD
GURUGRAM -122001 (H.R.)

Client Name

: GLOBUS ENVIRONMENT ENGINEERING SERVICES

Project Name

: Development of Bundelkhand Expressway ,(Package-IV)
District -Jalaun
(District -Jalaun)(KM 149+000 To 200+000)

Sample Drawn On

: 28/10/2023 TO 29/10/2023

Sample Drawn By

: UTRL

Sample Description

: Ambient Air

Sampling Location

: 182+490

Analysis Duration

: 03/11/2023 TO 05/11/2023

Weather Condition

: Clear

Remarks (if any)

: -

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per Environment (Protection) Act.
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23)	78.72	µg /m ³	100.00
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24)	50.52	µg /m ³	60.00
3	Sulphur Dioxide (as SO ₂)	IS:5182(Part-02)	16.05	µg /m ³	80.00
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06)	24.66	µg /m ³	80.00
5	Carbon monoxide (as CO)	IS:5182(Part-10)	0.58	mg /m ³	4.00

Note:-

End Of Report

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

For Ultra Testing & Research Laboratory

(Authorized Signatory)



115 ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 (EMS) Certified)

Recognized from MoEF & CC under EPA, 1986

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Ph.: No.: +91-9971912476, 9350952231

E-mail: ultraresarchlab@gmail.com | Website: <http://www.ultralabnoida.com>



TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-18042024-01

Issue Date: 24/05/2024

ISSUED TO : GAWAR CONSTRUCTION LIMITED.
SF-01, JMD GALLERIA, SECTOR-48, SOHNA ROAD,
GURUGRAM -122001 (H.R.)

Client Name : GLOBUS ENVIRONMENT ENGINEERING SERVICES
Project Name : Development of Bundelkhand Expressway (Package- IV)
Baroli Kharka(District -Hamirpur) To Saalabad
(District -Jalaun) (KM 149+000 To 200+000).State -U.P on EPC
Basis
Sample Drawn On : 15/05/2024 To 16/05/2024
Sample Drawn By : UTRL
Sample Description : Ambient Air
Sampling Location : Ch-174+400 (Maint. Camp)
Analysis Duration : 18/05/2024 To 24/05/2024
Weather Condition : Clear
Remarks (if any) : -

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per Environment (Protection) Act.
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23)	90.20	µg /m ³	100.00
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24)	55.24	µg /m ³	60.00
3	Sulphur Dioxide (as SO ₂)	IS:5182(Part-2)	16.88	µg /m ³	80.00
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-6)	23.22	µg /m ³	80.00
5	Carbon monoxide (as CO)	IS:5182(Part-10)	0.81	mg /m ³	4.00

Note:

End Of Report

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- Report can not be used as evidence in a court of law without the written approval of the lab.

Vijay
Checked By

For Ultra Testing & Research Laboratory

(Authorized Signatory)



Assuring you of best our services at all times.



ULTRA TESTING & RESEARCH LABORATORY

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TC-3198

TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-18042024-02

Issue Date: 24/05/2024

ISSUED TO

: GAWAR CONSTRUCTION LIMITED.
SF-01, JMD GALLERIA, SECTOR-48, SOHNA ROAD,
GURUGRAM -122001 (H.R.)

Client Name

: GLOBUS ENVIRONMENT ENGINEERING SERVICES

Project Name

: Development of Bundelkhand Expressway (Package- IV)
Baroli Kharka (District -Hamirpur) To Saalabad
(District -Jalaun) (KM 149+000 To 200+000), State -U.P on EPC
Basis

Sample Drawn On

: 15/05/2024 To 16/05/2024

Sample Drawn By

: UTRL

Sample Description

: Ambient Air

Sampling Location

: Ch-161+500

Analysis Duration

: 18/05/2024 To 24/05/2024

Weather Condition

: Clear

Remarks (if any)

: -

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per Environment (Protection) Act.
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23)	90.84	µg /m ³	100.00
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24)	55.70	µg /m ³	60.00
3	Sulphur Dioxide (as SO ₂)	IS:5182(Part-2)	17.03	µg /m ³	80.00
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-6)	23.61	µg /m ³	80.00
5	Carbon monoxide (as CO)	IS:5182(Part-10)	0.575	mg /m ³	4.00

Note:

End Of Report

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Checked By

For Ultra Testing & Research Laboratory

(Authorized Signatory)

Assuring you of best our services at all times.



117 ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 (EMS) Certified)

Recognized from MoEF & CC under LMA 1986

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E-mail: ultraresearchlab@gmail.com | Website: http://www.ultralabnoida.com



TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-18042024-03

Issue Date: 24/05/2024

ISSUED TO : GAWAR CONSTRUCTION LIMITED,
SF-01 JMD GALLERIA, SECTOR-48, SOHNA ROAD,
GURUGRAM -122001 (H.R.)

Client Name : GLOBUS ENVIRONMENT ENGINEERING SERVICES
Project Name : Development of Bundelkhand Expressway (Package- IV)
Baroli Kharka(District -Hamirpur) To Saalabad
(District -Jalaun) (KM 149+000 To 200+000),State -U.P on EPC
Basis

Sample Drawn On : 16/05/2024 To 17/05/2024
Sample Drawn By : UTRL
Sample Description : Ambient Air
Sampling Location : Ch-155+300
Analysis Duration : 18/05/2024 To 24/05/2024
Weather Condition : Clear
Remarks (if any) : -

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per Environment (Protection) Act.
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23)	74.77	µg /m ³	100.00
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24)	51.12	µg /m ³	60.00
3	Sulphur Dioxide (as SO ₂)	IS:5182(Part-2)	13.22	µg /m ³	80.00
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-6)	19.61	µg /m ³	80.00
5	Carbon monoxide (as CO)	IS:5182(Part-10)	0.58	mg /m ³	4.00

Note:-

End Of Report

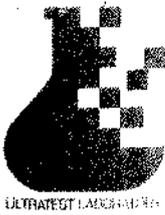
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Checked By
Jitendra

For Ultra Testing & Research Laboratory

(Authorized Signatory)

Assuring you of best our services at all times.



C-43, Sector-88, Phase-II, Noida-201305, (U.P.)
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TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-17102024-01

Issue Date :22/10/2024

Issued To : GAWAR CONSTRUCTION LIMITED.
 SF-01 ,JMD GALLERIA ,SECTOR-48 ,SOHNA ROAD
 GURUGRAM -122001 (H.R.)

Project Name : Development of Bundelkhand Expressway (Package- IV)
 Baroli Kharka(District -Hamirpur) To Saalabad
 (District -Jalaun) (KM 149+000 To 200+000),State -U.P on EPC Basis

Sample Drawn On : 15/10/2024 To 16/10/2024
 Sample Drawn By : UTL
 Sample Description : Ambient Air
 Sampling Procedure : UTL/LAB/SAMPLING/AIR/SOP/01
 Sampling Duration : 24 hrs.(Except CO for 1hr.)
 Sampling Location : Keitheri 174 Loop Toll Plaza (CH-2+550)
 Analysis Duration : 17/10/2024 To 22/10/2024
 Meteorological Condition During Sampling : Clear

TEST RESULT

S.No	Parameters	Test Method	Result	Units	National Ambient Air Quality Standards
					Concentration in Ambient Air Industrial, Residential, Rural and other Areas
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23):2006	94.36	µg /m ³	100.0
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24):2019	53.37	µg /m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS:5182 (Part-02):2001	19.56	µg /m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06):2006	25.16	µg /m ³	80.0
5	Carbon monoxide(as CO)	IS:5182(Part-10):1999	0.92	mg /m ³	4.0

End Of Report

Note:-

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Anamika
 Reviewed By
 (Anamika Rajput)



FOR ULTRATEST LABORATORY PRIVATE LIMITED
 Authorized Signatory
 (Komal Singh)



ULTRATEST LABORATORY PRIVATE LIMITED

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 E-mail: ultraresearchlab@gmail.com
 Website: http://www.ultralabnoida.com



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TEST REPORT

Ambient Air Quality Analysis
Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-17102024-02

Issue Date :22/10/2024

Issued To : GAWAR CONSTRUCTION LIMITED.
 SF-01 ,JMD GALLERIA ,SECTOR-48 ,SOHNA ROAD
 GURUGRAM -122001 (H.R.)

Project Name : Development of Bundelkhand Expressway (Package- IV)
 Baroli Kharka(District -Hamirpur) To Saalabad
 (District -Jalaun) (KM 149+000 To 200+000),State -U.P on EPC Basis

Sample Drawn On : 15/10/2024 To 16/10/2024
 Sample Drawn By : UTL
 Sample Description : Ambient Air
 Sampling Procedure : UTL/LAB/SAMPLING/AIR/SOP/01
 Sampling Duration : 24 hrs.(Except CO for 1hr.)
 Sampling Location : Project Camp, Near Hot Mix Plant (CH-175+200)
 Analysis Duration : 17/10/2024 To 22/10/2024
 Meteorological Condition During Sampling : Clear

TEST RESULT

S.No	Parameters	Test Method	Result	Units	National Ambient Air Quality Standards
					Concentration in Ambient Air Industrial, Residential, Rural and other Areas
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23):2006	137.42	µg /m ³	100.0
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24):2019	72.75	µg /m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS:5182 (Part-02):2001	21.10	µg /m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06):2006	28.10	µg /m ³	80.0
5	Carbon monoxide(as CO)	IS:5182(Part-10):1999	1.27	mg /m ³	4.0

End Of Report

Note:-

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Anamika
 Reviewed By
 (Anamika Rajput)



FOR ULTRATEST LABORATORY PRIVATE LIMITED
 Authorized Signatory
 (Komal Singh)



Public Works Department
Government of Uttar Pradesh

SCHEDULE OF RATES



2025-26



लखनऊ वृत्त, लो०नि०वि०, लखनऊ
(दिनांक 01.05.2025 से प्रभावी)

कार्यालय अधीक्षण अभियन्ता,
लखनऊ वृत्त, लो0नि0वि0, लखनऊ

पत्रांक : 3248 /2एम0-एल0वृत्त/2025

दिनांक : 30 अप्रैल, 2025

कार्यालय-ज्ञाप

जनपद लखनऊ एवं रायबरेली हेतु दरों के पुनरीक्षण हेतु इस वृत्त के अन्तर्गत समस्त अधिशासी अभियन्ताओं से परामर्श किया गया तथा खदान दरों के सम्बन्ध में अधीक्षण अभियन्ता, हमीरपुर वृत्त, लो0नि0वि0, हमीरपुर एवं अधीक्षण अभियन्ता, प्रयागराज वृत्त, लो0नि0वि0, प्रयागराज द्वारा निर्गत क्वैरी दरें प्रभावी होंगी। जनपद लखनऊ/रायबरेली के अधिशासी अभियन्ताओं/सहायक अभियन्ताओं के द्वारा उपलब्ध कराये गये प्रस्तावों पर सम्यक विचारोपरान्त शिड्यूल ऑफ रेट्स की दरों के पुनरीक्षण हेतु दिनांक 25.04.2025 को एक बैठक आहूत की गयी, जिसमें निम्नलिखित अधिकारियों द्वारा प्रतिभाग किया गया:-

1. श्री सत्येन्द्र नाथ, अधिशासी अभियन्ता प्रान्तीय खण्ड, लो0नि0वि0, लखनऊ।
2. श्री राजेश कुमार, अधिशासी अभियन्ता, निर्माण खण्ड-2, लो0नि0वि0, लखनऊ।
3. श्री महिपाल सिंह, अधिशासी अभियन्ता, प्रान्तीय खण्ड, लो0नि0वि0, रायबरेली।
4. श्रीमती संजू कुमारी, अधिशासी अभियन्ता, निर्माण खण्ड-1, लो0नि0वि0, रायबरेली।
5. श्री प्रमोद कुमार सिंह राणा, अधिशासी अभियन्ता, निर्माण खण्ड-2, लो0नि0वि0, रायबरेली।
6. श्री सौरभ पाण्डेय, सहायक अभियन्ता, प्रान्तीय खण्ड, लो0नि0वि0, लखनऊ।
7. श्री अरशद खान, सहायक अभियन्ता, निर्माण खण्ड-2, लो0नि0वि0, लखनऊ।
8. श्रीमती अलका सिंह, सहायक अभियन्ता, प्रान्तीय खण्ड, लो0नि0वि0, रायबरेली।
9. श्री दिलीप वर्मा, सहायक अभियन्ता, निर्माण खण्ड-1, लो0नि0वि0, रायबरेली।
10. श्री सुनील कुमार, सहायक अभियन्ता, निर्माण खण्ड-2, लो0नि0वि0, रायबरेली।
11. श्री अंशुमान सिंह, अवर अभियन्ता, प्रान्तीय खण्ड, लो0नि0वि0, लखनऊ।
12. श्री विजय कुमार, अवर अभियन्ता, प्रान्तीय खण्ड, लो0नि0वि0, लखनऊ।
13. श्री संजय कुमार, अवर अभियन्ता, निर्माण खण्ड-2, लो0नि0वि0, लखनऊ।
14. श्री जितेन्द्र कुमार, अवर अभियन्ता, प्रान्तीय खण्ड, लो0नि0वि0, रायबरेली।
15. श्री राकेश पटेल, अवर अभियन्ता, निर्माण खण्ड-1, लो0नि0वि0, रायबरेली।
16. श्री धीरज गौतम, अवर अभियन्ता, निर्माण खण्ड-2, लो0नि0वि0, रायबरेली।
17. श्री प्रदीप कुमार मौर्य, अवर अभियन्ता (प्रा0), लखनऊ वृत्त, लो0नि0वि0, लखनऊ।
18. श्रीमती शालिनी यादव, अवर अभियन्ता (प्रा0), लखनऊ वृत्त, लो0नि0वि0, लखनऊ।

बैठक में उपस्थित अधिकारियों द्वारा सर्वसम्मति से लिये गये निर्णय के आधार पर दर-अनुसूची जारी की जा रही हैं। यह दरें जी0एस0टी0 छोड़कर निर्धारित की गयी हैं। उक्त दरें दिनांक 01.05.2025 से प्रभावी होंगी। निर्धारित दरें आगणन एवं स्वीकृति हेतु हैं। उक्त दरों पर नियमानुसार जी0एस0टी0 अलग से देय होगी। कार्य कराने के लिए नियमानुसार वृहद् प्रचार-प्रसार द्वारा प्राप्त निविदा दरों को सक्षम अधिकारी से स्वीकृत कराकर ही अनुबन्ध गठन एवं कार्य का सम्पादन कराया जाय। अधिशासी अभियन्ता यह सुनिश्चित करेंगे कि प्रस्तावित/स्वीकृत मार्गों के निकटतम स्वीकृत खदान से ही विशिष्टियों के अनुरूप स्टोन बैलास्ट प्रयोग किए जायें, ताकि मार्ग निर्माण की गुणवत्ता सुनिश्चित हो सके।

लोक निर्माण विभाग की मानक अनुसूची दर एवं अद्यतन MoRT&H एवं MORD की डाटाबुक की शर्तों का अनुपालन अधिशासी अभियन्ता सुनिश्चित करें। किसी भी विरोधाभास की स्थिति में इस वृत्त का निर्णय अन्तिम होगा। दर-अनुसूची (S.O.R.) के किसी मद में यदि कोई त्रुटि रह गयी हो, तो अधोहस्ताक्षरकर्ता के संज्ञान में लाने का कष्ट करें।

६०

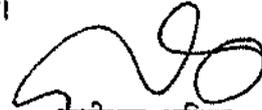
(जे०पी० सिंह)

अधीक्षण अभियन्ता,

लखनऊ वृत्त, लो०नि०वि०, लखनऊ

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. विशेष सचिव, लो०नि०वि०, अनुभाग-1/11, उ०प्र० शासन, लखनऊ।
2. सचिव, लखनऊ विकास प्राधिकरण, प्राधिकरण भवन, गोमतीनगर, लखनऊ।
3. निदेशक, राज्य मूल्यांकन एवं रचना प्रभाग, योजना भवन, लखनऊ।
4. प्रमुख अभियन्ता (विकास) एवं विभागाध्यक्ष, उ०प्र० लो०नि०वि०, लखनऊ।
5. प्रमुख अभियन्ता (परिकल्प एवं नियोजन), उ०प्र० लो०नि०वि०, लखनऊ।
6. प्रमुख अभियन्ता (ग्रामीण सड़क), उ०प्र० लो०नि०वि०, लखनऊ।
7. उप-निदेशक, उ०प्र० राज्य मण्डी परिषद, मण्डी भवन, लखनऊ।
8. प्रबन्ध निदेशक, उ०प्र० राजकीय निर्माण निगम लि०, लखनऊ।
9. प्रबन्धक निदेशक, उ०प्र० राज्य सेतु निगम लि०, लखनऊ।
10. मुख्य अभियन्ता (भवन), उ०प्र० लो०नि०वि०, लखनऊ।
11. मुख्य अभियन्ता (पी०एम०जी०एस०वाई०), लो०नि०वि०, लखनऊ।
12. मुख्य अभियन्ता (..... क्षेत्र), लो०नि०वि०,
13. मुख्य अभियन्ता, नगर निगम, लखनऊ।
14. मुख्य कार्यपालक अधिकारी, उ०प्र० ग्रामीण मार्ग विकास अभिकरण (गन्ना संस्थान), न्यू बेरी रोड, लखनऊ।
15. महालेखाकार, उ०प्र० इलाहाबाद।
16. मुख्य प्राविधिक परीक्षक, प्राविधिक सम्परीक्षा कोष्ठ, उ०प्र० शासन, लखनऊ।
17. उप-निदेशक, उ०प्र० राज्य मण्डी परिषद, मण्डी भवन, लखनऊ।
18. अधीक्षण अभियन्ता, नियोजन/यातायात/अम्बेडकर सेल, कार्यालय प्रमुख अभियन्ता, लो०नि०वि०, लखनऊ।
19. अधीक्षण अभियन्ता, वृत्त, लो०नि०वि०,
20. अधिशासी अभियन्ता, प्रान्तीय खण्ड/निर्माण खण्ड-1/2, लो०नि०वि०, लखनऊ/रायबरेली।
21. अवर अभियन्ता (प्रा०), लखनऊ वृत्त, लो०नि०वि०, लखनऊ।



अधीक्षण अभियन्ता,

लखनऊ वृत्त, लो०नि०वि०, लखनऊ

30/04/25

30-04-25

Sj. No.	MATERIAL	PWD Specification No.	PER UNIT	EFFECTIVE RATE (LUCKNOW)	EFFECTIVE RATE (RAEBAREILY)
1	2		3	4	5
1	Bricks-				
	(a) Class-150	1.1.1 CISO-1077-19887	%0 NO.	7500	6900
	(b) Straight over burnt	1.1.2	%0 NO.	7000	6400
	(c) Class-100	1.1.2	%0 NO.	6500	5900
2	Brick Ballast -				
	(a) Class-150 brick ballast 40 mm gauge	1.2	Cum	1350	1305
	(b) Class-150 brick ballast 25 mm gauge	1.2	Cum	1450	1410
	(c) Brick-Bats of O.B.B./Class-150	1.2	Cum	1350	1305
3	Fly Ash Bricks- M-15 (230x110x75) -		1000No.	6200	6200
4	Supply of Waste Plastic shredded in specified size and material should confirm to requirement of IRC:SP:98-2013 at plant or site as per direction of engineer in charge.		Kg	22	22
	Cement-				
5	(a) Portland Cement-OPC (50 Kg.) 43 Grade.		Bag	300	300
	(b) Portland Cement-PPC (50 Kg.)		Bag	285	285
	(c) White Cement (50 Kg.)		Bag	750	750
6	Ghagra / Ganga Sand (Approved Quarry)- (Not less than 0.5 F.M. (केवल चिनारि कार्य हेतु))		Cum	900	900
7	Local River Sand (Approved Quarry)		Cum	650	650
8	Cost of Earth		Cum	12	12
9	White Lime		Qt.	700	700
10	Binding Wire		Qt.	5500	5500
11	Murqa Jali		Sqm.	45	45
12	Water Charges		KL	60	60
13	S.S. Barbed Wire - 2.2 mm		Kg.	50	60

निम्न एवं शर्त :-

- उक्त दरों में जी०एस०टी० की दरें सम्मिलित नहीं हैं। मद सं०-1 व 2 में 8 किमी० की दूरी, लोडिंग, अनलोडिंग तथा कार्य-स्थल पर स्टैकिंग की दरें भी सम्मिलित हैं। मद सं०-1 हेतु नियमानुसार ठेकेदार का लामांश अलग से देय होगा, (जब आपूर्तिकर्ता मट्टा मालिक/निर्माणकर्ता एजेन्सी न होकर कोई अन्य हो) एवं मद सं०-3 तथा मद सं०-7 से 9 में कॉर्टेज, लोडिंग, अनलोडिंग एवं स्टैकिंग चार्जज सम्मिलित हैं।
- क्वैरी की दरें सम्बन्धित अधीक्षण अभियन्ता प्रयागराज एवं हमीरपुर वृत्त द्वारा निर्गत प्रभावी दरों के अनुसार ही मान्य होगी।
- R.C.C. Pipe NP-3 & R.C.C. Pipe NP-4 (SPIGOT) एवं Inter-locking Tiles, Paint, Putty, Steel Reinforcement (As per IS : 1786-2008), Dry Fuel Wood and A.A.C. Block, 125 mm thick Mircon Plastic & Marble Dust Epoxy Primer Paint, D.S.R. के अनुसार दरों को नियमानुसार उपयोग किया जाय।
- Bulk Cement etc. के उपयोग हेतु D.S.R. की दरें मान्य होंगी।
- भवन कार्यों में प्रयुक्त होने वाली विभिन्न मदों हेतु कार्यालय प्रमुख अभियन्ता, उ०प०, लो०नि०वि०, लखनऊ के कार्यालय-ज्ञाप संख्या 272कैम्प/मु०अभि०(भवन)/2023, दिनांक 10.10.2023 एवं कार्यालय-ज्ञाप संख्या 294कैम्प/मु०अभि०(भवन)/2023, दिनांक 26.10.2023में वर्णित व्यवस्था के अनुरूप रहेंगी (संलग्न)।
- मार्ग कार्य हेतु वर्तमान में प्रचलित MoRT&H एवं MORD की दर-विवरण का प्रयोग किया जाय।
- उक्त दरें मा० न्यायालय/वैधानिक प्रयोगार्थ मान्य नहीं हैं।
- उक्त दरें इस वृत्त के अधीन जनपदों में प्रभावी होंगी।
- उपरोक्त दरें मात्र आगणन गठन हेतु मान्य हैं।

अधीक्षण अभियन्ता
लखनऊ वृत्त, लो०नि०वि०,
लखनऊ

30/04/25



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
 UTTAR PRADESH POLLUTION CONTROL BOARD
 T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010
 Phone: 2720831, 2720828 Fax: 0522 - 2720764
 Email: info@uppcb.in - Web Site: www.uppcb.in

संदर्भ सं० H.30006..... सी-2/..... NGT-684/25 दिनांक 9-7-25

सेवा में,

पंजीकृत

मेसर्स गावर कन्सट्रक्शन लिमिटेड,
 एस0एफ0-1, जे0एम0डी0 गलेरिया, सेक्टर-48, सोहना रोड,
 गुरुगॉव-122001 (हरियाणा)।

विषय- मेसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0-1, जे0एम0डी0 गलेरिया, सेक्टर-48, सोहना रोड, गुरुगॉव-122001 (हरियाणा) के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

यह कि परियोजना मेसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0-1, जे0एम0डी0 गलेरिया, सेक्टर-48, सोहना रोड, गुरुगॉव द्वारा 32 स्थलों पर 1188483 घनमीटर साधारण मिट्टी का अवैध खनन किये जाने के फलस्वरूप परियोजना के विरुद्ध बोर्ड मुख्यालय के पत्रांक एच 24157/सी-2/एन0जी0टी0-684/25 दिनांक 12.06.2025 द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया था तथा 15 दिन के अंदर स्पष्टीकरण राज्य बोर्ड को प्रेषित किये जाने हेतु निर्देशित किया गया था। उक्त कारण बताओ नोटिस के परिप्रेक्ष्य में आप द्वारा प्रत्यावेदन दिनांक 30.06.2025 के माध्यम से प्रस्तुत किया गया है, जिसके सुसंगत अंश निम्नवत् है:-

".....6. We further state that this matter has already been settled/compounded in terms of letter dated 29.11.2024 (by GCL) whereby GCL categorically denied any wrongdoing and clarified that it did not wish to prolong the matter. Hence, without any admission of wrongdoing by GCL, GCL requested that the matter may be compounded and the levy (if any) may be charged on the sub-contractor, who was on site at the time. Vide letter dated 04.12.2024, the Ld. District Mining Officer, Jalaun accepted the said request and imposed a levy of INR 1,29,50,000/-. This amount was duly paid by the sub-contractor on 09.12.2024 and a letter of the same date was sent to Ld. District Mining Officer, Jalaun informing him of this position.

7. Hence, imposition of Environmental Compensation for excessive mining by the referenced Notice (for which compounding order has been issued by the respective Mining Officer, Jalaun), is without any basis and ought to be withdrawn, since the issue has already been put to rest. It bears repetition that apart from assumptions and allegations, there is neither any material on record from the contemporaneous time, nor any adjudication which finds any illegal or excessive mining by GCL. Moreover, for argument's sake, if an excess quantity of earth has been extracted by our Sub-Contractor, the Mining Department has already compounded the matter, and the compounded amount of ₹1,29,50,000/- The said amount has been deposited by our

Sub-Contractor with the Mining Department.....”

उपरोक्तानुसार वर्णित तथ्यों से स्पष्ट है कि आप द्वारा एक्सप्रेस वे के निर्माण हेतु निर्गत पर्यावरणीय स्वीकृति दिनांक 23.11.2019 में मिट्टी खनन हेतु अनुमन्य मात्रा से अधिक मिट्टी खनन का कार्य किया गया है। अतः आप द्वारा प्रस्तुत प्रत्यावेदन दिनांक 30.05.2025 बलहीन एवं असंतोषजनक होने के कारण निस्तारित किया जाता है।

यह कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 556/2024 (अरुण तिवारी बनाम उत्तर प्रदेश) में आच्छादित परियोजना मेसर्स गावर कन्सट्रक्शन लिमिटेड, एस०एफ०-1, जे०एम०डी० गलेरिया, सेक्टर-48, सोहना रोड, गुरुगॉव-122001 (हरियाणा)के संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक CM-13011/10/2024-LAW-HO-CPCB-HO-CPCB-HO/5802 दिनांक 28.10.2020 द्वारा राज्य बोर्ड को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-18(1)(बी) के अन्तर्गत निम्न निर्देश जारी किये गये:-

ii. to initiate actions immediately for appropriate punitive action as applicable under the law, including levying and realization of environmental compensation, for violation of provisions of environmental laws as mentioned in above paragraphs, after duly following the principle of natural justice;

यह कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 556/2023 अरुण तिवारी बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक 21.03.2025 के सुसंगत अंश निम्नवत् है:-

“.....It has been pointed out that EC of Rs- 1,34,25,000/- was imposed upon the Project Proponent - Respondent no. 6 by order dated 10-03-2025 by the UP PCB (Page 2047) but it could not be demonstrated that while calculating the EC the extent of illegal mining by the Respondent No. 6 was taken into account. Learned counsel for the UPPCB submits that this issue will be duly considered by the UPPCB and a fresh report will be filed before the Tribunal within two weeks.....”

यह कि अधीक्षण अभियन्ता, लखनऊ वृत्त, लोक निर्माण विभाग, लखनऊ के कार्यालय ज्ञाप दिनांक 30.04.2025 में मानक अनुसूची दर के अन्तर्गत साधारण मृदा का मूल्य रु० 12 प्रति घनमीटर निर्धारित किया गया है जिसमें कॉर्टेज, लोडिंग, आनलोडिंग एवं स्टैकिंग चार्जस भी सम्मिलित है, किन्तु उक्त चार्जस को पृथक-पृथक रूप से निर्धारित नहीं किया गया है। अग्रेतर यह भी अवगत कराना है कि अनु सचिव, लोक निर्माण अनुभाग-11, लोक निर्माण विभाग, उ०प्र० शासन के पत्र दिनांक 12.03.2025 के माध्यम से जनपद चन्दौली-धरौली मार्ग (अन्य जिला मार्ग) दो लेन मार्ग पर गेट निर्माण एवं प्रकाश व्यवस्था कार्य की वित्तीय स्वीकृति लोक निर्माण विभाग द्वारा की गयी है। उक्त कार्य के एनालिसिस ऑफ रेट के अन्तर्गत Compensation for Earth taken from Private Land हेतु साधारण मृदा दर रूपया 7.00 प्रति घन मीटर निर्धारित है। तदानुसार साधारण मृदा का मूल्य रु० 7.00 प्रति घनमीटर मानते हुए केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के संबंध में तैयार की गयी मार्गदर्शिका दिनांक-29.01.2020 शीर्षक

Recommendations on Scale of Compensation to deal with the cases of illegal sand mining के अनुसार पर्यावरणीय क्षतिपूर्ति रू0 2.7699185 करोड़ आंकलित होती है।

यह कि उपरोक्त वर्णित तथ्यों के दृष्टिगत राज्य बोर्ड के क्षेत्रीय अधिकारी, झांसी द्वारा पत्र दिनांक 03.07.2025 एवं 08.07.2025 के माध्यम से परियोजना मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0-1, जे0एम0डी0 गलेरिया, सेक्टर-48, सोहना रोड, गुरुगाँव द्वारा एक्सप्रेस वे के निर्माण हेतु निर्गत पर्यावरणीय स्वीकृति दिनांक 23.11.2019 में मिट्टी खनन हेतु अनुमन्य मात्रा से अधिक मिट्टी खनन का कार्य किये जाने के फलस्वरूप आपके विरुद्ध रू0 2.7699185 करोड़ (रू0 दो करोड़ छिहत्तर लाख निम्नानवे हजार एक सौ पचासी मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, झांसी द्वारा प्रेषित संस्तुति के दृष्टिगत सक्षम स्तर से अनुमोदनोपरान्त कारण बताओ नोटिस दिनांक 12.06.2025 की पुष्टि करते हुए परियोजना मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0-1, जे0एम0डी0 गलेरिया, सेक्टर-48, सोहना रोड, गुरुगाँव के विरुद्ध एक्सप्रेस वे के निर्माण हेतु निर्गत पर्यावरणीय स्वीकृति दिनांक 23.11.2019 में मिट्टी खनन हेतु अनुमन्य मात्रा से अधिक मिट्टी खनन का कार्य किये जाने के फलस्वरूप पर्यावरणीय क्षतिपूर्ति धरराशि रू0 2.7699185 करोड़ (रू0 दो करोड़ छिहत्तर लाख निम्नानवे हजार एक सौ पचासी मात्र) अधिरोपित की जाती है तथा निर्देशित किया जाता है कि उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि विलम्बतम् 15 दिवस में निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये:-

Payment Gateway- <http://erp.eshiksa.net/DirectFeesv3/UPPCB>
Nature of Pollution-Air Pollution
EC imposed in Compliance-NGT Order

सक्षम अधिकारी के अनुमति से निर्गत।
Digitally signed by
ATULESH YADAV
Date: 08/07/2025
मुख्य पर्यावरण अधिकारी (एस-2)
15:15:02

प्रतिलिपि:-

1. जिलाधिकारी, झांसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी के समक्ष प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जायें।



GAWAR
Construction Limited

CIN: U70109HR2008PLC037773

GAWAR CONSTRUCTION LIMITED

SF-01, JMD Galleria,
Sector-48, Sohna Road,
Gurugram - 122001 (Haryana)
Mob.: +91-7303504555
Ph.: (0124) 4854000
Fax : (0124) 4854001/02
Web.: www.gawar.in
E-mail : gcl@gawar.in

Date: July 15, 2025

Chief Environmental Officer,
Uttar Pradesh Pollution Control Board, Circle-2
T.C/12V, Vibhuti Khand Gomti Nagar,
Lucknow- 226010

Sub: Reply to notice/letter dated July 9, 2025

Ref: 1. Show Cause Notice dated June 12, 2025 bearing No. 29157/C-2/ NGT-684/25
2. Our reply dated June 30, 2025
3. Your letter date July 9, 2025 bearing No.H 30006/C-2/ NGT- 684/25

Dear sir,

We, Gawar Construction Ltd. ("**GCL**" / "**we**" / "**us**" / "**our**" as the context may apply) draw your kind attention to the captioned Subject and mentioned references.

The letter (**Ref No.3**) dated July 9, 2025 bearing ref no. H 30006/C-2/ NGT- 684/25 from your good offices (the "**Letter**") was received by us. By way of this reply ("**Reply**"), we set out the steps taken in compliance of the Letter and also, the true and correct factual position:

1. The contents of our letter dated June 30, 2025 (**Ref No.2**), which was sent in reply to your letter dated June 12, 2025 (**Ref No.1**) are deemed to be incorporated as part and parcel of the present Reply and have not been repeated for brevity.
2. The present Reply is without prejudice to our rights to submit a detailed reply on merits to the Notice dated June 12, 2025 (**Ref No.1**) and/or the Letter dated July 9, 2025 (**Ref No.3**)- should the need arise.
3. By the Letter dated July 9, 2025 (**Ref No.3**), GCL been directed to deposit an amount of INR 2,76,99,185/- (Indian Rupees Two Crore Seventy Six Lakh Ninety Nine Thousand One Hundred Eighty Five Only) towards compounding/closure/environmental compensation ("**EC**") for alleged extra mining of ordinary earth/soil.

Page 1 of 3

4. In the said Letter, it has also been stated that GCL's letter dated June 30, 2025 (Ref No.2) is 'weak' and disregarded. We submit that the contents of our letter dated June 30, 2025 (Ref No.2) are correct and reiterated. The fact is that the manner of computation of the EC was arbitrary and that there has been no proof, specifics or any adjudication that GCL has committed any wrongdoing. We once again make it clear that GCL not carried out any illegal mining, as alleged or otherwise. Nor is there any such admission in our letter dated June 30, 2025 (Ref. No.2).
5. First and foremost, we humbly submit that we had no knowledge, belief or impression of any illegal mining being carried out. The mining works in the present project were carried out by our sub-contractor M/s. Adarsh Badli Construction Pvt. Ltd ("Adarsh"), having its office at D-403, GH-45, Alakhananda, GHS, Gurugram (Haryana) and not by us.
6. We are a prudent contractor which prides itself on timely execution of projects and extending all cooperation with authorities. We make it clear that we have never received any prior communication in respect of the accusations of alleged illegal mining. Nor has there been an adjudication in accordance with law that we have committed any illegal mining.
7. Nonetheless, since our company is business driven, we do not wish to prolong this matter or escalate it to adversarial litigation. While we are firm in our position that we have not committed any wrongdoing we would like to amicably resolve the matter - making it clear that there has been no wrongdoing on our part.
8. Having set out the true and correct facts, you may kindly note that the directions in the Letter dated July 9, 2025 (Ref No.3) issued by your good offices have been complied.
9. It is brought to your kind attention that our subcontractor has deposited the amount of INR 2,76,99,185/- as directed by way of NEFT/RTGS on July 14, 2025 with Transaction ID: 250714235644218. A challan/receipt dated July 14, 2025 recording the said deposit was also generated/issued from the UP PCB's 'Online Environmental Compensation Payment Portal'. A copy of the payment challan/receipt generated/issued from the UP PCB's 'Online Environmental Compensation Payment Portal' is enclosed as **Annexure 1**. A copy of the NEFT/RTGS Bank statement is enclosed as **Annexure 2**.

10. Hence, in view of this compliance, we would request you to kindly consider the matter closed and pass a final adjudication of compounding/closure. This compliance should close/compound and/or amicably settle, any and all matters relating to and/or arising out of the notice dated June 12, 2025 (Ref No.1) and present letter dated July 9, 2025 (Ref No.3) and any other notice/communication and/or action which is not in the knowledge of GCL and all environmental/mining issues related to works in Package IV (KM 149 to 200) and Package V (KM 200 to 250) of the "Bundelkhand Expressway" i.e. a 296.07km 04 Lane (extendible to 06 lane) access controlled expressway starting in District Chitrakoot and ending near village Kudrail in district Etawah.
11. Accordingly, in view of the aforesaid compliance, it is humbly submitted that there remains nothing against GCL or any of our sub-contractors.
12. We submit that the actions in the present matter i.e. compliance with the Letter dated July 9, 2025 (Ref No.3) have been taken under the knowledge, belief and understanding that it only to facilitate amicable closure/compounding. Any such action does not amount to nor should be taken as admission of any guilt or wrongdoing by GCL in any manner whatsoever. It is a settled position of law that compounding a charge does not amount to admission of guilt or a conviction. The purpose of compounding is to prevent litigation and encourage early settlement of issues. In fact, the consequence of compounding is acquittal. It is in the background that the present acts of compliance were undertaken.
13. The present Reply is without prejudice to our rights and remedies under law and equity and does not amount to nor shall be construed as any admission of guilt or wrongdoing. We reiterate and reaffirm our position that we have not committed any wrongful/illegal mining (as alleged or otherwise).

We trust this is to your satisfaction and are happy to cooperate with your good offices should anything else be required.

Yours sincerely



Authorized signatory



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



Online Environmental Compensation Payment Portal

name GAWAR CONSTRUCTION LIMITED	mobile 9582807022
email ceoadmin@uppcb.in	industry_address SF-1,JMD GALERIYA, Sector-48, SOHANA ROAD, GURGAON-122001
nature_of_pollution Air Pollution	regional_offices Jhansi
district Jhansi	EC_imposed_by_compliance NGT Order
amount_EC_imposed 27699185	amount_EC_imposed_word Two Crore Seventy Six Lakh Ninety Nine Thousand One Hundred Eight
amount 27699185	amount_word Two Crore Seventy Six Lakh Ninety Nine Thousand One Hundred Eight
txnId eshf_6874fa54337dal6771752496724	Payment Date 14-07-2025
paymentMode NEFTRTGS	Status Success

Note :- Computer Generate Receipt & No Signature Required.



NEFT/RTGS Challan

Account Name: UTTAR PRADESH POLLUTION CONTROL BOARD

Account Number : **ICL50714235644218**

IFSC Code : **ICIC0000103**

Bank Name : **ICICI Bank Ltd**

Branch Name : **RPC Mumbai**

Date :14/07/2025

Total amount payable Rs :27699185.00

Payment Details		Payer Details	
PGAmount	27699185.00	Reference No	eshf_6874fa54337da 16771752496724
Convenience Fee	0.00	SubMerchant Id	1677
GST	0.00		

Notes:

1. Please verify content of RTGS/NEFT instruction slip generated for accuracy.
2. Post taking print out of RTGS/NEFT instruction slip, visit to your bank for remitting the fund through RTGS/NEFT.
3. You may also add Account Number as payee in your Internet Banking for remitting the fund through RTGS/NEFT.
4. While making payments ensure to:
 - i. Initiate the payment well before the late-fee is applicable and/or before the last payment due date.
 - ii. Avoid any mismatch/incorrect input of an Account Number or IFSC.
 - iii. Ensure to remit funds equal to the total amount, only.
 - iv. Avoid multiple payments with the same Account Number.
5. Any of the above error will lead to a failure/delay in the settlement or refund of the funds to the Merchant Account, for which ICICI Bank will not be responsible.
6. For any refund/claim please contact your Merchant/Institute, only.

Customer Copy (To be filled by Bank official)

Transaction ID : 250714235644218

Date : 14/07/2025

Paymode : NEFT/RTGS Challan

Amount Collected : 27699185.00

Please check the status of the payment by login to

<https://www.eazypay.icicibank.com/Transaction Status/>



M/S. ADARSHBADLI CONSTRUCTION PRIVATE LIMITED
 C/O ADARSHBADLI CONSTRUCTION PRIVAT
 GH-45 D-403 ALAKHANANDA CO GHS
 GURGAON NEAR ANAND APARTMENTS
 GURGAON 122011
 HARYANA INDIA
 JOINT HOLDERS :

Nomination : Not Registered

Account Branch : PALM SQUARE SECTOR 66
 Address : GF 2 & 3, PALM SQAURE SECTOR-66
 GOLF COURSE EXTENSION
 GURGAON, HARYANA
 City : GURGAON 122002
 State : HARYANA
 Phone no. : 18002600/18001600
 OD Limit : 6,300,000.00
 Currency : INR
 Email : AAJITGULIA@GMAIL.COM
 Cust ID : 117265517
 Account No : 50200034046077 Imperia
 A/C Open Date : 04/10/2018
 Account Status : Regular
 RTGS/NEFT IFSC : HDFC0009110 MICR : 110240492
 Branch Code : 9110
 Account Type : SUPREME CURRENT ACCOUNT(873)

From : 14/07/2025

To : 15/07/2025

Statement of account

Date	Narration	Chq./Ref.No.	Value Dt	Withdrawal Amt.	Deposit Amt.	Closing Balance
14/07/25	REF-CCAMAKEMYTRI-113830241682-1/7/25	00000000000000	14/07/25		370.00	-5,644,660.06
14/07/25	A2AJNT01--A2A_24988559-00600350111290-AD ITYA BIRLA CAPITAL LIMITED	0000001147899292	14/07/25		1,000,000.00	-4,644,660.06
14/07/25	HIMALAYAN INFRACOP PRIVATE LTD BR	0000507144852617	14/07/25		13,558,474.00	8,913,813.94
14/07/25	RTGS CR-ICIC0003889-M K E CONSTRUCTIONS AND ENGINEERS P-ADARSHBADLI CONSTRUCTION PRIVATE LI-ICICR52025071400681193	ICICR52025071400 681193	14/07/25		19,568,578.00	28,482,391.94
14/07/25	NEFT - SBIN0000621 - C74811140725175623 - - 32773022427 - TIRUPATI VEHICLES PVT LTD	HDFCNS2025071454 909566	14/07/25	11,387.00		28,471,004.94
14/07/25	113851942394/CCAMAKEMYTRIPINDIAPR	0000251959780409	14/07/25	20,060.00		28,450,944.94
15/07/25	RTGS DR-ICIC0000103-UTTAR PRADESH POLLUT ION CONTROL BOA-CBX INTERNET-HDFCR520250 71590805368-C28416140725190018	HDFCR52025071590 805368	15/07/25	27,699,185.00		751,759.94

STATEMENT SUMMARY :-

Opening Balance	Dr Count	Cr Count	Debits	Credits	Closing Bal
-5,645,030.06	3	4	27,730,632.00	34,127,422.00	751,759.94

Generated On: 15-Jul-2025 11:02

Generated By: 117265518

Requesting Branch Code: NET

This is a computer generated statement and does not require signature.

HDFC BANK LIMITED

*Closing balance includes funds earmarked for hold and uncleared funds

Contents of this statement will be considered correct if no error is reported within 30 days of receipt of statement. The address on this statement is that on record with the Bank as at the day of requesting this statement.

State account branch GSTIN:06AAACH2702H1Z4

HDFC Bank GSTIN number details are available at <https://www.hdfcbank.com/personal/making-payments/online-tax-payment/goods-and-service-tax>.

Registered Office Address: HDFC Bank House, Senapati Bapat Marg, Lower Parel, Mumbai 400013



GAWAR

Construction Limited

CIN: U70109HR2008PLC037773

GAWAR CONSTRUCTION LIMITED

SF-01, JMD Galleria,
Sector-48, Sohna Road,
Gurgaon - 122001 (Haryana)
Ph.: (0124) 4854000
Fax: (0124) 4854001/02
Web: www.gawar.in
E-mail: gcl@gawar.in

Date: 30.01.2025

GCL/Bundelkhand/F-509/AE/FY2024-25/3686

To
The Regional Officer,
Uttar Pradesh Pollution Control Board,
Jhansi, U.P.

✓ To
The Mining Officer,
District Jalaun- Uttar Pradesh

Sub: Development of Bundelkhand Expressway (Package-IV) From Baroli Kharka (Dist. Hamirpur) to Saalabad (Dist. Jalaun) (Km 149+000 to Km 200+000) in the State of Uttar Pradesh on EPC Basis. Submission of Detailed Report Regarding Remediation Action Plan-Reg.

Ref:

1. DM Office Jalaun Letter No. 1877/Khanij-M.M.C.-30, dated 08.11.2024
2. Mining Officer Letter No. 1904/Khanij-M.M.C.-30, dated 16.11.2024
3. Your Letter No. H20005/C-2/-884/24, dated 21.11.2024
4. Our Letter No. GCL/Bundelkhand/F-509/AE/FY2024-25/3649, dated 15.12.2024

Dear sir,

With reference to the show-cause notice issued by your office vide letter at ref. no. (iii) which has been received on 24.11.2024 and 03.12.2024 at our site office and head office, respectively.

In this regard, the UPPCB, through its directive dated 26.11.2024, instructed us to prepare a time-bound action plan in coordination with the Mining Department and UPPCB for the remediation of illegal mining sites related to the Bundelkhand Expressway construction in Jalaun district.

In response, we have engaged Environmental Specialists Dr. Devendra Kumar Agrawal, Former Expert Member (NGT), to assess the impacted mining areas/sites and develop a comprehensive remediation plan. Enclosed with this letter is a detailed report, which includes:

- Methodology and scope of remediation
- Survey and assessment of affected sites
- Proposed remedial measures and techniques
- Benefits of the remediation plan
- Cost estimation for the implementation of remedial measures

We kindly request you to review the submitted remediation plan and provide necessary approvals for further actions. Please find the enclosed detailed report for your perusal.

With regards

For Gawar Construction Limited

Authorized Signatory

Enc: As Above

Copy to:

1. Gawar Construction Limited, H.O., Gurugram, Haryana

Regd. Office: D55-378, Sector 16-17, Hisar - 125001 (Haryana)

Ph.: (01662) 246117, 250361 Fax: (01662) 248885


 संदर्भ सं०
 Ref. No.

H-25538/सा-2/NGT-684/25

 दिनांक
 Date

10-3-25

सेवा में,

 मैसर्स गावर कन्स्ट्रक्शन लिमिटेड,
 एस0एफ0-1, जे0एम0डी0 गलेरिया, सेक्टर-48, सोहना रोड,
 गुरुग्राम, हरियाणा।

विषय- Development of Bundelkhand Expressway (Package-IV) From Baroli Kharka (Dist, Hamirpur) to Saalabad (Dist. Jalaun) (Km 149+000 to Km 200+000) in the State of Uttar Pradesh on EPC Basis. Submission of Detailed Report Regarding Remediation Action Plan-Reg.

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या जीसीएल/बुन्देलखण्ड/एफ-509/ईई/एफवाई. 2024-25/3686 दिनांक 30.01.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 556/2024 अरुण तिवारी बनाम उत्तर प्रदेश में पारित आदेश के अनुपालन में बुन्देलखण्ड एक्सप्रेस-वे के निर्माण में अवैध माइनिंग किये जाने के सम्बंध में आप द्वारा डा0 देवेन्द्र कुमार अग्रवाल, पूर्व एक्सपर्ट मेम्बर, एन0जी0टी0 द्वारा तैयार रेमेडियेशन प्लान को स्वीकृत किये जाने की अपेक्षा की गयी है।

उक्त रेमेडियेशन प्लान को इस शर्त के साथ सहमति व्यक्त की जाती है कि रेमेडियेशन प्लान में वर्णित कार्यों के अनुरूप रेमेडियल कार्यों को आपके द्वारा अपने स्वयं के व्यय पर प्रत्येक दशा में 03 माह की समयावधि में पूर्ण करना सुनिश्चित करते हुए कार्य पूर्ण होने की आख्या बोर्ड को प्रेषित की जाये।

सक्षम अधिकारी से अनुमोदनोपरान्त पत्र निर्गत।

भवदीय,

Atul Singh Yadav

(अतुलेश यादव)

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि रेमेडियल कार्यों को पूर्ण कराना सुनिश्चित करते हुए 03 माह के पश्चात सत्यापन आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atul Singh Yadav

मुख्य पर्यावरण अधिकारी (वृत्त-2)

 o/c
 ↓

कार्यालय जिलाधिकारी जालौन(खनिज अनुभाग)

पत्र सं० 2287/खनिज-एमएमसी-30

दिनांक: 19/02/2025

विषय:- Development of Bundelkhand Expressway (Package-iv) From Baroli Kharka (Dist. Hamirpur) to Saalabad Dist. Jalaun) (Km 149+200+000) in the State of UtterPradesh on EPC Basis. Submission of Detailed Report Regarding Remediation Action Plan-Reg.

गावर कान्द्रवशन लि०

एसएफ-1 जेएमडी गैलैरिया रोक्टर 48 सौहना रोड

गुरगांव हरियाणा 122001

E-mail-ID: gcl@gawar.in

उपर्युक्त विषयक अपने पत्र सं० सीपीएल/बुन्देलखण्ड/एफ.509/ईई/एफवाई 2024-25/3688 दिनांक 30.01.2025 का संदर्भ ग्रहण करने का कष्ट करें, जो क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड झांसी यू०पी० व अधोहस्ताक्षरी को सम्बोधित कर प्रेषित करते हुये संदर्भ सं० 1877/खनिज-एमएमसी-30 दिनांक 08.11.2024, खान अधिकारी के पत्र सं० 1904/खनिज-एमएमसी-30 दिनांक 10.11.2024, अपने पत्र सं० एच 20005/2/684/24 दिनांक 21.11.2024 एवं पत्र सं० सीपीएल/बुन्देलखण्ड/एफ-509/ईई/एफवाई 2024-25/3649 दिनांक 15.12.2024 के क्रम में प्रस्तुत किया गया तथा पत्र के साथ रिमेडीएशन प्लान संलग्न कर नियमानुसार अग्रतर कार्यवाही करने का अनुरोध किया गया है।

प्रकरण के संबंध में आप द्वारा मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा दिये गये निर्देश के क्रम में उपलब्ध कराये गये रिमेडीएशन प्लान का अवलोकन किया गया। उक्त रिमेडीएशन प्लान इस शर्त के साथ आपको वापस किया जाता है, कि क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड झांसी के द्वारा रिमेडीएशन प्लान में दी गयी शर्तों एवं मा० राष्ट्रीय हरित अधिकरण नई दिल्ली तथा अन्य न्यायालयों द्वारा प्रकरण में जो भी आदेश/निर्देश दिये जायेंगे, उनका आपको अनुपालन करना अनिवार्य होगा।

संलग्नक-यथोपरि।


खान अधिकारी
जालौन

**Remediation Plan for Excessive Mined
Borrow Areas of Ordinary soil/earth used
in Package IV of Bundelkhand
Expressway constructed by M/s Gawar
Construction Ltd.**

गार्व कंस्ट्रक्शन लि. द्वारा पत्र सं-
GCL/ Bundelkhand/FS9/AE/FY 2024-25
3686 दिनांक - 30-01-25 के क्रम में.
उपरोक्त कृत्रिम मिट्टी डिपोजिशन प्लान
मापीलप पत्र सं- 2287/2024-25
सी-30 दिनांक - 19-02/2025 में भेजे
गये पत्र के अनुसार अवलोकन/
वापस किया।


19/02/25

Dr Devendra Kumar Agrawal, Former Expert Member, NGT





GAWAR

Construction Limited

CIN: U70109HR2008PLC037773

GAWAR CONSTRUCTION LIMITED

SF-01, JMD Galleria,
Sector-48, Sohna Road,
Gurgaon - 122001 (Haryana)
Ph.: (0124) 4854000
Fax: (0124) 4854001/02
Web: www.gawar.in
E-mail: gcl@gawar.in

GCL/Bundelkhand/F-509/AE/FY2025-26/3801

Date: 18.06.2025

To
The Regional Officer,
Uttar Pradesh Pollution Control Board,
Jhansi, U.P.

Sub: Development of Bundelkhand Expressway (Package-IV) From Baroli Kharka (Dist. Hamirpur) to Saalabad (Dist. Jalaun) (Km 149+000 to Km 200+000) in the State of Uttar Pradesh on EPC Basis. Submission of Progress Report Regarding Implementation of Remediation Measures for illegal Mining Sites -Reg.

Ref:

1. DM Office Jalaun Letter No. 1877/Khanij-M.M.C.-30, dated 08.11.2024
2. Mining Officer Letter No. 1904/Khanij-M.M.C.-30, dated 16.11.2024
3. Your Letter No. H20005/C-2/-684/24, dated 21.11.2024
4. Our Letter No. GCL/Bundelkhand/F-509/AE/FY2024-25/3649, dated 15.12.2024
5. Our Letter No. GCL/Bundelkhand/F-509/AE/FY2024-25/3686, dated 30.01.2025
6. Mining Office Letter No. 2287/Khanij-MMC-30, dated 19.02.2025
7. UPPCB Letter No. H25528/C-2/NGT-684/25, dated 10.03.2025

Dear sir,

We would like to draw your kind attention towards the directive received from your office, instructing us to prepare and submit a time-bound remediation action plan in coordination with the Mining Department and UPPCB, for the restoration of illegally mined sites observed along the Bundelkhand Expressway (Package-IV).

In compliance with this directive, M/s Gawar Construction Ltd. engaged Dr. Devendra Kumar Agrawal, Former Expert Member (NGT), as the Environmental Specialist to assess the impacted mining areas and prepare a comprehensive remediation plan. This plan was duly submitted vide our letter u/r (5) to the District Mining Officer, Orai (Jalaun) and your esteemed office. The plan has since been reviewed and approved by both departments vide letter u/r (6&7) respectively.

Accordingly, we have initiated the prescribed remedial measures as per the approved remediation plan and in accordance with the guidelines of your office. Key remedial procedures as outlined and adopted from the remediation plan i.e., Stabilizing the boundaries of borrow areas by reshaping the vertical cuts maintaining slope ratio and undertaking extensive plantation of Vetiver grass on embankments to arrest erosion and improve slope stability.

Following the commencement of these works, the representative from your office visited the site on 31.05.2025 and provided technical guidance to ensure the work aligns with the approved remediation methodology. As advised during the visit, special emphasis is being placed on achieving vegetative cover during the monsoon through grass planting and sustainable green development.

Regd. Office: DSS - 378, Sector 16-17, Hisar - 125001 (Haryana)
Ph.: (01662) 246117, 250361 Fax: (01662) 248885



We are enclosing herewith the summary of current progress, including Gata-wise photographic documentation, for your kind consideration and as a token of work initiation in line with the approved remediation plan. We assure you that the remaining work will be completed within the stipulated timeline, and a final compliance report shall be submitted after completion.

We request you to kindly take note of the progress and accord further instructions, if any. This is for your information, record and further necessary action.

Thanking you and assuring best of our services at all times.

With regards

For Gawar Construction Limited


Authorized Signatory
Enc: As Above

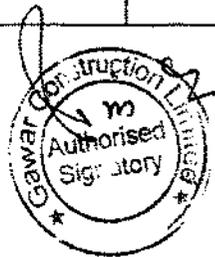
Copy to:

- 1. The Chief Environmental Officer, Circle-2, UPPCB, Lucknow**
- 2. The Mining Officer, Oral, Jalaun.**
- 3. Gawar Construction Limited, H.O., Gurugram, Haryana**

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Remediation Status of the Borrow Areas

Sr. No.	Number	Notice No.	Village	Gata Sankhya	Status	Remark
1	1	1932/Khanij-M.M.C.-30	Kapasi	181	Rectified	Annexure-1
	2	1932/Khanij-M.M.C.-30	Kapasi	191/2	Rectified	
2	3	1933/Khanij-M.M.C.-30	Girthan	29	Rectified	Annexure-2
	4	1933/Khanij-M.M.C.-30	Girthan	138	Rectified	
	5	1933/Khanij-M.M.C.-30	Girthan	156	Rectified	
	6	1933/Khanij-M.M.C.-30	Girthan	165	Rectified	
3	7	1935/Khanij-M.M.C.-30	Girthan	33	Rectified	Annexure-3
	8	1935/Khanij-M.M.C.-30	Girthan	103	Rectified	
	9	1935/Khanij-M.M.C.-30	Girthan	392	Rectified	
4	10	1939/Khanij-M.M.C.-30	Kapasi	295	Rectified	Annexure-4
5	11	1940/Khanij-M.M.C.-30	Kapasi	321	Rectified	Annexure-5
6	12	1944/Khanij-M.M.C.-30	Girthan	157	Rectified	Annexure-6
7	13	1945/Khanij-M.M.C.-30	Girthan	25	Rectified	Annexure-7





GAWAR CONSTRUCTION LIMITED
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E-mail: gcl@gawar.in

GCL/Bundelkhand/F-509/AE/FY2025-26/3822

Date: 16.07.2025

To
The Regional Officer,
Uttar Pradesh Pollution Control Board,
Jhansi, U.P.

Sub: Development of Bundelkhand Expressway (Package-IV) From Baroli Kherka (Dist. Hamirpur) to Saalabad (Dist. Jalaun) (Km 149+000 to Km 200+000) In the State of Uttar Pradesh on EPC Basis. Progress Report- "Completion of Additional 5 Locations as per Approved Remediation Plan (Bundelkhand Expressway - Pkg-IV)" -Reg.

Ref:

1. Our Letter No. GCL/Bundelkhand/F-509/AE/FY2025-26/3801, dated 16.07.2025
2. Approved Remediation Plan

Dear sir,

In continuation of our earlier submission referred above, we hereby submit for your kind consideration the progress regarding rectification of additional sites under the approved remediation plan along Bundelkhand Expressway (Package-IV).

Post submission of the Gata-wise report for 13 completed locations, we have further completed the prescribed remediation works at 5 additional locations, strictly in accordance with the approved plan and technical guidelines. The remedial measures undertaken include reshaping of borrow areas, slope stabilization, and plantation of Vetiver grass to arrest erosion. Photographs attached as Annexure-1 for your ready reference.

S. N.	Notice No.	Village	Gata Sankhya	Status
1	1936/Khanij-M.M.C.-30	Timron	705	Rectified
2	1937/Khanij-M.M.C.-30	Timron	224	Rectified
3	1938/Khanij-M.M.C.-30	Timron	605	Rectified
4	1941/Khanij-M.M.C.-30	Kapasi	134/1	Rectified
5	1942/Khanij-M.M.C.-30	Kapasi	215	Rectified

We request you to kindly take note of the progress and accord further instructions, if any. This is for your information, record and further necessary action.

Thanking you and assuring best of our services at all times.

With regards

For GAWAR Construction Limited

Authorized Signatory

Enc: As Above*

Copy to:

1. The Chief Environmental Officer, Circle-2, UPPCB, Lucknow

Regd. Office: DSS - 37B, Sector 16-17, Hisar - 125001 (Haryana)
Ph.: (01662) 246117, 250361 Fax: (01662) 248885

Sharma
16/07/25



GAWAR

Construction Limited

CIN: U70109HR2000PLC037773

GAWAR CONSTRUCTION LIMITED

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Ph: (0124) 4854000

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Web: www.gawar.in

E-mail: gcl@gawar.in

Date: 16.07.2025

GCL/Bundelkhand/F-509/AE/FY2025-26/3823

To
The Regional Officer,
Uttar Pradesh Pollution Control Board,
Jhansi, U.P.

Sub: Development of Bundelkhand Expressway (Package-IV) From Baroli Kharka (Dist. Hamirpur) to Saalabad (Dist. Jalaun) (Km 149+000 to Km 200+000) in the State of Uttar Pradesh on EPC Basis. Intimation Regarding Obstruction of Remediation Works at 9 Locations by Local Landowners - Bundelkhand Expressway (Pkg-IV) -Reg.

Ref:

1. Our Letter No. GCL/Bundelkhand/F-509/AE/FY2025-26/3801, dated 16.07.2025
2. Approved Remediation Plan

Dear sir,

With reference to the ongoing remediation works being undertaken by M/s Gawar Construction Ltd. under the approved plan for restoration of excess mined sites along Bundelkhand Expressway (Pkg-IV), we wish to respectfully bring to your notice that at the following 9 locations, the execution of remedial measures could not be initiated due to continued obstruction by local landowners, details are undermentioned:

S. N.	Notice No.	Village	Gata Sankhya	Remarks
1	1934/Khanij-M.M.C.-30	Vardh	458	Villagers Protest
2	1946/Khanij-M.M.C.-30	Vyaspura	220	
3	1947/Khanij-M.M.C.-30	Vyaspura	240	
4	1954/Khanij-M.M.C.-30	Dakore	2771	
5	1954/Khanij-M.M.C.-30	Dakore	2772	
6	1955/Khanij-M.M.C.-30	Dakore	2287	
7	1956/Khanij-M.M.C.-30	Dakore	2259	
8	1957/Khanij-M.M.C.-30	Dakore	2919	
9	1960/Khanij-M.M.C.-30	Dakore	2928	

Despite repeated follow-ups and personal visits, the landowners at the above-mentioned locations have not permitted access to the sites and have declined to provide written communication confirming their objection. Consequently, we are unable to carry out the prescribed remediation works at these specific sites.

Thanking you and assuring best of our services at all times.

With regards

For Gawar Construction Limited

Authorized Signatory

Enc: As Above

Copy to:

1. The Chief Environmental Officer, Circle-2, UPPCB, Lucknow

Regd. Office: DSS - 3/8, Sector 16-17, Hsar - 125001 (Haryana)

Ph.: (01662) 246117, 250361 Fax: (01662) 248885

Blamy
16/07/25